

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH , NEW DELHI**

ORIGINAL APPLICATION No. 1334 OF 2024

IN THE MATTER OF
MANISH KUMAR

.....APPLICANT

VERSUS

STATE OF UP & ORS

...RESPONDENTS

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Filed by



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**COMPLIANCE REPORT OF RESPONDENT NO 5 IN TERMS
OF ORDER OF HON TRIBUNAL DATED 28.05.2025.**

MOST RESPECTFULLY SHOWETH:

1. That a matter of Original Application No 1334/24, titled Manish Kumar Vs State of UP & Others, pertaining to pollution due to mining and stone crushers in illegal mining on hills in the area of Village - Bhagoti Dei, , Mauza Zafripur Tahshil – Chunar , District – Mirzapur Uttar Pradesh is under consideration of this Hon'ble Tribunal.
2. That M/s Divyansh Construction Company , Ararji No. 703 ML , Village - Bhagoti Dei, , Mauza Zafripur Tahshil – Chunar , District – Mirzapur Uttar Pradesh mining lease is 1.01 Hectare or 2.50 Acres is impleaded as Respondent No 5 in the said matter of OA 1334/2025.
3. That upon hearing the matter the Tribunal vide order dated 19.12.2024 had constituted a Joint Committee which has submitted the report on 22.02.2025, disclosing the status. The report reflects that at the time of inspection the mining work was closed. That This Hon'ble Tribunal was further pleased to direct as under wide order dated 28.05.2025 .

“7. The applicant is directed to serve the Respondent No. 4, Project Proponent.

8. Meanwhile, SEIAA, UP will examine if the project proponent is complying with the conditions of the EC and submit a report before the Tribunal within six weeks. The UPPCB will also submit a fresh report disclosing the final order passed in the proceedings for the imposition of EC. The District Magistrate is also directed to file a report disclosing as to how the project proponent is operating the

mines without having the CTO and if he is violating the EC condition and not following the norms.”

4. That Respondent No. 5, the Project Proponent, submitted a representation to the UPPCB seeking cancellation of the show cause notice dated 21.02.2025 issued against M/s Divyansh Construction Company through Mrs. Kiran Singh in respect of the Building Stone/Sand Stone Mining Project situated at Arazi No. 703, admeasuring 1.0100 hectare, Village Bhagautidei, Tehsil Chunar, District Mirzapur. The said representation also sought reconsideration of the Environmental Compensation imposed upon the mining project and issuance of Consent under the Water and Air Acts.

True Copy of Project Proponent representation submitted to the UPPCB on dated 30.05.2025 is annexed hereto and marked as **ANNEXURE-R5/1.**

5. Thereafter the Respondent UPPCB issued a letter dated 09.07.2025 to Respondent No. 5, the Project Proponent, for conditional discharge of the show cause notice earlier issued by the State Board vide letter no. H-24465/C-2/Air-582/25 dated 21.02.2025 under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Divyansh Construction Company through Smt. Kiran Singh in respect of the Building Stone/Sand Stone Mining Project situated at Arazi No. 703 , area 1.0100 hectares, Village Bhagautidei, Tehsil Chunar, District Mirzapur. The said conditional discharge was granted subject to compliance with the directions and conditions mentioned in the notice, including the following paragraphs:

“As per the above, the recommendation for depositing the show cause notice issued by the Board Headquarters' letter dated 21.02.2025 to the mining project with the specific condition of timely compliance of the conditions imposed in the environmental clearance and other general conditions and for imposing environmental compensation on the project has been made by the Regional Officer, Sonbhadra by letter dated 11.06.2025.

Therefore, in view of the report and recommendation submitted by the Regional Officer, Sonbhadra, after approval from the competent level, the show cause notice issued to the project on 21.02.2025 is conditionally discharged, imposing environmental compensation of Rs. 17,90,000/- (Rupees seventeen lakh ninety

thousand only) for the default period of 179 days on the project, subject to the following conditions:-

1. *The mining project should fully comply with the conditions imposed in the environmental clearance issued by the State Environmental Impact Assessment Authority, Lucknow, and submit a compliance report to the State Board every six months.*
2. *The mining project should periodically spray water on the haul road, loading and unloading points to prevent dust from flying.*
3. *The mining project should conduct blasting only during the daytime, and conduct noise monitoring of the impact zone and buffer zone as a result of the blasting process, and submit a quarterly report to the State Board.*
4. *The mining project should use only PUC-certified motor vehicles. Dolostone materials should be transported by motor vehicles covered with tarpaulin, and vehicles should not be overloaded.*
5. *The mining project should not dump reject topsoil, etc., outside the stone mines. Mining waste/topsoil should be stored only at a designated site, and the geo-coordinates of the identified site should be sent to the State Board.*
6. *The mining project should assess the impact zone of blasting and inform the State Board. If the impact zone covers sensitive areas, such as residential areas, schools, or public places, the State Board should be informed immediately.*
7. *The mining project should establish an environmental relief fund to provide relief to the public during disasters.*
8. *Ensure that the mining lease is demarcated, pillars are erected, and fencing around the mining project is completed within 15 days.*
9. *Maximum tree plantation should be done within the mining project.*
10. *The mining project should strictly comply with the directives issued from time to time by the Central Pollution Control Board/State Pollution Control Board/Hon'ble NGT/Overseas Committee/other Hon'ble Courts.*
11. *The mining project is pending in the Hon'ble National Green Tribunal in O.90 No. 1334/2024, Manish Kumar vs. State of Uttar Pradesh and others. Whatever decision the Hon'ble National Green Tribunal subsequently gives, the mining project should strictly comply with it.*

12. The mining project should ensure strict compliance with the affidavit dated 30.05.2025 submitted along with the representation dated 30.05.2025.

13. Industry M/s Divyansh Construction Company, Smt. Kiran Singh (Building Stone/Sand Stone) Mining Project, Arazi No.-703, (Serial No.-4), Area 1.0100 Hectare. Village-Bhagautidei. The Board imposes an environmental compensation amount of ₹17,90,000 (₹17,90,000 only) for the violations in Tehsil Chunar, District Mirzapur (area 1.616 hectares (3.99 acres)). It is directed that the said environmental compensation amount be deposited within 15 days through the following payment gateway and details:

Payment Gateway-

<http://erp.eshiksa.net/DirectFeesv3/UPPCB>

Nature of Pollution-Air Pollution

EC imposed in Compliance-UPPCB Order

Note: Strict compliance with the Board's instructions must be ensured. If non-compliance is found during future inspections, fresh action will be initiated against the industry, for which the industry itself and the officials responsible for its operation will be solely responsible."

True Copy of the UPPCB issued a letter to the Respondent No. 4 on dated 09.07.2025 is annexed hereto and marked as **ANNEXURE-R5/2.**

6. That the Respondent No. 5, Project Proponent, in compliance with UPPCB office reference No. H-30007/C-2/Air-582/25 and pursuant to the order dated 09.07.2025, the Environmental Compensation amount totaling ₹17,90,000/- (Rupees Seventeen Lakh Ninety Thousand only) has been deposited on 18.07.2025 through RTGS in the account titled "Uttar Pradesh Pollution Control Board" (Account No. 469801000051) maintained with ICICI Bank, Vibhuti Khand Branch, IFSC Code: ICIC0004698.

True Copy of Project Proponent deposited the Environmental Compensation in UPPCB Account No. 469801000051 on 18.07.2025 is annexed hereto and marked as **ANNEXURE-R5/3.**

7. That the Respondent UPPCB granted Consent to Operate (CTO) to the Project Proponent, M/s Divyansh Construction Company through Smt. Kiran Singh in respect of the Building Stone/Sand Stone Mining Project situated at Arazi No. 703, area 1.0100 hectares, Village Bhagautidei,

Tehsil Chunar, District Mirzapur, vide order dated 10.07.2025, which is valid up to 31.12.2029.

True Copy of the Project Proponent, M/s Divyansh Construction Company of Consent to Operate (CTO) of on 10.07.2025 is annexed hereto and marked as **ANNEXURE-R5/4.**

8. That Project Proponent, M/s Divyansh Construction Company through Smt. Kiran Singh in respect of the Building Stone/Sand Stone Mining Project situated at Arazi No. 703 , area 1.0100 hectares, Village Bhagautidei, Tehsil Chunar, District Mirzapur submitted the compliance report to the UPPCB on 25.05.2025.

True Copy of Compliance Report of the Project Proponent, M/s Divyansh Construction Company to the UPPCB on 25.05.2025 is annexed hereto and marked as **ANNEXURE-R5/5.**

9. In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Record that Respondent No. 5 has complied with the directions of the UPPCB and is undertaking mining operations strictly in accordance with the Environmental Clearance conditions, the Consent to Operate, and other applicable statutory requirements;
- b) Take note of the subsequent developments, including the conditional discharge of the show cause notice dated 21.02.2025 by the UPPCB vide letter dated 09.07.2025, imposition and deposit of Environmental Compensation amounting to ₹17,90,000/-, and grant of Consent to Operate (CTO) dated 10.07.2025 valid up to 31.12.2029;

- (c) Pass such order or orders as this Hon'ble Court may deem fit and proper in the fact and circumstances this case in the interest of justice.

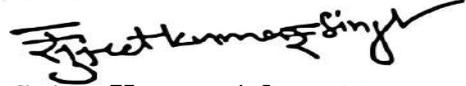


[SMT. KIRAN SINGH]

Through

New Delhi
Filed on:24.02.2026

COUNSEL FOR RESPONDENT NO. 5



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उत्तर प्रदेश UTTAR PRADESH

83/2026
Serial No. 48AA 932963

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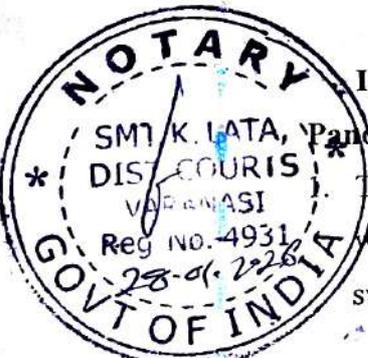
STATE OF UP & ORS

.....RESPONDENTS

AFFIDAVIT

I, Smt. Kiran Singh W/o. Shri Vinod Kumar Singh Moh. Gayatri Nagar,
Pandeypur, Distt. Varanasi, do hereby solemnly affirm and state as under:

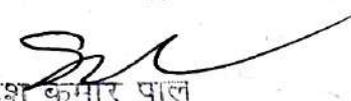
That I am Applicant in the present Application and such am well conversant
with the facts and circumstance soft he present case and hence a competent to
swear this affidavit.



[Handwritten signatures]

4610
26-9-28

27 कि.मि. उत्तर
अपरा ~~अपरा~~ मत्त



श्रीश कुमार पाल
स्थायी विक्रेता

कचहंठ गंगापुर-वाराणसी
31/01-01-2013

2

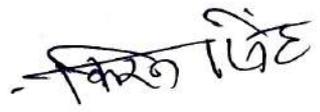
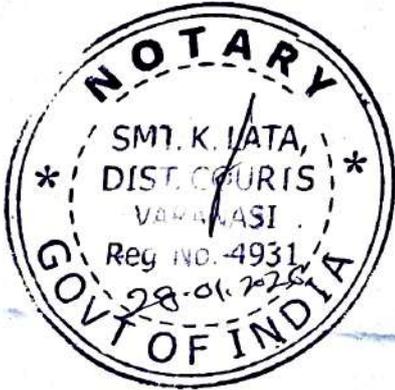
2. That I am mining lease holder for Mining Project at Gata No. 703, Vill. Bhagautideyee, Tehsil Chunar, Area 2.50 Acre, Distt. Mirzapur.
3. That the contents of the application , I have been read over and explained to me in vernacular and I have fully understood the same. I say that the statement made in the said application are true to my knowledge and belief.
4. That the contents of the above Affidavit are true to the best of my knowledge and belief, no part of it is false and no thing materials has been concealed there from.
5. That the Annexures are true copy of the originals.



 DEPONENT

VERIFICATION:

Verified at Varanasi on this 28 day of January, 2026 that the contents of the above affidavit are true and correct to best of my knowledge and belief, no part of it is false and nothing materials has been concealed there from.



 DEPONENT


स्वयं शपथकर्ता ने शपथ ग्रहण किया
 Oathed by Deponent-before me
 प्रस्तुति द्वारा अधिवक्ता श्री.....
 Counseled by Advocate Shri.....

K. Lata 28.01.2026
 श्रीमती कचनलता लता
 Smt Kanchan Lata Advocate, Notary, Govt of India

Divyansh Construction Company

'AA' Class Govt. Contractor

ANNEXURE-R5/1

SA. 2/41-C-1, Gayatri Nagar, Pandeypur, Varanasi

Mob.: 9415221918, 9415679264

REF.....

DATE... 30-5-25

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
जनपद-सोनभद्र।

शु० का० उ०प्र० प्रदूषण नियंत्रण बोर्ड सोनभद्र
अस्थायी सं०... 67.129.8/2025
गणित का दिनांक... 30/05/2025
हस्ताक्षर... [Signature]

विषय:- मे० दिव्यांश कन्सट्रक्शन कं० प्रो० श्रीमती किरन सिंह (बिल्डिंग स्टोन/ सैण्ड स्टोन) माइनिंग प्रोजेक्ट आराजी सं०-703 (क्र०सं०-04) क्षेत्रफल-1.0100 हे० ग्राम-भगौती देई, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध जारी कारण बताओं नोटिस दिनांक-21.02.2025 को समाप्त करने एवं खनन परियोजना के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति पर पुनः विचार किये जाने तथा सहमति जल एवं वायु जारी किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त के सम्बन्ध में निवेदन करना है कि मे० दिव्यांश कन्सट्रक्शन कं० प्रो० श्रीमती किरन सिंह (बिल्डिंग स्टोन/ सैण्ड स्टोन) माइनिंग प्रोजेक्ट आराजी सं०-703 (क्र०सं०-04) क्षेत्रफल-1.0100 हे० ग्राम-भगौती देई, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध बोर्ड के पत्र सं०-H24465/वायु-582/25 दिनांक-21.02.2025 के द्वारा खनन परियोजना के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस एवं दिनांक-08.08.2022 से दिनांक-14.02.2025 (कुल 922 दिनों) की अवधि हेतु रू० 10000/- प्रतिदिन की दर से कुल धनराशि रू० 92,20,000/- (रुपया बानबे लाख बीस हजार मात्र) की क्षतिपूर्ति अधिरोपित में निवेदन करना है कि खनन परियोजना को जिला प्रशासन द्वारा निर्गत खनन पट्टे के संचालन दिनों के सम्बन्ध में खनन विभाग मिर्जापुर से निर्गत पत्र सं०-578/एम०एम०सी०-30/खनिज/2024-20 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.gov.in, upsdc.gov.in पर प्रदर्शित विवरण के अनुसार स्वीकृत खनन पट्टा क्षेत्र में निम्न विवरण के अनुसार परिवहन प्रपत्र ई०एम०एम०-11 जनित किया गया है। (छायाप्रति संलग्न है)। खनन परियोजना विगत काफी दिनों से पूर्णतः बन्द है।

अतः खनन परियोजना के विरुद्ध लगायी गयी पर्यावरणीय क्षतिपूर्ति रू० 92,20,000/- पर खनन पट्टा संचालित दिनों (खनन विभाग मिर्जापुर) के अनुसार खनन पट्टे पर लगायी गयी पर्यावरणीय क्षतिपूर्ति पर पुनः विचार किये जाने तथा हमारी खनन परियोजना के विरुद्ध राज्य बोर्ड द्वारा जारी कारण बताओं नोटिस दिनांक-21.02.2025 को समाप्त करने की कृपा करें। हमारे द्वारा पर्यावरणीय अधिनियमों का पूर्णतः पालन किया जायेगा तथा विभाग द्वारा पर्यावरणीय क्षतिपूर्ति पर पुनः विचार के उपरान्त जो भी पर्यावरणीय क्षतिपूर्ति हमारी खनन परियोजना के विरुद्ध लगायी जायेगी, वो मेरे द्वारा जमा किया जायेगा।

ASO
9/6/25

हमारे द्वारा खनन परियोजना को राज्य बोर्ड से संयुक्त सहमति प्राप्त करने हेतु पूर्व में दिनांक-30.01.2025 को सहमति शुल्क रू0 1,20,000/- के साथ 05 वर्ष हेतु आवेदन किया गया था जो सूचनाओं के अभाव में अस्वीकृत किया गया था। खनन परियोजना द्वारा पूर्ण सूचनाओं सहित पुनः दिनांक-29.05.2025 सहमति (जल एवं वायु) प्राप्त किये जाने हेतु दिनांक-29.05.2025 को पुनः सहमति शुल्क रू0 80,000/- के साथ वर्ष 2029 तक आवेदन किया गया है।

यहां यह भी अवगत कराना है कि पूर्व में खनन परियोजना को Reference-MoEFCC Proposal No-SIA/UP?MIN/68993/2021 7 SEIAA, UP File NO.- 6702 EC Identification No-EC22B001UP188911 दिनांक-08.08.2022 के द्वारा निर्गत पर्यावरणीय स्वीकृति की शर्तों की अनुपालन आख्या पत्र के साथ संलग्न है (छायाप्रति संलग्न)।

प्रत्यावेदन के साथ पर्यावरणीय अधिनियमों के अनुपालन में सम्बन्ध में पिलर, फेन्शिग, जल छिडकाव हेतु टैंकर एवं खनन परियोजना में कार्यरत कार्मिकों हेतु स्थापित टायलेट तथा खनन परियोजना में किये गये वृक्षारोपण के फोटोग्राफ्स संलग्न है।

अतः आपसे अनुरोध है कि हमारे खनन परियोजना के विरुद्ध लगायी गयी पर्यावरणीय क्षतिपूर्ति रू0 92,20,000/- पर खनन पट्टा संचालित दिनों (खनन विभाग मिर्जापुर) के अनुसार खनन पट्टे पर लगायी गयी पर्यावरणीय क्षतिपूर्ति पर पुनः विचार करते हुए, हमारी खनन परियोजना के विरुद्ध राज्य बोर्ड द्वारा जारी कारण बताओं नोटिस दिनांक-21.02.2025 को समाप्त कर सहमति (जल एवं वायु) वर्ष 2029 तक जारी करने की कृपा करें। जिससे भविष्य में खनन परियोजना का संचालन किया जा सके।

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी (वृत्त-2) उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि हमारी खनन परियोजना मे0 दिव्यांश कन्सट्रक्शन कं0 प्रो0 श्रीमती किरन सिंह (बिल्डिंग स्टोन/सैण्ड स्टोन) माइनिंग प्रोजेक्ट आराजी सं0-703 (क्र0सं0-04) क्षेत्रफल-1.0100 हे0 ग्राम-भगौती देई, तहसील-चुनार, जनपद-मिर्जापुर के विरुद्ध लगायी गयी पर्यावरणीय क्षतिपूर्ति पर पुनः विचार करने एवं दिनांक-21.02.2025 के द्वारा जारी कारण बताओ नोटिस को समाप्त कर खनन परियोजना को सहमति जल एवं वायु जारी करने की कृपा करें।

संलग्नक- शपथ पत्र दि० 30/5/2025 व अन्य उपरोक्तानुसार।

दिनांक:-30.05.2025

भवदीय,



श्रीमती किरन सिंह

मे0 दिव्यांश कन्सट्रक्शन के आराजी
सं0-703 (क्र0सं0-04) क्षेत्रफल-1.0100 हे0
ग्राम-भगौती देई, तहसील-चुनार,
जनपद-मिर्जापुर



सत्यमेव जयते



IN-UP65074517616985X

Government of Uttar Pradesh

e-Stamp

Signature
A.C.C. Name - Priti Gupta
A.C.C. Code - U.P.14715004
A.C.C. Add - Vikas Nagar
Tahsil Colony, Robertsganj
Mobile - 9794370084
Licence No - 145 (R)
Tahsil Partagar Robertsganj-Sonbhadra

Certificate No. : IN-UP65074517616985X
Certificate Issued Date : 30-May-2025 12:48 PM
Account Reference : NEWIMPACC (SV)/ up14715004/ ROBERTSGANJ SADAR/ UP-SNB
Unique Doc. Reference : SUBIN-UPUP1471500427778836569250X
Purchased by : KIRAN SINGH W O VINOD KUMAR SINGH
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) :
First Party : KIRAN SINGH W O VINOD KUMAR SINGH
Second Party : Not Applicable
Stamp Duty Paid By : KIRAN SINGH W O VINOD KUMAR SINGH
Stamp Duty Amount(Rs.) : 10
(Ten only)



सत्यमेव जयते

30/05/25

2 Ticket Rs. 10-00
NAVENDRA BHUSHAN DUBEY
Notary-Sonbhadra

शपथपत्र



IN-UP65074517616985X

Please write or type below this line

सम्झा- श्रीमान क्षेत्रीय अधिकारी
उपउपद्रव निवृत्तण नियंत्रण बोर्ड सोनभद्र।

शपथपत्र द्वारा किरन सिंह पत्नी विनोद कुमार सिंह मेरे द्वारा से दिव्याश
कन्सल्टेशन कम्पनी प्रा० किरन सिंह व सि लिंग स्टोन सैण्ड स्टोन माइनिंग प्रोजेक्ट
आराजी सं० 703 क्रम सं० 4 रकबा 1.0100 हे० ग्राम भांगौती देई तखील चुनार
जपद मोरजापुर शपथपूर्वक निम्न बयान करती हूँ कि

- हमारे खनन परियोजना के विरुद्ध खानन विभाग मोरजापुर के अनुसार खनन
पट्टा संचालित दिनों के अनुसार खनन पट्टे पर राज्य बोर्ड द्वारा लगायी गयी
पर्यावरणीय क्षतिपूर्ति जमा किया जायेगा।
- हमारे खनन परियोजना को सशर्त आर्डर द्वारा दिनांक 8-8-2022 के द्वारा
जारी पर्यावरणीय स्वीकृति से अधिरोपित शर्तों का अक्षरशः अनुपालन
सुनिश्चित किया जायेगा।
- हमारे खानन परियोजना को राज्य बोर्ड से जारी किये जाने वाले सहमति बायु
स्य जल से अधिरोपित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जायेगा।



Statutory Note:

- The authenticity of this Stamp certificate should be verified at 'www.e-stamp.com' or using e-Stamp Mobile App of Stock Holding
Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid
- The onus of checking the legitimacy is on the users of the certificate
- In case of any discrepancy please inform the Competent Authority

श्री. प्रीति गुप्ता

-2/

१ २

4. हमारे द्वारा परामर्शपूर्ण ढंग से अधिनियमों एवं विभाग द्वारा जारी निर्देशों का पूर्णतः अनुपालन किये जाने के उपरान्त ही वाचन पट्टा प्रेषित किया जायेगा।

प्रत्येक शपथपूर्वक बयान करती हूँ कि शपथ पत्र हाजिरे कुलदफ्तर 1, 2, 3, 4 में लिखी गयी सभी बातें सच हैं और कोई भी तथ्य छिपाया नहीं गया है परन्तु वे सभी मसूदा करे तत्पश्चात् कचहरी राठगंज सोनभद्र।

दिनांक 30-5-2025

शपथ धारा 10

श्री
रविशंकर

Shri/Smt. Kishan Singh S/o/
D/o/W/o Shri. Bhadr Kumar Singh
has been identified by Shri. Hardev Singh
Appeared before me on dated 20/05/25
I certified that before me and administered
truthfulness of Hardev Singh and the affidavits
and administered to him.

30/05/25
HAVENDRA BHUSHAN DUBEY
Advocate Notary
Sonbhadra, U.P.





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD
T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010
Phone: 2720831, 2720828 Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

संदर्भ सं० 30707 /सी-2/ वायु-582/25.....

दिनांक 9-7-25

सेवा में,

पंजीकृत

मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी,
प्रो० श्रीमती किरन सिंह (बिल्डिंग स्टोन/सेण्ड स्टोन) माइनिंग प्रोजेक्ट,
आराजी सं०-703, (क्र०सं०-4), क्षेत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार,
जनपद-मीरजापुर।

विषय: मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी, प्रो० श्रीमती किरन सिंह (बिल्डिंग स्टोन/सेण्ड स्टोन) माइनिंग प्रोजेक्ट, आराजी सं०-703, (क्र०सं०-4), क्षेत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार जनपद-मिर्जापुर (क्षेत्रफल 1.616 हेक्टेयर (3.99 एकड़) को राज्य बोर्ड के पत्रांक एच 24465/सी-2/ वायु-582/25/दिनांक 21.02.2025 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस को सशर्त निक्षेप किए जाने के संबंध में।

महोदय,

कृपया उद्योग मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी, प्रो० श्रीमती किरन सिंह (बिल्डिंग स्टोन/सेण्ड स्टोन) माइनिंग प्रोजेक्ट, आराजी सं०-703, (क्र०सं०-4), क्षेत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार जनपद-मिर्जापुर को राज्य बोर्ड के पत्रांक एच 24465/सी-2/ वायु-582/25/दिनांक 21.02.2025 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस एवं खनन परियोजना पर दिनांक-08.08.2022 से दिनांक-14.02.2025 के मध्य की अवधि अर्थात् कुल 922 दिनों की अवधि हेतु रु० 10,000/- प्रतिदिन की दर से कुल धनराशि रु० 92,20,000/- (रु० बानबे लाख बीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु जारी कारण बताओ नोटिस का संदर्भ ग्रहण करें।

उक्त के अनुक्रम में क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 11.06.2025 के साथ संलग्न निरीक्षण आख्या दिनांक 10.06.2025 के अनुसार खनन परियोजना द्वारा क्षेत्रीय कार्यालय में प्रस्तुत प्रत्यावेदन दिनांक 30.04.2025 एवं दिनांक-30.05.2025 के साथ संलग्न खनन परियोजना को जिला प्रशासन द्वारा निर्गत खनन पट्टे के संचालन दिनों के सम्बन्ध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम०एम०सी०-30/ खनिज/2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार स्वीकृत खनन पट्टा क्षेत्र में परिवहन प्रपत्र ई. एम०एम०-11 जनित किया गया है, जिसके अनुसार स्वीकृत खनन पट्टे में दिनांक-04.03.2023 से दिनांक 29.10.2024 के मध्य कुल 179 दिनों का परिवहन प्रपत्र ई एम०एम०-11 जनित है। खनन परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 30.05.2025 के साथ खनन परियोजना को निर्गत पर्यावरणीय स्वीकृति दिनांक 08.08.2022 में अधिरोपित शर्तों की अनुपालन आख्या फोटोग्राफ सहित एवं शपथ-पत्र दिनांक-30.05.2025 प्रस्तुत किया गया है।

खनन परियोजना पर बोर्ड मुख्यालय के पत्रांक एच 24465/सी-2/ वायु-582/25/दिनांक 21.02.2025 के द्वारा निर्गत कारण बताओ नोटिस एवं उद्योग के विरुद्ध 922 दिनों की डिफाल्टर अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गार्डडलाइन के अनुसार रु० 10,000/-प्रतिदिन की दर से कुल धनराशि रु० 92,20,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये के सम्बन्ध में उद्योग द्वारा प्रस्तुत प्रत्यावेदन दिनांक 30.04.2025 एवं दिनांक-30.05.2025 के साथ संलग्न खनन परियोजना को जिला प्रशासन द्वारा निर्गत खनन पट्टे के संचालन दिनों के सम्बन्ध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम०एम०सी०-30/ खनिज/ 2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार स्वीकृत खनन क्षेत्र में परिवहन प्रपत्र ई एम०एम०-11 जनित किया गया है, के आधार पर कुल 179 दिनों का परिवहन प्रपत्र ई एम०एम०-11 जनित है।

उक्त खनन परियोजना का संचालन राज्य बोर्ड से बिना सहमति (जल एवं वायु) प्राप्त किये एवं पर्यावरणीय स्वीकृति में अधिरोपित शर्तों का उल्लंघन कर खनन कार्य किये जाने के दृष्टिगत अधिरोपित पर्यावरणीय क्षतिपूर्ति के संबंध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम०एम०सी०-30/खनिज/2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार दिनांक 04.03.2023 से दिनांक 29.10.2024 के मध्य परिवहन प्रपत्र के आधार पर कुल 179 दिनों का परिवहन प्रपत्र ई एम०एम०-11 जनित है। उक्त के आधार पर कुल 179 दिनों की डिफाल्टर अवधि में पर्यावरणीय क्षतिपूर्ति की गणना निम्नानुसार है:-

Environmental compensation (EC)= PI x N x R x S x LF

Where, EC = Pollution Index (PI)xNos. of days from which the non compliance has been observed (N)x Factor in rupees (R)x Factor for scale of operation (S)x Location Factor(LF)

PI=80	80 for red category unit, 50 for orange category unit, 30 for green category unit
N=179	Nos. of days from which the non compliance has been observed.
R=250	Factor in rupees
S=0.5	Factor for scale of operation=0.5 as unit is covered in small category, 1.0 medium scale unit, 1.5 for large scale unit
LF=1.0	Location factor 1.25 for population 1 to <5, 1.5 for population 5 to <10, 2.0 for 10 lacs and above. LF will be 1.0 in case unit is located > 10 KM from municipal boundary (This sand mining project is being operated in rural area hence LF is 1.0 considered)
Therefore Environmental compensation (EC) = $PI \times N \times R \times S \times LF$ $= 80 \times 179 \times 250 \times 0.5 \times 1.0$ $= 17,90,000.00$ Total Rs. Seventeen Lacs Ninety thousand only.	

उपरोक्तानुसार खनन परियोजना को पर्यावरणीय स्वीकृति में अधिरोपित शर्तों का समयबद्ध अनुपालन किये जाने की विशिष्ट शर्त एवं अन्य सामान्य शर्तों के साथ खनन परियोजना को बोर्ड मुख्यालय के पत्र दिनांक 21.02.2025 द्वारा जारी कारण बताओ नोटिस को निक्षेप किये जाने एवं परियोजना पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु की संस्तुति क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 11.06.2025 द्वारा की गयी है।

अतः क्षेत्रीय अधिकारी, सोनभद्र द्वारा प्रेषित आख्या एव संस्तुति के दृष्टिगत सक्षम स्तर से अनुमोदनोपरान्त परियोजना पर 179 दिनों की डिफाल्टर अवधि हेतु रु0 17,90,000/- (रु0 सत्रह लाख नब्बे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए परियोजना को जारी कारण बताओ नोटिस दिनांक 21.02.2025 को निम्नलिखित शर्तों के साथ सशर्त निक्षेपित किया जाता है:-

1. खनन परियोजना द्वारा राज्य पर्यावरण प्रभाव आँकलन प्राधिकरण, लखनऊ से जारी पर्यावरणीय स्वीकृति में अधिरोपित शर्तों का पूर्ण अनुपालन किया जाये तथा प्रत्येक छः माह में अनुपालन आख्या राज्य बोर्ड को प्रेषित किया जाये।
2. खनन परियोजना द्वारा हॉल रोड, लोडिंग एवं अनलोडिंग प्वाइण्ट पर समय-समय पर जल का छिड़काव किया जाये, जिससे डस्ट न उड़े।
3. खनन परियोजना द्वारा ब्लास्टिंग का कार्य केवल दिन के समय में ही किया जाये तथा ब्लास्टिंग प्रक्रिया के फलस्वरूप इम्पैक्ट जोन एवं बफर जोन का ध्वनि अनुश्रवण कराकर त्रैमासिक रूप से आख्या राज्य बोर्ड को प्रेषित की जाये।
4. खनन परियोजना द्वारा केवल पी0यू0सी0 प्राप्त मोटर वाहनों का ही प्रयोग किया जाये। मोटर वाहनों से डोलो स्टोन के दुलाई मैटेरियल्स के ऊपर तिरपाल से ढककर ही किया जाये तथा मोटर वाहनों की ओवर लोडिंग न की जाये।
5. उक्त खनन परियोजना द्वारा स्टोन माइन्स में रिजैक्ट/टॉप स्वायल आदि बाहर डम्प न किया जाये। माईनिंग से जनित रिजैक्ट/टॉप स्वायल का भण्डारण चिन्हित स्थल पर ही किया जाये तथा चिन्हित स्थल का जियो-कोओर्डिनेट्स राज्य बोर्ड को प्रेषित किया जाये।
6. खनन परियोजना द्वारा ब्लास्टिंग के प्रभाव क्षेत्र का आंकलन कर राज्य बोर्ड को सूचित किया जाये। प्रभाव क्षेत्र के अन्तर्गत यदि संवेदनशील क्षेत्र, यथा-आबादी, स्कूल, सार्वजनिक स्थल, आच्छादित हो तो उक्त से राज्य बोर्ड को तत्काल सूचित किया जाये।
7. खनन परियोजना द्वारा पर्यावरण राहत कोश बनाया जाये, जिससे आपदा के समय जन मानस को राहत प्रदान की जा सके।
8. खनन पट्टे को निर्गत पट्टे का सीमांकन चिन्हित कर पिलर लगाने एवं खनन परियोजना के चारों ओर फेन्सिंग का कार्य 15 दिन के अन्दर पूर्ण किया जाना सुनिश्चित करें।
9. खनन परियोजना में अधिक से अधिक वृक्षारोपण किया जाये।
10. खनन परियोजना द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/मा0 एन0जी0टी0/ओवर साईट कमेटी/अन्य मा0 न्यायालय द्वारा समय-समय पर जारी निर्देशों का अक्षरशः अनुपालन किया जाये।
11. खनन परियोजना द्वारा मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-1334/2024 मनीष कुमार बनाम स्टेट ऑफ यू0पी0 व अन्य में विचाराधीन है। उक्त वाद में मा0 राष्ट्रीय हरित अधिकरण द्वारा जो भी निर्णय दिया जाता है का खनन परियोजना द्वारा अक्षरशः अनुपालन किया जाये।

12. खनन परियोजना द्वारा प्रत्यावेदन दिनांक 30.05.2025 के साथ प्रस्तुत शपथ-पत्र दिनांक 30.05.2025 का अक्षरशः अनुपालन सुनिश्चित किया जाये।
13. उद्योग मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी, प्रो0 श्रीमती किरन सिंह (बिल्डिंग स्टोन/सेण्ड स्टोन) माइनिंग प्रोजेक्ट, आराजी सं0-703, (क्र0सं0-4), क्षेत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार जनपद-मिर्जापुर में (क्षेत्रफल 1.616 हेक्टेयर (3.99 एकड़) पर बोर्ड द्वारा उल्लंघन अवधि हेतु पर्यावरणीय क्षतिपूर्ति धनराशि रु0 17,90,000/- (रु0 सत्रह लाख नब्बे हजार मात्र) अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि विलम्बतम् 15 दिवस में निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये:-

Payment Gateway- <http://erp.eshiksa.net/DirectFeesv3/UPPCB>
 Nature of Pollution-Air Pollution
 EC imposed in Compliance-UPPCB Order

नोट करें कि बोर्ड निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए। भविष्य में निरीक्षण के दौरान अनुपालन न पाए जाने पर उद्योग के विरुद्ध पुनः कार्यवाही प्रारम्भ कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उसके संचालन हेतु उत्तरदायी पदाधिकारियों का होगा।

सक्षम अधिकारी की अनुमति से निर्गता।
 Digitally signed by
 ATULESH YADAV
 सक्षम पर्यावरण अधिकारी (वृत्त-2)
 Date: 09-07-2025
 12:04:11

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मीरजापुर।
2. वरिष्ठ पुलिस अधीक्षक, मीरजापुर।
3. अधिशासी अभियन्ता, उ0प्र0 पावर कापेरेशन लि0, मीरजापुर।
4. अधिशासी अभियन्ता, उ0प्र0 जल निगम (ग्रामीण), मीरजापुर।
5. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि इकाई का निरीक्षण कर एक माह के भीतर उपरोक्त वर्णित शर्तों की अनुपालन आख्या प्रेषित करना सुनिश्चित करें।

Divyansh Construction Company

ANNEXURE-R5/3 268

'AA' Class Const. Contractor

SA. 2/41-C-1, Gayatri Nagar, Pandeypur, Varanasi

Mob.: 9415221918, 9415679264

REF. दिनांक... पर्यावरण : 07-2025

DATE: 18.07.2025

सेवा में
मुख्य पर्यावरण अधिकारी (वृत्त-2)
उ०प्र० प्रदूषण नियंत्रण बोर्ड
टी.सी.-12 वी, रीजेन्सी रोड
विभूति खन्ड, गोमतीनगर
लखनऊ (उ०प्र०) - 226010
महोदय,

विषय: पर्यावरणीय क्षतिपूर्ति जमा के सम्बन्ध में

सादर अवगत कराना है कि आपके कार्यालय संदर्भ सं. H 30007/सी-2/वायु-582/25 दिनांक 09.07.2025 के आदेश के क्रम में मेरे द्वारा अधिलेखित पर्यावरणीय क्षतिपूर्ति की धनराशि कुल ₹ 1790000/- (सत्रह लाख नब्बे हजार मात्र) दिनांक 18.07.2025 को खाता " उत्तर प्रदेश पत्रसन कन्ट्रोल बोर्ड " खाता सं० 469801000051 आईसी। आईसी बैंक विभूति खन्ड खाते का IFSC सं० ICIC0004698 में अडोबी जीएस के माध्यम से जमा कर दिया गया है। जिसकी छाया-प्रति भी आपके पास संचयन कर प्रेषित की जा रही है।

अतः आपसे सादर अनुरोध है कि प्रकरण को समाप्त करते हुये आग्रिम कार्यवाही करने की कृपा करें।

सादर

भवदीय



मैसर्स दिव्यांश कन्स्ट्रक्शन कंपनी
प्र० श्रीमती किरन सिंह
(किरिंडां स्टेशन/सैण्ड स्टेशन)
माइनिंग प्रोजेक्ट
आराजी सं० 703, शे० 1.01 हे०
ग्राम-भगौतीदेवी, तहसील-चुनार
जनपद-मीरजापुर (उ०प्र०)

प्रतिलिपि: क्षेत्रीय अधिकारी उ०प्र० प्रदूषण-
नियंत्रण बोर्ड उत्तर मेहाल
चण्डी रोड के पास, राबर्टसगंज
खोनभद्र - 231210 को भावश्यक
कार्यवाही हेतु प्रेषित



Branch : Mahabir Mandir Road Br
UDAIPRATAP COLLEGE, BHOJUBIR, P.O. DISTT. - VARANASI
UTTAR PRADESH 221002
IFS Code : IDIB000U502

VALID FOR THREE MONTHS ONLY

दिनांक
Date

1	8	0	7	2	0	2	5
D	D	M	M	Y	Y	Y	Y

Handwritten signature/initials

PAY yourself

OR BEARER

या धारक को

RUPEES रुपये Seventeen Lac Ninety thousand only

अदा करें

₹	1790000/-
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CA	खा. सं. A/c. No.	50493543442
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CBS Code: 04319

FOR DIVYANSH CONSTRUCTION COMPANY

992000003

Handwritten number: 0.49424586

PAYABLE AT PAR AT ALL OUR BRANCHES

Handwritten signature
PROPRIETOR

Please sign above

⑈916256⑈ 221019031⑈ 543442⑈ 29

Manager Payment & Identity Solutions Ltd. UPI: CTRB-5010

07-24

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : RED**Application Id : 30275776****Ref No. -****Dated : 20/02/2025****232327/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/202****5****To ,**

M/S KIRAN SINGH

Ms Divyansh Construction Company

Area 1.01ha, Gata 703, Bhagautidei, Chunar, Mirzapur,231301

MIRZAPUR

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 31/01/2025 and received on 31/01/2025 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 20/02/2025 . Your consent application is hereby refused due to following reason.

Reasons :-

Unit was inspected on 28.01.2025 by the Joint Committee constituted by Hon'ble NGT in the matter of OA No. 1334/2024 Manish Kumar Vs State of U.P. and by the officials of Regional Officer, UPPCB Sonbhadra on 14.02.2025. As per the report send by Regional Officer, UPPCB, Sonbhadra, compliance report of conditions imposed in EC was not submitted by project proponent. During inspection, Septic tank/soak pit was not found established. Ambient Air quality monitoring station in compliance of conditions imposed in the Environmental Compensation was not found installed. Water sprinkling arrangement for dust suppression was not found at the time of inspection. Effluent treatment system to treat the waste water from the mine was not found installed as per the condition imposed in Environmental Clearance.

In view of above facts, Regional Officer, Sonbhadra has recommended for refusal of CTO application. Accordingly, as per recommendation of Regional Officer, Sonbhadra, the CTO application is hereby Refused.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

(Authorized Signatory)

Atulesh Yadav
CEO-2

Copy To -

Regional Officer, UPPCB, Sonbhadra for information and necessary action.

Atulesh Yadav
CEO-2
(Authorized Signatory)



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

From,
 M/s Divyansh Construction Company
 Proponent: Smt. Kiran Kumari
 R/o: Gayari, Pandeypur, District- Varanasi, U.P.

Date: 27/05/2025

To,
 The Regional Officer,
 Regional Office MOEF & CC,
 Kendriya Bhawan, 5th Floor,
 Aliganj, Lucknow (U.P.) - 226024

Ref: EC letter number: EC22B001UP188911, Dated: 08.08.2022.

Subject: Submission of six-monthly compliance report (1st July 2023 to 31st December 2023) as per Condition mentioned in Environmental Clearance for the proposed Building Stone (Sand Stone) Mining at Arazi No. 703, Area: 1.01 Ha., Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh.

Dear Sir,

Kindly refer to the proposed Building Stone (Sand Stone) Mining at Arazi No. 703, Area: 1.01 Ha., Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh.

I am hereby submitting the compliance report of above-mentioned project in soft copy and hard copy.

Thanking You.

Sincerely,

किरण कुमारी

Kiran Kumari
 (Proprietor)

CC:

1. The Chairman SEIAA / SEAC, U.P, Directorate of Environment, U.P. Govt., Lucknow, U.P.
2. The Member Secretary U.P. Pollution Control Board, TC-12 V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow. U.P.
3. Regional Officer, House No -162, Uttar Mohal, Robertsganj, Sonbhadra, U.P.

डाक प्रारि रसीद
 प्रारि दिनांक 28/05/25
 जासकता के हरामर
 जसरा प्रकृत नियंत्रण बोर्ड, लखनऊ

COMPLIANCE REPORT

After COMMENCEMENT OF LEASE

(1st January 2024 to 30th June 2024)

S. NO	CONDITIONS	COMPLIANCE STATUS
GENERAL CONDITION		
1	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	Lease deed was done on 07.11.2022 in favour of M/s Divyansh Construction Company, Proponent: Smt. Kiran Kumari R/o: Gayari, Pandeypur, District- Varanasi, U.P. of Building Stone (Sand Stone) Mining at Arazi No. 703, Area: 1.01 Ha., Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh.
2	Forest clearance shall be taken by the proponent as necessary under the law	Not applicable as no forest land involved.
3	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	Not applicable as no such changes have been made.
4	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	It has been complied. No changes have been made in calendar plan.
5	Lessee shall obtain the permission for deployment of Heavy Earth moving Machinery (HEMM) from the Director, mines Safety, Varanasi region, Varanasi, U.P. under regulation 106(2) of Mines Act 1961.	Earlier no Heavy Earth moving Machinery (HEMM) was used. Now as per requirement project proponent has applied for permission for deployment of Heavy Earth moving Machinery (HEMM) from the Director, mines Safety, Varanasi region, Varanasi, U.P. under regulation 106(2) of Mines Act 1961.
6	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO, NO, monitoring Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at website.	Ambient Air monitoring reports of march 2024 are annexed as Annexure-1. <i>All parameter monitoring data found as per CPCB permissible limit.</i>
7	Data on ambient air quality (RSPM, SPM, SO ₂ , NO ₂) should be regularly submitted to the Regional office. MoEF & CC, Gol	Ambient Air monitoring reports of march 2024 are annexed as Annexure-1. <i>All parameter monitoring data found as</i>

	Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	<i>per CPCB permissible limit</i>
8	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MOEF & CC notification no GSR/826(E) dt. 16.11.09.	Ambient Air monitoring reports are annexed as Annexure-1. The report was found within the limits as per prescribed norms.
9	Fugitive dust emissions from all the sources shall be controlled regularly, Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	Regular sprinkling of water two times a day at haul road, loading and unloading area.
10	Measures shall be taken for control of noise levels below 85 dB(A) in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.	All the workers will be provided with safety equipment's as per their assigned work and the project proponent is following all the safety measures and guidelines.
11	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.	This is a building stone mining project. No Industrial waste water such waste water generation is taking place. Water will be consumed for drinking purpose, sprinkling and plantation only.
12	Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.	All the workers will be provided with safety equipment's as per their assigned work and the project proponent is following all the safety measures and guidelines.
13	Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Measures against dust emission: <ul style="list-style-type: none"> • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
14	The transportation of the materials shall be limited to day hours' time only.	It is being complied. Mining carried out only day time for 8 hours.
15	Provision shall be made for the housing the labourers within the site with all necessary	Mining will be done during the day time (8 hourly), temporary shelters will be

	Infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures, to be removed after the completion of the project.	provided to the labours. There is no provision for housing the laborer's. Local labours are hired who will be provided with basic facilities of drinking water, medical health care, mobile toilet and crèche, etc.
16	A separate Environmental Management Cell with suitable qualified personnel shall be set-up and under the control of a Senior Executive, who will report directly to the Head of the Organization.	It has been complied. A separate Environmental Management Cell with suitable qualified personnel has been setup under the control of a Senior Executive.
17	The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Ok agreed. The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project.
18	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose: Year wise expenditure shall be reported to the DELAA Mirzapur MoEF, and Regional office, State Pollution Control Board.	It is being complied. The funds earmarked for environmental protection measures has been kept in separate account and shall not be diverted for other purpose.
19	The Integrated Regional Office, MoEF & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-1M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MOEF & CC. Gol, Lucknow and State Pollution Control Board.	It has been complied.
20	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.	It has been complied. A copy of the environmental clearance has been submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies.
21	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance	It has been complied.

	letter is available with the State Level Environment Impact Assessment Authority SEIAA.	
22	The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA on 1st June and 1st December of each calendar year.	It is being complied. The Project Proponent is regularly submitting half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA.
23	The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Ok, agreed
24	Concealing factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	No factual data has been fabricated and concealed and all the conditions mentioned above have been complied accordingly.
SPECIFIC CONDITIONS		
1	Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.	Ok, agreed
2	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	It is being complied
3	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	Not applicable. There is no involvement of forest land. So, there is no need to take forest clearance certificate.
4	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	Ok agreed. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land.
5	Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species	Ok agreed. Three tier green shelter belt of 7.5m width is being developing on the periphery of mine lease area.

	should be planted in consultation with Forest/Horticulture Department/ Agriculture University.	
6	Plan for using the mine void for productive use in consultation with local administration and gram- panchayat	It will be done after lease completion. Pit will be handed over to the mining department and then if they agree it can be used as rain water harvesting pits.
7	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Not applicable. The project site is not situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed. Total requirement of water is being fulfilled through tankers. Water is purchased from local vendors.
8	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Plantation of 2000 plants along with the haul road and gram samaj land has been done in the first year and after first year dead plants will be replaced in second year.
9	In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.	It is being complied
10	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate	Ok agreed. Project Proponent is fully complying with the EC conditions.

	legal action and recovery of compensation.	
11	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.	Ok agreed
12	Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.	Ok agreed
13	Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.	Ok agreed
14	Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.	Ok agreed
15	Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas	Ok agreed
16	If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	Noted
17	The project proponent shall install solar light in their site office.	It has been complied.

18	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	Ok agreed.
19	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	Ok agreed. During the plantation preference was given to indigenous local species with the consultation of the local district Forest Officer.
20	The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P	Ok agreed. Mining is being done as per approved mine plan. The maximum height of the bench is 6 meters and the width of the bench is at least twice the height of the bench.
21	In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.	Not applicable as the site is free from human resettlement. So, no R & R required.
22	The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.	Mine closure plan has been submitted to the mining department and will be followed as per approved mining plan.
23	The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.	Runoff basin will be constructed during monsoon season to arrest the silt but the amount of production will be negligible as the quarry will be non-operational during monsoon season.
24	The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in	It is being complied. As it is building stone mining project there is no need of extraction of ground water. There are no any possibilities of pollution of ground

	consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.	water. The project proponent has also taken all suitable measures to prevent pollution of groundwater and nearby water bodies
25	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.	It is being complied. Link Road from the quarry site to the main road has been constructed and also maintained regularly by project proponent.
26	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	Measures against vehicular emission: <ul style="list-style-type: none"> • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
27	The project proponent should explore the possibilities of rainwater harvesting.	It will be done after lease completion. Pit will be handed over to the mining department and then if they agree it can be used as rain water harvesting pits.
28	At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.	Ok agreed
29	This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.	Ok agreed
30	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked	Ok agreed
31	This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall	Ok agreed.

	automatically become null and void.	
32	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.	Ok agreed.
33	Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.	Ok agreed.
34	A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.	Not Applicable.
35	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Ok agreed. No two pits are simultaneously worked.
36	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.	Ok agreed. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation.
37	An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.	Ok agreed. An adequate buffer zone maintained between two consecutive mineral-bearing deposits
38	The sprinkling of water on haul roads to control dust will be ensured by the project proponent.	It is being complied. Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%.
39	Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise	It is being complied. Green belt development is carrying out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department.

	afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.	
40	Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.	It is being complied. Blast Vibration report annexed as Annexure-2.
41	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement	It is being complied. Controlled blasting techniques with sequential blasting has been adopted.
42	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	It is being complied. Temporary shelter has been provided to workers and water is being purchased through tankers by local vendor.
43	Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.	It is being complied. Proponent is regularly maintaining road which are used for transportation of mineral.
44	The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.	Runoff basin will be constructed during monsoon season to arrest the silt but the amount of production will be negligible as the quarry will be non-operational during monsoon season.
45	Status of implementation shall be submitted to the Integrated Regional	Ok agreed

	Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.	
46	The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.	Ok agreed. The self-environmental audit shall be conducted annually.
47	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	It is being complied. As it is building stone mining project there is no top soil.
48	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	It is being complied. Trenches/garland drains have been constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies.
49	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	It is being complied.
50	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine,	It is being complied. Ground water Monitoring report annexed as Annexure-1

	and drainage in the direction of flow of groundwater shall be set up and records maintained.	
51	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.	Measures against fugitive dust emission: <ul style="list-style-type: none"> • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
52	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	Ambient Air monitoring reports are annexed as Annexure-1.
53	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development offices.	It is being complied.
54	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	It is being complied. Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided.
55	Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on	It is being complied. Proponent is regularly organizing training on malaria eradication, HIV, and health effects on exposure to mineral dust. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment

	the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.	
56	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	It is being complied. Proponent has hired local people as per requirement.
57	Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	No overburden is present on the proposed lease and to prevent soil erosion mining will be confined to areas where mineral is present.
58	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	Not applicable as no overburden present at site.
59	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	Not applicable. As no resettlement and rehabilitation done.
60	The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.	It is being complied. Mining is done as per approved mine plan.
61	Permission for the abstraction of	Not applicable. As it is building stone

	groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	mining project. There is no extraction of ground water. Total water requirement will be fulfilled through tankers by purchasing from local vendor.
62	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	Not applicable as no waste water generated from the mine.
63	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.	It will be complied.
64	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	Measures against vehicular emission: <ul style="list-style-type: none"> • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
65	Prior permission from the Competent Authority shall be obtained for the	Not applicable as no abstraction done. Water is procured from local vendor.

	extraction of groundwater if any.	
66	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	Mine closure plan has been submitted to the mining department and will be followed as per approved mining plan.
67	Project Proponent shall explore the possibility of using solar energy where ever possible	Ok agreed.
68	Commitment towards CER has to be followed strictly.	Ok agreed. Proponent is strictly following commitment towards CER
69	Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.	Ok agreed. Regular health checkup record of the mineworkers is being maintained at the site in a proper register.
70	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.	Ok agreed. Proponent is strictly following the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71	The blasting will be done only after getting permission from the Mining Department.	Ok agreed. Blasting is being carried out after taking Not Objection Certificate (NOC) from DGM.

ANNEXURE-1
ENVIRONMENTAL MONITORING REPORTS

TEST REPORT
AMBIENT AIR ANALYSIS
DISCIPLINE/GROUP CHEMICALS/ATMOSPHERIC POLLUTION

REPORT CODE : AAQ-06102023-01
ISSUED TO : M/s Divyansh Construction Company, Proponent: Smt. Kiran Singh R/o Gayatri, Pandeypur, District- Varanasi, Uttar Pradesh
LEASE DETAILS : Building Stone (Sand Stone) Mining at Arazi No. 703, Area 1.01 Ha., Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh
ISSUE DATE : 18.10.2023
SAMPLE DRAWN ON : 10.10.2023
SAMPLE DRAWN BY : UTRL
SAMPLE DESCRIPTION : Ambient Air
SAMPLING PROCEDURE : IS- 5182 (Part 14 & 5)
SAMPLING LOCATION : Near the Project Site
ANALYSIS DURATION : 11.10.2023-16.10.2023
AVERAGE FLOW RATE OF PM10 : 1.30
AVERAGE FLOW RATE OF GASES : 1.0
SAMPLING EQUIPMENT USED : Respirable Dust Sampler (PM₁₀) Fine particulate Sample (PM_{2.5}) with Gaseous Attachments
AMBIENT TEMPERATURE/HUMIDITY: 31°C/50%
METEROLOGY CONDITIONS DURING MONITORING: Clear

TEST RESULT					
S.NO	PARAMETER	TEST METHOD	RESULT	UNIT	LIMITS AS PER NAAQS
1	Particulate Matter (PM ₁₀)	IS:5182 (Part 23)	96.32	µg/m ³	100
2	Particulate Matter (PM _{2.5})	IS:5182 (Part 24)	46.47	µg/m ³	60
3	Sulphur di oxide (SO ₂)	IS:5182 (Part 2)	17.49	µg/m ³	80
4	Nitrogen dioxide (NO ₂)	IS:5182 (Part 6)	27.11	µg/m ³	80

****End of report****

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the Lab.

Aromika
Checked By

For Ultra Testing & Research Laboratory
(Authorized Signatory)



TEST REPORT

**AMBIENT AIR ANALYSIS
 DISCIPLINE/GROUP CHEMICALS/ATMOSPHERIC POLLUTION**

REPORT CODE : AAQ-06112023-02
ISSUED TO : M/s Divyansh Construction Company, Proponent: Smt. Kiran Singh R/o Gayatri, Pandeypur, District- Varanasi, Uttar Pradesh
LEASE DETAILS : Building Stone (Sand Stone) Mining at Arazi No. 703, Area 1.01 Ha., Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh
ISSUE DATE : 18.10.2023
SAMPLE DRAWN ON : 10.10.2023
SAMPLE DRAWN BY : UTRL
SAMPLE DESCRIPTION : Ambient Air
SAMPLING PROCEDURE : IS- 5182 (Part 14 & 5)
SAMPLING LOCATION : Bhagauti Dei Village
ANALYSIS DURATION : 11.10.2023-16.10.2023
AVERAGE FLOW RATE OF PM10 : 1.30
AVERAGE FLOW RATE OF GASES : 1.0
SAMPLING EQUIPMENT USED : Respirable Dust Sampler (PM₁₀) Fine particulate Sample (PM_{2.5}) with Gaseous Attachments
AMBIENT TEMPERATURE/HUMIDITY: 31°C/50%
METEROLOGY CONDITIONS DURING MONITORING: Clear

TEST RESULT					
S.NO	PARAMETER	TEST METHOD	RESULT	UNIT	LIMITS AS PER NAAQS
1	Particulate Matter (PM ₁₀)	IS:5182 (Part 23)	95.63	µg/m ³	100
2	Particulate Matter (PM _{2.5})	IS:5182 (Part 24)	46.47	µg/m ³	60
3	Sulphur di oxide (SO ₂)	IS:5182 (Part 2)	16.58	µg/m ³	80
4	Nitrogen dioxide (NO ₂)	IS:5182 (Part 6)	25.30	µg/m ³	80

****End of report****

- 1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling . The customer asked for the above tests only.
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TEST REPORT
AMBIENT NOISE ANALYSIS
DISCIPLINE/GROUP CHEMICALS/ATMOSPHERIC POLLUTION

REPORT CODE : N-08132023-03
ISSUED TO : M/s Divyansh Construction Company, Proponent: Smt. Kiran Singh R/o Gayatri, Pandeypur, District- Varanasi, Uttar Pradesh
LEASE DETAILS : Building Stone (Sand Stone) Mining at Arazi No. 703, Area 1.01 Ha., Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh
ISSUE DATE : 18.10.2023
SAMPLE DRAWN ON : 10.10.2023
SAMPLE DRAWN BY : UTRL
SAMPLE DESCRIPTION : Ambient Noise
SAMPLING PROCEDURE : IS- 9989 (CPCB Guidelines)
SAMPLING LOCATION : Near The Site
ANALYSIS DURATION : 11.10.2023-16.10.2023

AMBIENT TEMPERATURE/HUMIDITY: 31°C/50%
METEROLOGY CONDITIONS DURING MONITORING: Clear

TEST RESULT						
S.NO	PARAMETER	TEST METHOD	RESULT	UNIT	LIMITS AS PER NAAQS	Category
1	Equivalent Noise Level, Leq (day*)	IS:5182 (Part 23)	64.32	dB (A)	75	Industrial
2	Equivalent Noise Level, Leq (Night*)	IS:5182 (Part 24)	55.48	Db (B)	70	
*Day Time		Leq (6.00 AM TO 10.00 PM)				
*Night Time		Leq (10.00 PM TO 6.00 AM)				
*The Noise Pollution Regulation & control Rule 2000-Amend 2010						

****End of report****

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the Lab.

Anomika
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For Ultra Testing & Research Laboratory
 (Authorized Signatory)





TEST REPORT
WATER ANALYSIS
DISCIPLINE/GROUP CHEMICALS/ATMOSPHERIC POLLUTION

REPORT CODE : GW-08182023-10
ISSUED TO : M/s Divyansh Construction Company, Proponent: Smt. Kiran Singh R/o Gayatri, Pandeypur, District- Varanasi, Uttar Pradesh
LEASE DETAILS : Building Stone (Sand Stone) Mining at Arazi No. 703, Area 1.01 Ha., Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh
ISSUE DATE : 18.10.2023
SAMPLE DRAWN ON : 10.10.2023
SAMPLE DRAWN BY : UTRL
SAMPLE DESCRIPTION : WATER ANALYSIS
SAMPLING PROCEDURE : IS- 9989 (CPCB Guidelines)
SAMPLING LOCATION : Bhagautidei Village
ANALYSIS DURATION : 11.10.2023-16.10.2023

AMBIENT TEMPERATURE/HUMIDITY: 31°C/50%
METEROLOGY CONDITIONS DURING MONITORING: Clear

RESULTS						
As per IS 10500:2012						
S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS:3025(Part-11)	7.51	-	6.5-8.5	-
2	Colour	IS:3025(Part-10)	<5.0	Hazen	5	15
3	Odour	IS-3025(Part-05)	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07)	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS-3025(Part-10)	<0.5	NTU	1	5
6	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	220	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40)	73.00	mg/l	75	200
8	Magnesium(as Mg)	IS:3025(Part-46)	13.41	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32)	89.07	mg/l	250	1000

10	Iron(as Fe)	IS:3025(Part-53)	0.069	mg/l	0.3	No Relaxation
11	Fluoride(as F)	IS:3025(Part-60)	0.52	mg/l	1	1.5
12	Nitrate (as NO ₃)	IS: 3025 (Part-34)	8.32	mg/l	45	No Relaxation
13	Sulphate (as SO ₄)	IS:3025(Part-24)	35.21	mg/l	200	400
14	Alkalinity(as CaCO ₃)	IS:3025(Part-23)	212	mg/l	200	600
15	Total Dissolved Solid	IS:3025(Part-16)	492	mg/l	500	2000

****End of report****

- 1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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Aromika
Checked By



For Ultra Testing & Research Laboratory
(Authorized Signatory)



ANNEXURE-2
BLAST VIBRATION STUDY

BLAST VIBRATION STUDY

Blasting, if required will be done occasionally with the permission of Controller, Explosive office. No objection certificate will be obtained from the District Magistrate office. Blasting will be done in the supervision of competent blaster. This mine will be worked out mechanically and blasting will be done by wagon drill holes (4.5" dia). Initially 3m height sub benches shall be developed which shall be converted into 6m high bench.

Wagon drill holes will be drilled as below:

Hole Depth: 6 m

Spacing : 4 m

Burden: 2.7 m

The deep hole having depth 6m with a spacing of 4m in a single row or double row with the help of wagon drill & Tractor mounted compressor will be drilled in such a manner that—

- Bench height will be kept 6m.
- Velocity of broken pieces shall maintain less than 25 mm/sec.
- Noise shall be less than 90 db (A)
- Air pollution shall be minimal.
- Blast out material should not go far.
- Chances of secondary blasting shall be minimal.
- These deep holes will be blasted in one round.

Precaution during blasting: Following precautions will be undertaken and follow strictly.

- Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
- Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
- Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area. • The burden at any point in the charge length should not be less than optimal.
- The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
- Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
- Blasting should be done in once round. Blasting of larger round, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.

- Pre shooting of the boulders, instead of plaster shooting, should be continued.
- Before electric firing, the circuit will be tested by an approved tester.
- Flags erection and siren signalling systems will also provide during time of blasting.

For further safety, the blasting time will also have fixed during the end of the shift so that all the workers will removed outside the danger zone.

- To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.
- All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.
- HEMM's will be deployed with prior permission of DGMS and concerned authorities.

Reduction of Ground Vibration/Mitigation Measures -

To protect a structure, it is necessary to minimize the ground vibrations from the blast. The acceptable techniques for reduction and control of vibrations are:

- a. Reduce the charge per delay: This is the most important measure for the purpose. Charge per delay can be controlled by:
 - i. Reducing the hole depth.
 - ii. Using small diameter holes.
 - iii. Delayed initiation of deck charges in the blast holes.
 - iv. Using more numbers of delay detonators series.
 - v. Using sequential blasting machine.
- b. Reduce explosive confinement by:
 - i. Reducing excessive burden and spacing.
 - ii. Removing buffers in front of the holes.
 - iii. Reducing stemming but not to the degree of increasing air-blast and fly rock.
 - iv. Reducing sub-grade drilling.
 - v. Allowing at least one free face.
 - vi. Using decoupled charges.
 - vii. Drilling holes' parallel to the bench face.
 - viii. Accuracy in drilling.
- c. Limit the explosive confinement to bedrock if the overburden can be excavated by other means.

- d. Square patterns produce more vibrations.
- e. Limit frequency of blasting.
- f. Time the blasts with high ambient noise levels.
- g. Use controlled blasting techniques.
- h. Use a low VOD and low density explosive.

ANNEXURE-
EC letter & Deed Paper

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The PROPRIETOR
M/S DIVYANSH CONSTRUCTION COMPANY
R/O GAYATRI, PANDEYPUR, VARANASI. -231304

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/68993/2021 dated 12 May 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001UP188911 |
| 2. File No. | 6702 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | building stone sandstone mine at village bhagautidei tehsil chunar mirzapur |
| 7. Name of Company/Organization | M/S DIVYANSH CONSTRUCTION COMPANY |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 07 Jan 2022 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 08/08/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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and Virtuous Environmental Single-Window Hub)*



**State Level Environment Impact Assessment Authority, Uttar Pradesh****Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/68993/2021 & SEIAA, U.P File no- 6702**Sub: Environmental Clearance for Proposed Building Stone (Sandstone) Mining at Araj/Gata no.- 703, S I. No. 04, Village-Bhagautidei, Tehsil-Chunar & District-Mirzapur, U.P., (Leased Area-1.01 ha.), M/s Divyansh Construction Company.**

Dear Sir,

This is with reference to your application / letter dated 26-11-2021, 02-12-2021, 12-05-2022, 24-05-2022, 20-06-2022 on above mentioned subject. The matter was considered by 666th SEAC in meeting held on 21-06-2022 and 630th SEIAA in meeting held on 13-07-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) to SEAC on 21-06-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Sandstone) Mining at , Araj/Gata no.- 703, S I. No. 04, Village-Bhagautidei, Tehsil-Chunar & District-Mirzapur, U.P., (Leased Area-1.01 ha.), M/s Divyansh Construction Company.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 437/Parya/SEIAA/6702/2021, dated 07/01/2022.
3. The public hearing was organized on 06/04/2022. Final EIA report submitted by the project proponent on 12/05/2022.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/68993/2021
2.	File No. allotted by SEIAA, UP	6702
3.	Name of Proponent	Smt. Kiran Singh
4.	Full correspondence address of proponent and mobile no.	M/s Divyansh Construction Company (Smt. Kiran Singh) R/o Gayatri, Pandeypur, District- Varanasi Mobile no.- E-mail Id- divyanshconstruction5418@gmail.com
5.	Name of Project	Building stone (Sandstone) Mining Village –Bhagautidei, Tehsil- Chunar, District– Mirzapur, Uttar Pradesh
6.	Project Location (Plot.Khasra/Gata No.)	Gata No. – 703, Village –Bhagautidei, Tehsil- Chunar, District–Mirzapur, Uttar Pradesh
7.	Name of River	NA
8.	Name of Village	Bhagautidei
9.	Tehsil	Chunar

10.	District	Mirzapur																						
11.	Name of Minor Mineral	Building stone (Sandstone) Mining																						
12.	Sanctioned Lease Area (in Ha.)	1.01 ha.																						
13.	Max. & Min mRL within lease area	Highest mRL is 104 & Lowest is 98mRL																						
14.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillars</th> <th>N</th> <th>E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 3'53.00"N</td> <td>82°59'33.90"E</td> </tr> <tr> <td>B</td> <td>25° 3'49.40"N</td> <td>82°59'33.70"E</td> </tr> <tr> <td>C</td> <td>25° 3'49.40"N</td> <td>82°59'31.70"E</td> </tr> <tr> <td>D</td> <td>25° 3'51.00"N</td> <td>82°59'31.70"E</td> </tr> <tr> <td>E</td> <td>25° 3'52.00"N</td> <td>82°59'27.00"E</td> </tr> <tr> <td>F</td> <td>25° 3'53.00"N</td> <td>82°59'27.10"E</td> </tr> </tbody> </table>		Pillars	N	E	A	25° 3'53.00"N	82°59'33.90"E	B	25° 3'49.40"N	82°59'33.70"E	C	25° 3'49.40"N	82°59'31.70"E	D	25° 3'51.00"N	82°59'31.70"E	E	25° 3'52.00"N	82°59'27.00"E	F	25° 3'53.00"N	82°59'27.10"E
Pillars	N	E																						
A	25° 3'53.00"N	82°59'33.90"E																						
B	25° 3'49.40"N	82°59'33.70"E																						
C	25° 3'49.40"N	82°59'31.70"E																						
D	25° 3'51.00"N	82°59'31.70"E																						
E	25° 3'52.00"N	82°59'27.00"E																						
F	25° 3'53.00"N	82°59'27.10"E																						
15.	Total Geological Reserves	4,90,158 m ³																						
16.	Total Mineable Reserve (as per Approved Mine Plan)	1,64,736 m ³																						
17.	Total Proposed Production (in 5 Years)	151500 m ³ /year (Total in 5 Years)																						
18.	Proposed Production /year	30300 m ³ /year																						
19.	Sanctioned Period of Mine lease	20 years																						
20.	Method of Mining	Opencast, Semi-Mechanized																						
21.	No. of working days	260																						
22.	Working hours/day	8																						
23.	No. of worker	30																						
24.	No. of vehicles movement/day	03																						
25.	Type of Land	Revenue land																						
26.	Ultimate of Depth of Mining	Upto 74mRL																						
27.	Nearest metalled road from site	140m																						
28.	Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>0.30 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>0.56 KLD</td> </tr> <tr> <td>Plantation</td> <td>2.0 KLD</td> </tr> <tr> <td>Others (if any)</td> <td>-</td> </tr> <tr> <td>Total</td> <td>2.86 KLD</td> </tr> </tbody> </table>		PURPOSE	REQUIREMENT (KLD)	Drinking	0.30 KLD	Suppression of dust	0.56 KLD	Plantation	2.0 KLD	Others (if any)	-	Total	2.86 KLD									
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Others (if any)	-																							
Total	2.86 KLD																							
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	PARAMARSH (Servicing Environment and Development) Lucknow UP Certificate no. NABET/EIA/2124/RA 0224 Valid Till May 01,2024																						
30.	Any litigation pending against the project or land in any court	No																						
31.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no. 2077/khanij/2021																						
32.	Details of Lease Area in approved DSR	1.01 ha.																						
33.	Proposed CER cost	2.58 lakh																						
34.	Proposed EMP cost	Total project cost- Rs. 1.29 Cr																						
35.	Length and breadth of Haul Road	140m & 6m																						
36.	No. of Trees to be Planted	1000																						

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 21-06-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 13-07-2022 and decided to grant the Environmental Clearance to the title project for collection of 30300 m³ per year lease area of 1.01 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.

12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.

15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP PCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the

mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.

58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
67. Project Proponent shall explore the possibility of using solar energy where ever possible.
68. Commitment towards CER has to be followed strictly.
69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically

deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Mirzapur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA



INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Serial No. 127664
 ACC Name: AVINASH KUMAR PATHAK
 CC Code: UP14176104
 ACC Add.: Collectorate Compound, Mirzapur
 License: 44, District Mirzapur
 Mqb. No.: 9450315123
 Signature: Avinash

Certificate No. : IN-UP21990486155310U
 Certificate Issued Date : 13-Oct-2022 12:00 PM
 Account Reference : NEWIMPACC (SV)/ up14176104/ MIRZAPUR SADAR/ UP-MRZ
 Unique Doc. Reference : SUBIN-UPUP1417610435106835343946U
 Purchased by : MS DIVYANSH CONS COM PROP SMT KIRAN SINGH
 Description of Document : Article 35 Lease
 Property Description : ARAJI NO.703 RAKBA 1.01HEC GRAM BHAGAUTI DEI TEHSIL CHUNAR MIRZAPUR.
 Consideration Price (Rs.) :
 First Party : DISTRICT MAGISTRATE MIRZAPUR
 Second Party : MS DIVYANSH CONS COM PROP SMT KIRAN SINGH
 Stamp Duty Paid By : MS DIVYANSH CONS COM PROP SMT KIRAN SINGH
 Stamp Duty Amount(Rs.) : 13,33,200
 (Thirteen Lakh Thirty Three Thousand Two Hundred only)



LOCKED

ng..... Date.....

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प्रपत्र- एम.एम. 6

खनन के लिए नीलामी पट्टे का आदर्श प्रपत्र-(नियम 29)

यह अनुबन्ध आज गुरुवार दिनांक 17/11/2022 को उत्तर प्रदेश के

Ahandhary

सहायक भूवैज्ञानिक/
खान अधिकारी
मीरजापुर

R

अपर जिलाधिकारी (वि/रा0)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

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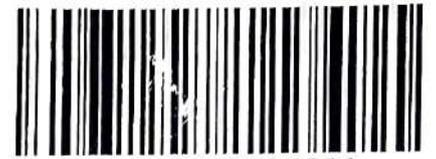
जिलाधिकारी

मीरजापुर

JD 0000302160

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shclstamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the Users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



202201003015881

राज्यपाल (जिन्हें आगे "राज्य सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे), एक पक्ष और

भे० दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो० श्रीमती किरन सिंह पत्नी श्री विनोद कुमार सिंह निवासी मो० गायत्री नगर, पाण्डेयपुर, जनपद वाराणसी जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे) दूसरा पक्ष

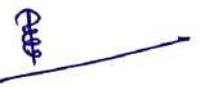
और जैसा कि इस विलेख के भाग-1 में उपलब्ध वार्षिक 30,300 (तीस हजार तीन सौ) घन मीटर ईमारती पत्थर खण्डा, गिट्टी, बोल्डर के लिए रु. 220 (दो सौ बीस) मात्र की सर्वोच्च बोली पट्टेदार ने दी है, जिसे सर्वोच्च एवं सन्तोषजनक पाते हुए उनके पक्ष में खनन पट्टे की स्वीकृति हेतु सहमति पत्र (Letter of Intent) जिलाधिकारी मीरजापुर के पत्र संख्या 2318/खनिज/सैण्ड-स्टोन/ई-निविदा सह ई-नीलामी/2021 दिनांक 16 मार्च, 2021 के द्वारा निर्गत किया गया है।

यह कि उक्त नियमावली 2021 के प्राविधानों के अन्तर्गत की गयी नीलामी की प्रक्रिया में 30,300 घनमी० वार्षिक ईमारती पत्थर (खण्डा, गिट्टी, पत्थर) की मात्रा के लिए पट्टेदार द्वारा रु. 220.00 (रु. दो सौ बीस) प्रति घन मीटर की दर से प्रथम वर्ष हेतु रु. 66,66,000.00 (छाछठ लाख छाछठ हजार) तथा राज्य सरकार द्वारा खनन पट्टे के लिए एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि कुल रकबा 1.010 हेक्टेयर, क्षेत्र को 10 वर्षों की अवधि के लिए पट्टेदार का उक्त प्रस्ताव स्वीकार कर लिया है और पट्टेदार ने प्रतिभूति स्वरूप रु. 16,66,500.00 (सोलह लाख छाछठ हजार पाँच सौ मात्र) रुपये की धनराशि राज्य सरकार के पास जमा कर दी है।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिए गये और पट्टेदार/पट्टेदारों की ओर से भुगतान किए जाने वाले, पालन तथा सम्पादन किए जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

ईमारती पत्थर (सैण्ड स्टोन) यथा खण्डा, गिट्टी, बोल्डर जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हों सिवाय


सहायक भूवैज्ञानिक/
खान अधिकारी
मीरजापुर


अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी (खनिज)
मीरजापुर

इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 17/11/22 से 16/11/32 दस वर्ष की आगामी अवधि के लिए पट्टेदार की एतद्वारा दिए गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है, और राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिए गए पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जिला मीरजापुर की तहसील चुनार, थाना अहरौरा के अन्तर्गत ग्राम भगौतीदेई पर (क्षेत्र तथा क्षेत्रों का विवरण) स्थित है और उसकी भू-कर सर्वेक्षण संख्यायें 703 हैं तथा जिसमें 1.010 हे० (2.50 एकड़) क्षेत्रफल है, और जिसका चित्रण इसमें संलग्न नक्शे में किया गया है और उसे रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :

उत्तर	—	ग्राम घासीपुर की सीमा
दक्षिण	—	आ०सं० 502, 649, 650 की सीमा
पूर्व	—	विज्ञापित क्षेत्र की सीमा
पश्चिम	—	आ०सं० 703 का शेष भाग

अक्षांश (Latitude) व देशान्तर (Longitude)			
	'N' Pillar		'E' Pillar
A	25°03'53.00"	A	82°59'33.90"
B	25°03'49.40"	B	82°59'33.70"
C	25°03'49.40"	C	82°59'31.70"
D	25°03'51.00"	D	82°59'31.70"
E	25°03'52.00"	E	82°59'27.00"
F	25°03'53.00"	F	82°59'27.10"

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।


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 प्रभारी अधिकारी (खनिज)
 मीरजापुर

आवेदन सं०: 202201003015881

पट्टा विलेख/ कबूलियतनामा

बही सं०: 1

रजिस्ट्रेशन सं०: 12766

वर्ष: 2022

प्रतिफल- 0 स्टाम्प शुल्क- 1333200 बाजारी मूल्य - 0 पंजीकरण शुल्क - 666600 प्रतिलिपिकरण शुल्क - 80 योग : 666680

श्रीमती मे० दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो० द्वारा
किरण सिंह अधिकृत पदाधिकारी/ प्रतिनिधि,
पत्नी श्री विनोद कुमार सिंह
व्यवसाय : व्यापार
निवासी: मु० गायत्री नगर, पाण्डेयपुर जनपद वाराणसी

किरण सिंह



श्रीमती, मे० दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो० द्वारा
किरण सिंह अधिकृत
पदाधिकारी/ प्रतिनिधि
ने यह लेखपत्र इस कार्यालय में दिनांक
14/12/2022 एवं 12:31:30 PM बजे
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

मो० अय्यूब प्रभारी
उप निबंधक : चुनार
मिर्जापुर
14/12/2022

निबंधक लिपिक
14/12/2022



भाग-2
इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिए गये क्षेत्र में उसके/उनके द्वारा हटाये गये उप खनिज के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा :-

(चतुर्थ अनुसूची)
जमा की गयी ई-निविदा/ई-नीलाम की धनराशि जमा की अनुसूची
{नियम-27(3)}

क्र. सं.	वर्ष	किश्त	देय किश्त (रु०)
		प्रतिभूति की धनराशि	16,66,500-00
1.	1st Year	1st Installment 12%	7,99,920-00 (जमा)
		2nd Installment 08%	5,33,280-00 (जमा)
		3rd Installment 08%	5,33,280-00 में से 3,12,900-00 जमा अवशेष 2,20,380-00
		4th Installment 08%	5,33,280-00
		5th Installment 08%	5,33,280-00
		6th Installment 08%	5,33,280-00
		7th Installment 08%	5,33,280-00
		8th Installment 08%	5,33,280-00
		9th Installment 08%	5,33,280-00
		10th Installment 08%	5,33,280-00
		11th Installment 08%	5,33,280-00
		12th Installment 08%	5,33,280-00
		TOTAL-	66,66,000-00
2.	2nd Year to 10th Year	1st Installment 12%	7,99,920-00
		2nd Installment 08%	5,33,280-00
		3rd Installment 08%	5,33,280-00
		4th Installment 08%	5,33,280-00
		5th Installment 08%	5,33,280-00
		6th Installment 08%	5,33,280-00
		7th Installment 08%	5,33,280-00
		8th Installment 08%	5,33,280-00
		9th Installment 08%	5,33,280-00
		10th Installment 08%	5,33,280-00
		11th Installment 08%	5,33,280-00
		12th Installment 08%	5,33,280-00
		TOTAL-	66,66,000-00


सहायक भूवैज्ञानिक/
खान अधिकारी
मीरजापुर


अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

आवेदन सं०: 202201003015881

बही सं०: 1

रजिस्ट्रेशन सं०: 12766

वर्ष: 2022

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पदटा दाता: 1

श्री श्रीमान् जिलाधिकारी मीरजापुर अधिकृत कर्मचारी ख०लि० के द्वारा मोहम्मद खालिद, पुत्र श्री अब्दुल जब्बार हुसेन

निवासी: 482, साउथ ककरमता, डी०एल०डब्लू मार्ग, वाराणसी

व्यवसाय: नौकरी

पदटा गृहीता: 1



श्रीमती मे० दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो० के द्वारा किरन सिंह, पत्नी श्री विनोद कुमार सिंह

निवासी: मु० गायत्री नगर, पाण्डेयपुर जनपद वाराणसी

व्यवसाय: व्यापार

ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता: 1



श्री अजय सिंह, पुत्र श्री सुरेन्द्र नाथ सिंह

निवासी: नुराई के भट्टा, लालडिग्गी, महुअरिया, मीरजापुर

व्यवसाय: अन्य

पहचानकर्ता: 2



श्री जितेन्द्र पाल, पुत्र श्री मुनेश्वर पाल

निवासी: बरकच्छा खुर्द, मीरजापुर

व्यवसाय: अन्य



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

मो० अय्यूब प्रभारी
उप निबंधक : चुनार
मिर्जापुर
14/12/2022

ने की। प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए हैं।
टिप्पणी:

निबंधक लिपिक मिर्जापुर
14/12/2022

स्वामित्व कटौती आदि से मुक्त होगा : (2) (इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853- अलौह खनन तथा धातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01-खनिज रियायत शुल्क किराया और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।)

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि किसी उपस्थापन-पत्र (presentation) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण-पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

स्वस्थानें चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी। सैण्ड स्टोन डायमेन्शनल (पटिया, चौका, ब्लाक आदि) की ई-निविदा सह ई-नीलामी में स्वीकृत अधिकतम दर रु0 650/- से कम होने की स्थिति में उ0प्र0 उपखनिज (परिहार) नियमावली 2021 की अनुसूची-1 में प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु0 650/- प्रति घन मीटर प्रभावी माना जाय, परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु0 650/- प्रति घन मीटर से अधिक होती है, तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

भाग-3

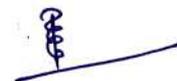
सामान्य उपबन्ध

नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है :

(1) यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्ति कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हे भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा :- (2) पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर अपने की


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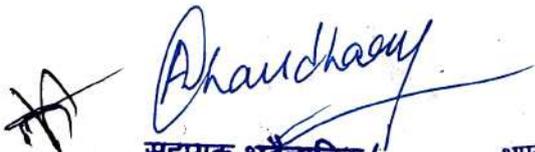
लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों।

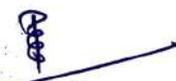
पट्टे की समाप्ति के पश्चात तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती :- (3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिला अधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गई हो एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जायें, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गई और किसी प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिए बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझें।

नोटिस :- (4) इस उपस्थापन-पत्र द्वारा पट्टेदार का दिए जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जाएगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्ति करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जाएगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जाएगी और न उसे उपाहृत (challenged) किया जाएगा।

स्टाम्प शुल्क : (5) स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व हेतु रु. 66,66,000/- प्रति वर्ष की दर से 10 वर्ष हेतु कुल धनराशि रु. 6,66,60,000/- पर रु. 13,33,200/- का स्टाम्प है।

(6) निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश : पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निस्तारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते हैं तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरादायी होगा।


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(7)– खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते हैं, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगा: खनन कार्य से किसी वन-सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृति खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेतु वन क्षेत्र में मार्ग का निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार द्वारा नहीं किया जायेगा।

- (8) पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृति क्षेत्र के आस-पास यदि किसी व्यक्ति/व्यक्तियों द्वारा अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।
- (9) पट्टेदार पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टाक्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
- (10) पट्टा अभिलेख निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियाएँ प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
- (11) पट्टाधारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।


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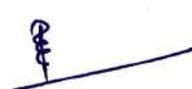
- (12) पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 2021 के नियम-60 के अन्तर्गत शास्ति का भागीदार होगा।
- (13) पट्टेधारक द्वारा जिला खनिज फाउण्डेशन शासी परिषद, मीरजापुर के निर्धारित खाते में नियमानुसार त्रैमास में देय किश्त के सापेक्ष निर्धारित दर पर देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद में टी0सी0एस0 की धनराशि जमा करना अनिवार्य होगा।
- (14) स्वस्थानें चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी।

प्रतिबन्ध यह है कि प्रत्येक 10 वर्ष पर संदेय धनराशि में 25% की वृद्धि की जायेगी किन्तु अनुवर्ती वर्षों में संदेय धनराशि, नियमावली में विनिर्दिष्ट रायल्टी दर से कम नहीं होगी। स्वस्थानें चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी। सैण्ड स्टोन डायमेन्शनल (पटिया, चौका, ब्लाक आदि) की ई-निविदा सह ई-नीलामी में स्वीकृत अधिकतम दर रु0 650/- से कम होने की स्थिति में उ0प्र0 उपखनिज (परिहार) नियमावली 2021 की अनुसूची-1 में प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु0 650/- प्रति घन मीटर प्रभावी माना जाय, परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु0 650/- प्रति घन मीटर से अधिक होती है, तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

उक्त संशोधन पट्टेदार को मान्य होगा।

- (15) उप खनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण पट्टाधारक स्वयं के व्यय पर करेगा।
- (16) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- (17) पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशों के अनुपालन में जब्त किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निस्तारण होने तक प्रत्येक दशा में करेगा।

 
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 प्रभारी अधिकारी (खनिज)
 मीरजापुर

- (18) किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि से होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्राविधानों, मा0 उच्चतम न्यायालय के आदेश दिनांक 12/12/1996 एवं उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के सभी नियमों व खनन पट्टों के सम्बन्ध में समय-समय पर निर्गत समस्त शासनादेशों का अनुपालन सुनिश्चित करना आवश्यक होगा।
- (19) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- (20) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- (21) स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।
- (22) खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
- (23) मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
- (24) नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
- (25) पट्टेदार द्वारा खनन पट्टा क्षेत्र हेतु पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तों का अनुपालन करना अनिवार्य होगा।
- (26) अवैध खनन करने अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।
- (27) पट्टेदार द्वारा खान अधिनियम 1952 का अनुपालन किया जाना अनिवार्य होगा।
- (28) पट्टेदार द्वारा खनन पट्टा स्वीकृत क्षेत्र में विस्फोटक/ब्लास्टिंग का प्रयोग सक्षम विभाग से अनुमति प्राप्त कर ही किया जायेगा।
- (29) खनन पट्टा के अभ्यर्पण अथवा पट्टा निरस्त किये जाने की स्थिति में खनन पट्टाधारक को खनन पट्टे के सम्बन्ध में प्राप्त पर्यावरण स्वच्छता प्रमाण पत्र को राज्य सरकार अथवा अनुवर्ती प्रस्तावक के पक्ष में हस्तान्तरित करने में कोई आपत्ति नहीं होगी।


 सहायक भूवैज्ञानिक/
 खान अधिकारी
 मीरजापुर


 अपर जिलाधिकारी (वे0/रा0)
 प्रभारी अधिकारी (खनिज)
 मीरजापुर



भारत सरकार
Government of India



मोहम्मद खालिद

Mohammad Khalid

जन्म तिथि / DOB : 22/05/1976

पुरुष / Male



आधार - आम आदमी का अधिकार



भारतीय विशिष्ट पहचान प्राधिकरण

Unique Identification Authority of India

पता: S/O: अब्दुल जब्बार हुसैन,
482 साउथ ककरमत्ता, डी एल डब्ल्यू
मार्ग, ककरमत्ता, डी एल डब्ल्यू,
वाराणसी, उत्तर प्रदेश, 221004

Address: S/O: Abdul Jabbar Husain, 482,
south kakarmatta, D L W road,
Kakarmatta, D.l.w., Varanasi, Uttar
Pradesh, 221004

1947
1800 300 1947

help@uidai.gov.in

www
www.uidai.gov.in

आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

MOHAMMAD KHALID

ABDUL JABBAR HUSAIN

22/05/1976

Permanent Account Number
BOEPK4871G

Signature



26032010



भारतीय विशिष्ट पहचान प्राधिकरण
भारत सरकार
Unique Identification Authority of India
Government of India

नामांकन क्रम / Enrollment No.: 2189/83649/19065

To
किरण सिंह
Kiran Singh
W/O Vinod Kumar Singh
SA 2/41 C-1 gayatrinagar
pandeypur
Varanasi
Varanasi Cantt
Varanasi Varanasi
Uttar Pradesh 221002
9415221918

15/08/2017

59218133



MD592181336FH

किरण सिंह



आपका आधार क्रमांक / Your Aadhaar No. :

मेरा आधार, मेरी पहचान



भारत सरकार
Government of India



किरण सिंह
Kiran Singh
जन्म तिथि / DOB 07/06/1965
महिला / Female



मेरा आधार, मेरी पहचान

आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

KIRAN SINGH
PARIKSHIT SINGH
07/06/1965
 Permanent Account Number
BUHPS5444N




 Signature

27032008

किरण सिंह



भारत सरकार
Government of India



अजय सिंह
Ajay Singh
जन्म तिथि / DOB : 28/10/1989
पुरुष / Male



आधार - आम आदमी का अधिकार

Ajay Singh



भारतीय विशिष्ट पहचान प्राधिकरण

Unique Identification Authority of India

पता:

आत्मज: सुरेन्द्र नाथ सिंह, नूराई के
भट्टा, लालडिग्गी, महुअरिया, मिर्जापुर,
मिर्जापुर, उत्तर प्रदेश, 231001

Address:

S/O: Surendra Nath Singh, nurai
ke bhjatta, laldiggi, Mahuarua,
Mirzapur, Mirzapur, Uttar Pradesh,
231001



1947
1800 300 1947



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भारत सरकार
Government of India



जितेन्द्र पाल
Jitendra Pal
जन्म तिथि/DOB: 12/11/1996
पुरुष/ MALE

VID : 9181 6496 9495 9780

मेरा पहचान मेरी पहचान



भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
S/O: मुनेश्वर पाल, बड़काछखुर्द, मिर्जापुर,
उत्तर प्रदेश - 231001

Address:
S/O: Muneshwar Pal, Barkachhakhurd,
Mirzapur,
Uttar Pradesh - 231001

Download Date: 29/10/2021

Jitendra Pal



VID : 9181 6496 9495 9780



1947



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- (30) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारक को मान्य होगा।

इनके साक्ष्य के रूप में यह उपस्थापन-पत्र एतदधीन आई हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से

1-

2-

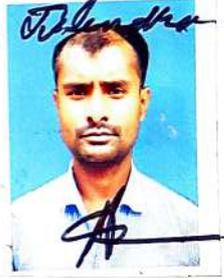
3-

की उपस्थिति में जिलाधिकारी मीरजापुर द्वारा हस्ताक्षरित

1- Ajay Singh R/o Laldiggi, Muzf 09559645020

2- Tilendra and S/o muneshwar Borknehra Khurd
Mirzapur 9356973550

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित।




सहायक भूवैज्ञानिक/
खान अधिकारी
मीरजापुर


अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
मीरजापुर


जिलाधिकारी
मीरजापुर

आवेदन सं०: 202201003015881

बही संख्या 1 जिल्द संख्या 6291 के पृष्ठ 227 से 248 तक
क्रमांक 12766 पर दिनांक 14/12/2022 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर


मो० अय्युब प्रभारी
उप निबंधक : चुनार
मिर्जापुर
14/12/2022



भाग 1

प्रस्तुतकर्ता अथवा प्रार्थी द्वारा रखा जाने वाला

उपनिबन्धक नुनार मिर्जापुर क्रम संख्या 2022261019341

आवेदन संख्या : 202201003015881

लेख या प्रार्थना पत्र प्रस्तुत करने का दिनांक 2022-12-14 00:00:00

प्रस्तुतकर्ता या प्रार्थी का नाम किरन सिंह

लेख का प्रकार पट्टा विलेख/ कबूलियतनामा

प्रतिफल की धनराशि 0 / 0.00

1. रजिस्ट्रीकरण शुल्क 666600

2. प्रतिलिपिकरण शुल्क 80

3. निरीक्षण या तलाश शुल्क

4. मुस्तार के अधिप्रमाणीकरण लिए शुल्क

5. कमीशन शुल्क

6. विविध

7. यात्रिक भत्ता

1 से 6 तक का योग 666680

शुल्क वसूल करने का दिनांक 2022-12-14 00:00:00

दिनांक जब लेख प्रतिलिपि या तलाश

प्रमाण पत्र वापस करने के लिए तैयार होगा 2022-12-14 00:00:00

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

कार्यालय ल
बून

ANNEXURE-
Approved Mining Plan

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Mirzapur

संख्या :-

2021/8/3/82872

दिनांक :- 2021-11-03

विषय :-

पट्टाधारक श्री M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh के पक्ष में स्वीकृत जनपद Mirzapur में तहसील Mirzapur ग्राम- Bhagautidei गाटा सं0-Arazi No. 703 Sl. No. 04 क्षेत्रफल 1.0100 हे0 में उपखनिज, खण्डा/बोल्डर/गिट्टी/स्टोन डस्ट (सैण्ड स्टोन और क्वार्टजाईट), के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2021-11-03 को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 60 (माह) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 30300.00 घन मी0 प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स)

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 6.0 मी0 एवं बेन्च की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए। खनन कार्य ऊपर से नीचे की ओर बेन्च बनाते हुये किया जायेगा।

2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।

3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।

4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।

5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।

6. खनन कार्य के फलस्वरूप बने गडढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।

7. खनन कार्य स्थल पर फ्रूट एड बाक्स व स्ट्रेचर रखे जाये।

8. जिन खदानों पर Mettiferous Mines Regulations, 1961 का नियम 111, 3[2] लागू होगा, वहाँ पर इस प्राविधान के अनुसार अनुमति प्राप्त की जाएगी, तथा अनुमति की प्रति निदेशक, भूतत्व एवं खनिकर्म निशालय एवं सम्बंधित जिलाधिकारी को उपलब्ध कराई जाएगी।

9. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

10. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।

11. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2-

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(अनिल कुमार शर्मा)

संयुक्त निदेशक
कृते निदेशक।

संख्या : - 2021/8/3/82872 (1)/मा0 प्लान ,तद् दिनांक

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Mirzapur**

2- पट्टाधारक श्री M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh नि0 तहसील **Mirzapur** जनपद Mirzapur

3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय



Mining Plan

along

Progressive Mine Closure Plan

for

Building stone Sand Stone

Located at

Sl. No. 04, Arazi No. 703

Village- Bhagautidei, Tehsil- Chunar,

District- Mirzapur (U.P.)

Sanctioned Mining Lease Area: 1.01 ha

Period of Mining Plan- 5 years;

Sanctioned Mining Lease area: 20 years

Proposed Annual Excavation Volume as per LOI: 30,300 cum/year

Proprietor/Lessee

M/s Divyansh Construction Company,

Prop. Shrimati Kiran Singh

R/o Gayatri, Pandeypur, District- Varanasi, (U.P.)

Prepared By

Yashvir Singh Chaudhary

RQP/UPDGM/No.020/2020

AUTHORISATION LETTER BY THE LESSEE

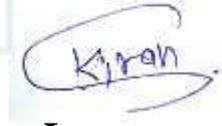
I, Shrimati Kiran Singh, here by authorize Mr. Yashvir Singh Chaudhary RQP/UPDGM/No.020/2020 to prepare the Mining Plan of our Building stone Sand Stone Mining Sl. No. 04, Arazi No. 703, over an area of 1.01 ha located at Village- Bhagautidei, Tehsil- Chunar, District- Mirzapur (U.P.) Under Rule 34(4) of Uttar Pradesh Miner Mineral Concession Rule 1963.

It is therefore requested to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

Name of RQP : - Mr. Yashvir Singh Chaudhary

RQP/UPDGM/No.020/2020

रत्नगर्भा वसुन्धरा



Place: Jhansi

Date: 03-08-2021

Lessee
(Shrimati Kiran Singh)



INTRODUCTION

The Mining lease for maximum 20 years over an area of 1.01 ha (2.49 acre) is granted to **M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh R/o Gayatri, Pandeypur, District-Varanasi, (U.P.)** under Minor Mineral (Concession) Rule 1963 for the extraction of Building stone Sand Stone in Village- Bhagautidei, Tehsil- Chunar, District- Mirzapur (U.P.) at Arazi No. 703 Sl. No. 04. The Mining Plan is being submitted Under Rule 34(4) of Uttar Pradesh Minor Mineral Concession Rule 1963.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1	Letter No./date of lease execution & lease period	As per LOI letter No. 2318/Khanij/Sand Stone/ E-Nivida Sah E- Nilami2020, Dated 16/03/2020, Mining Lease area granted for maximum 20 years (Annexure No.1)
2	Date of first opening	It is a new mine and mining activities will start after the mining lease deed.
3	Letter No/date of first mining proposal & lapse period	As above under point No. 01
4	If lease expired date of renewal application/renewal status	Granted mining lease period- maximum 20 years
5	Present documents its proposal period & lapse period.	Mining plan prepared by RQP is being submitted for approval Under Rule 34(4) of U.P MMCR-1963 in DGM U.P., Lucknow.
6	Transfer details & date of transfer	Not applicable
7	Status of Environmental clearance	EC will be granted after submission of approved mine plan, Form- 1 & PFR etc. to the SEIAA, U.P., of the project.

CHAPTER-1

1.0 GENERAL:**A) Name of the Lessee with Complete Address:**

M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh R/o Gayatri, Pandeypur,
District- Varanasi, (U.P.), No fax & email address facilities is available with lessee.

B) Status of Lessee: Private Individual.**C) Mineral, Occurring In The Area & Which Lessee Intends To Mine:**

Building stone Sand Stone

D) Period for which the mining lease is granted: The mining lease has been granted for the period of maximum 20 years among which the mining plan for first 5 year is being prepared.**E) Name of R.Q.P. preparing the mining plans:**

Mr. Yashvir Singh Chaudhary
RQP/UPDGM/No.020/2020
Copy of R.Q.P. registration is enclosed (**Proforma No. 2**).

F) Name of prospecting agency:

The lease area prospected M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh,
under the guidance of RQP

Reference no & date of consent letter from the State Govt.

The mining lease has been granted for the period of maximum 20 years.

रत्नगर्भा वसुन्धरा



CHAPTER-2

2.0 LOCATION AND ACCESSIBILITY:

- (a) **Details of area (with location map):** The lease hold falls in Village Bhagautidei which is connected to MDR approximately 0.6 km*(NE)
Location map-Plate No. 1
- District and State:** Mirzapur, Uttar Pradesh
Taluka/Tehsil: Chunar
Village: Bhagautidei
Arazi No. 703, Sl. No. 04

Geo-Coordinates

Pillars	Latitude(N)	Longitude(E)
A	25° 3'53.00"N	82°59'33.90"E
B	25° 3'49.40"N	82°59'33.70"E
C	25° 3'49.40"N	82°59'31.70"E
D	25° 3'51.00"N	82°59'31.70"E
E	25° 3'52.00"N	82°59'27.00"E
F	25° 3'53.00"N	82°59'27.10"E

Lease Area (ha): 1.01 ha (2.49 acre)

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Building stone Sand Stone on lease for maximum 10 years . The lease area is free from forest land.

Ownership/Occupancy:

Existence of public road / railway line, if any nearby and approximate distance: Bhagautidei which is connected to MDR approximately 0.6 km*, Nearest Railway Station is Vishwanath Puri 8.5 km*(W).

Land use Pattern (Forest agricultural Barren etc.): The existing land use of the area is non-agricultural, non forest, barren, rocky upland.
The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.9953	-
2	Approach Road	-	-	0.00	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-
	Total	-	-	1.01	-

- b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should be shown on an accurate sketch map on a scale of 1:50,000: Location map attached showing lease (**Plate No. 1**)

INFRASTRUCTURAL – FACILITIES

- a) **Nearest Village :** Ghasipur, 0.10 km* (NW)
b) **Nearest Township:** Chunar- 12.5 km* (NW)
c) **Roads:** The lease connected by MDR, at distance approximately 0.6 km*(NE)

Water Supply:

Surrounding village has numbers of wells & bores, which provide drinking water to Village Bhagautidei is prominent water body in the region lies at 5 km.

- d) **Electrification/Power:**

Bhagautidei and surrounding villages has already receiving electric power. About 90% villages in 5 km. buffer zone are electrified.

- e) **Educational – Facilities:**

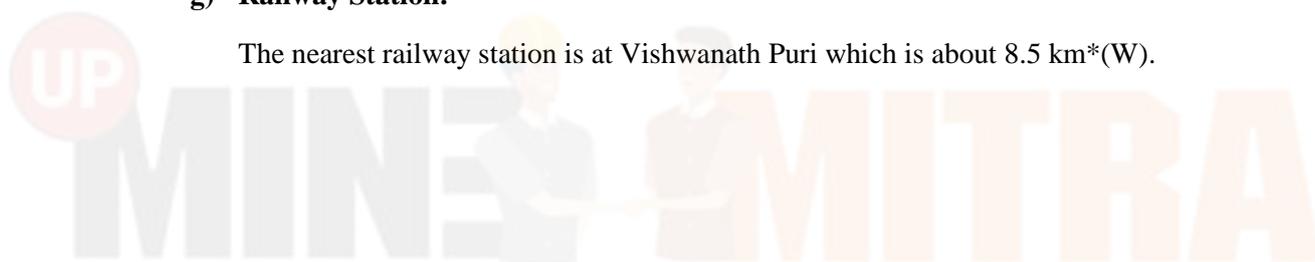
Education facilities up to high school & intermediate are available in Chunar. For higher education facilities available at Mirzapur.

- f) **Health Service:**

The primary health Centre (PHC) is available at Ahraura- 6.0 km* (SE)

- g) **Railway Station:**

The nearest railway station is at Vishwanath Puri which is about 8.5 km*(W).



CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

- a) **Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.**

TOPOGRAPHY:

Topographically area is undulated, roughed, stony and sparsely vegetated. The highest and lowest point in the leasehold is 104 mRL and 98 mRL. The topography of lease area is shown in **Plate No. 03**.

REGIONAL GEOLOGY:

Rocks of Vindhyan Supergroups are exposed in Mirzapur district Kaimur group of rocks comprising sand stones are found in region these rocks lie conformably on Rohta Limestone and underlainly by Gondwana rocks. This Vast Piles of sand stone are more or less horizontally bedded are slightly dipping 5-10° towards North.

Lithostratographic succession of the Vindhyan in Mirzapur District may describe as below-

Supergroup	Group	Formation	Lithology
Vindhyan	Kaimur	Rohtas limestone	Sand stone
	Semri		Limestone and shales

Geomorphology:

The district is characterized by presence of Vindhyan terrains. The master slope of the area is mainly towards northeast. The district can be broadly classified into two physiographic units. Southern part having high relief and northern part having relatively low relief with low hill rocks.

GEOLOGY OF LEASE AREA:

The lease area is occupied by Vindhyan rock comprising mainly of sand stone. Rocks are thinly or thickly bedded and dipping 5-70° towards north. 10-20 cm overburden occur in the area. At few places no overburden seen.

Patiya and associated can be excavated from the lease area

Soil:

In Mirzapur district soil has been produced by the weathering of surrounding rocks. Well known Mirzapur varieties of soil are mainly Matiyar, mixed with clay or loam at some places with silt. Clayey and loamy soil is dominant in the district.

DETAILS OF EXPLORATION:**a) Carried out in the area:**

One trial pit having dimension of 5m* 5m* 5m were dug within lease area and later on all the trial pits have been converted into mining pits.

b) Proposed to be carried out:

The mining activities will be started after the grant of EC for which the mine plan is prepared and will be submitted for EC after the approval.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an influence of 48 m & 46 m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

Basis of estimation of reserve:

- The bulk density of Building stone has been taken 2.8 in view of the past mining experience.
- The geological reserves have been computed through cross sectional area method.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to two classes and shown in **Plate No: 04**

a) Proved Reserves(UNFC CODE- 111):

All Quantities of Building Stone Sand Stone occurring 78 mRL below from the ground surface has been considered as under proved category.

b) Probable Reserve (UNFC CODE- 122):

A 10 m. thickness below the proved reserve is considered as Probable mineral reserves.

c) Feasibility in mineral resources (UNFC CODE- 211):

The mineral block with statutory barrier with in proved zone has been not considered as 211.

d) Pre-Feasibility in mineral resources (UNFC CODE- 222):

Mineral blocked with in statutory barrier in probable zone has been not considered as 222.

The Summary of reserves is as below:

Thus, in the entire category is estimated accordingly up to a block of 30 m thickness

**DETAILS CALCULATION OF RESERVES AND RESOURCES
MEASURED MINERAL RESOURCES (331)**

Section line	Area (m ²) (111)	Area (m ²) (211)	Strike In-fluence (m)	Volume (cum)		In situ Reserves (Tonnes)		Total Quantities(m3) (1.5 Swell factor)	
				111	211	111	211	111	211
1-1'	2836	538	48	136128	25824	381158.4	72307.2	204192	38736
2-2'	855	488	46	39330	22448	110124	62854.4	58995	33672
Total				175458	48272	491282.4	135161.6	263187	72408

INDICATED MINERAL RESOURCES (332)

Section Line	Area m ² (122)	Area m ² (222)	Strike Influence (m)	Volume (cum)		In situ Reserves (Tonnes)		Quantities(m3) (1.5 Swell Factor)	
				122	222	122	222	122	222
1-1'	982	560	48	47136	26880	131980.8	75264	70704	40320
2-2'	92	539	46	4232	24794	11849.6	69423.2	6348	37191
Total				51368	51674	143830.4	144687.2	77052	77511

Category	UNFC Code	Quantity in m3 (1.5 Swell Factor)	Grade
Total Mineral Reserve			
Proved Mineral Reserve	111	263187	Building stone Sand Stone
Probable mineral Reserve	122	77052	-do-
Total Remaining Resources			
Feasibility Mineral Resource	211	72408	-do-
Prefeasibility Mineral Resource	222	77511	-do-
Inferred Mineral Resource	333	Nil	
Total Reserves + Resources		4,90,158	-do-

MINEABLE RESERVE:

Mineable reserves have been taken considering a bench of height 3 m and width 6 m has been drawn in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by its average bench height to get the volume. Density of Building stone has been taken 2.8 for tonnage factor.

Slice/Bench Level in (mRL)	Volume(cum) (1.5 Swell Factor)	Reserves (Tonnes)
104-98	36,817	1,03,087.6
Road cutting(98-95)	860	2,408
98-95	32,863	92,016.4
Road cutting(95-92)	860	2,408
95-92	26,752	74,905.6
Road cutting (92-89)	860	2,408
92-89	21,019	58,853.2
Road cutting (89-86)	860	2,408
89-86	15,606	43,696.8
Road cutting (86-83)	860	2,408
86-83	13,410	37,548
Road cutting (83-80)	860	2,408
83-80	6,669	18,673.2
Road cutting (80-77)	860	2,408
80-77	3,483	9,752.4
Road cutting (77-74)	860	2,408
77-74	1,237	3,463.6
Total	1,64,736	4,61,260.8

CHAPTER-4

4.0 MINING:

(A) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

I. Existing Method of mining:

At Present no mining activities is going on in the sanctioned mining lease area. Mining activities will be started after the grant of environmental clearance of the project. Hence, the method of mining is discussed under the proposed method of mining as below.

II) Proposed method of mining:

It shall be an opencast semi-mechanized mine. Excavator shall be deployed for removal of big boulders of blasted material from quarry & loading of the excavated mineral in to tractor trolleys. Drilling shall be carried out with 32 mm diameter jack hammers & blasting shall be carried out with slurry explosives. The height & width of bench shall be kept 3 m & 6 m with face slopes 45°. The blasted material shall be loaded by excavator to the tippers. Big boulders will be broken to the required size manually and will be loaded by excavator and will be transported to crusher plant.

YEAR WISE BUILDING STONE SAND STONE PRODUCTION (As per LOI)

Proposed mining plan period – 05 years

Year	Overburden (cum)	ROM Building stone Sand Stone, (cum)	Saleable Building stone Sand Stone, (cum)	Sub grade Building stone Sand Stone, (cum)	Building stone Sand Stone, (cum)	Building stone Sand Stone, (cum) to overburden ratio
First	Nil	30,300	30,300	Nil	Nil	Nil
Second	Nil	30,300	30,300	Nil	Nil	Nil
Third	Nil	30,300	30,300	Nil	Nil	Nil
Fourth	Nil	30,300	30,300	Nil	Nil	Nil
Fifth	Nil	30,300	30,300	Nil	Nil	Nil
Total	-	1,51,500	1,51,500	-	-	-

The year wise development and extraction of mineral for first 05 years is detailed as under-.

1) Production & development in First year.

Before start mining 7.50 m barrier along the lease boundary shall be marked as non-mining zone in two directions because the quantity of extraction is not possible and 7.5 m is not left in two directions due to the working mining operation of

1) Shri Shiv Pujan reference from Khasra Map and Approved Mining Plan

Letter no-2036 date 30-11-2018.

2) Shri Pawan Singh reference from Khasra Map and Approved Mining Plan

Letter no-1282 date 23-10-2015.

Mining shall be started by slicing from 104 mRL bench from dip towards rise side by removing the minerals in 6 m slice and completed 98 mRL. Mining faces shall be advance in all directions against production target of 30,300 m³. Tentative percentage of R.O.M from each slice is tabulated as below.

Bench Level (mRL)	average area (m ²)	average Height (m)	Width (m)	Quantities of Building Stone Sand Stone, (cum)	Quantities after taking swell factor 1.5
104-98	7214.29	2.8	12	20200	30300
Total					30,300

2) Production & development in Second year.

Mining shall be carried out in the bench 104 mRL- 98 mRL and 98 mRL- 95 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 30,300 m³. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m ²)	average Height (m)	Width (m)	Quantities of Building Stone Sand Stone, (cum)	Quantities after taking swell factor 1.5
104-98	1551.66	2.8	6	4345	6517
98-95	5285.11	3	6	15855	23783
Total					30,300

3) Production & development in Third year.

Mining shall be carried out in the bench 98 mRL- 95 mRL and 95 mRL- 92 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 30,300 m³. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m ²)	average Height (m)	Width (m)	Quantities of Building Stone Sand Stone, (cum)	Quantities after taking swell factor 1.5
98-95	2017.77	3	6	6053	9080
95-92	4715.57	3	6	14147	21220
Total					30,300

4) Production & development in fourth year.

Mining shall be carried out in the bench 95 mRL- 92 mRL to 89 mRL- 86 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 30,300 m³. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m ²)	average Height (m)	Width (m)	Quantities of Building Stone Sand Stone, (cum)	Quantities after taking swell factor 1.5
95-92	1229.33	3	6	3688	5532
92-89	4670.88	3	6	14013	21019
89-86	833.11	3	6	2499	3749
Total					30,300

5) Production & development in fifth year.

Mining shall be carried out in the bench 89 mRL- 86 mRL to 83 mRL- 80 mRL. Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 30,300 m³. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m ²)	average Height (m)	Width (m)	Quantities of Building Stone Sand Stone, (cum)	Quantities after taking swell factor 1.5
89-86	2634.88	3	6	7905	11,857
86-83	2980	3	6	8940	13,410
83-80	1118.44	3	6	3355	5,033
Total					30,300

The balance quantity of the bench will be extracted in the subsequent years of the project whose MP will be submitted for approval in due course of time.

A) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The entire lease hold is stony having no soil over, and all quantities of soil to be generated shall be used for the purpose of plantation. Therefore no proposal of separate stacking of top soil has been envisaged. All quantities of stone to be exploited shall be used for making aggregates.

B) Indicate rate of production when the mine fully developed & expected life of mine & the fifth year from which effected.

The total mineable reserves of Building stone Sand Stone of area is (1.01 ha) with proposed rate of production 30,300 m³.

C) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

(i) Exploration as on date:

The sanctioned Mining Lease Area is a virgin land and the mining for the granted is to be started after the grant of environment clearance. The measurement of the Sanctioned Mining Lease Area is illustrated as under-

Sanctioned Mining Lease Area	Average Length (m)	Average Width (m)	Lithology
1.01 ha	188	53	Building stone Sand Stone

(ii) Exploration during plan period:

The lease area is small & Virgin. The occurrence of Building stone Sand Stone established at from the bottom of quarry to 24 m & persists in depth. Apart from this there is no. of stone quarries existing adjoining of lease area & depth of quarries has reached 24 m & Building stone Sand Stone exists at the bottom of quarry. Considering of all these facts no future exploration programme has been envisaged during plan period.

(iii) Conceptual Period:

The lease area is small & during plan period of sanctioned mining period of maximum 20 years a volume of minor mineral 30,300 cum/year shall be explored. But the mineable reserve is estimated only for the 5 years of mining lease. But the mineable reserve may increase or decrease with the different factors which affect the reserve like depth, water table etc.

Conceptual Development:

The sanctioned MLA is a virgin land and the mining for the granted is to be started after the grant of environment clearance.

Anticipated life of mine

The sanctioned mining lease area is leased out for maximum 10 years but the estimation of mineable reserve is done only for the 5 years due to the sanctioned capacity can't be reached out with the annual extraction volume of 30,300 for the 10 years it may increase or decrease with the depth and other considering factors. The detailed with the total mineable reserves of Building stone Sand Stone of area are 1.01 ha with proposed rate of production of 30,300 m³ / year.

Waste Management:

No top soil exists within the area therefore no proposal has been given for its managements.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha)	Area backfilling rehabilitation (ha)	Quantities of waste to be used in backfilling (cum)
As on date	Nil	Nil	Nil
End of plan period	Nil	Nil	Nil
End of conceptual period	Nil	Nil	Nil

(iv) Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	Nil	Nil	Nil
b)	Total Area fully mined out	Nil	Nil	Nil
c)	Total Area fully replenished	Nil	Nil	Nil

I Dump area:

There is no top soil was found in the mine. Therefore no proposal of Dump management shall be proposed.

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of conceptual period, mining pit shall reach to ultimate pit limit & depth.

II Others:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under haul road	Nil	0.0	0.0
c)	Area under green belt (ie. plantation along haulage route lease area)	Nil	0.0	0.0

Conceptual Plan & section is shown in **Plate No.06**

Open Cast Mines:

- i) **Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):**

It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to down ward through the formation of benches. The height of benches shall be kept 3 m, width 6 m with face slope 45°. Approach road having width 6 m & gradient 1:16 shall be provided to join the mining faces.

- ii) **Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.**

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. Top soil shall be generated during first year period and shall be used for purpose of plantation therefore there shall be no top soil stack.

- iii) **Extent of mechanization:**

The requirement of mining equipment for next 05 years is calculated as below:

The annual production planned as per LOI= 30,300 cum/year

Production required considering 260 working days= $30,300/260(\text{WD/Yr}) = 116.53 \text{ cum/day}$

Following equipment will be used in the mining activities

Sl. No.	Machinery Name	No. of Required
1	Jack Hammer	3
2	Compressor	3
3	Excavator	3
4	Tipper	3

CHAPTER-5

5.0 BLASTING:

- a) As mentioned earlier the mine will be worked manually in the initial stages and blasting will be limited to jack hammer holes (32 mm diameter) initially 3 m height sub benches shall be developed which shall be converted in 6 m height bench. Jack hammer holes will be drilled as below:

Hole depth : 3 m.

Spacing : 1.5 m.

Burden : Nil.

Thus one hole will give a quantity of about : $3 \times 1.5 = 4.5$

Say= 5 cum

Excavation required per day (Considering 260

Working Days/Years) : $30,300 \text{ cum} / 260 \text{ days} = 116.53 \text{ cum}$

Thus no. of holes required per day : $116.53 / 5 = 23.306 \text{ Holes}$

Say= 24 Holes

Thus, the required number of Jack Hammer-03(Capacity 10 holes/day)

The required number of Compressor – 03 (type Atlas Copco)

Methodology of Blasting –

- a) Blasting will carried out under the supervision of qualified & experienced blasters following all the rules and guidelines for extraction of required minerals.
- b) The blasting will be undertaken by suitable explosives having comparable density, usually two cartridge of 250 gm will be sufficient in one hole of 3 m depth.
- c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 250 gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to full over the benches.
- d) Powder ratio @ 1:20 i.e., 250 gms of explosive per hole will be required to reach 05 cum per Kg. of powder factor on the basis past experience in the surrounding area & lithology of rock,
- e) As per powder ratio of 1:20 for the exploitation of daily production 116.53 cum, the required explosive is $116.53 / 20 = 5.82$ say 6.0 kg. (24 explosive rod of 250 gm. each)

Tippers-

Details of the number of tipper required for the transportation according to the daily excavation volume is tabulated as under-

Daily production(cum)	Capacity of tipper	Number of ferry / trip day	Volume ferried by 1 tipper	Number of tipper required
116.53	4 cum	10	40 cum	3

Mining Methodology:

- 1) The mining activities will be carried out as per guidelines, manuals, laws and acts for the open cast stone mining.
- 2) The extraction of the mineral will be carried out starting from 104 mRL downwards for the 5 years of the Mining Lease Period.
- 3) No mining activities carried out in the safe barrier of 7.5 m.
- 4) The height and width of each bench will be 3 m and 6 m.
- 5) Mining activities will be carried out in dry season and day time.
- 6) Drilling and blasting will be carried out as per guidelines and under the supervision of qualified technical person.
- 7) All the precautions for drilling and blasting will be taken care of as per guidelines.

PRECAUTIONS FOR DRILLING AND BLASTING:

The foremost precaution for blasting is that it should be carried out under the strict supervision of qualified and experience blaster.

1. Drilling- DTH (Down To Hole), V-shaped in two rows with proper spacing in day time.
2. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
3. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
4. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
5. The burden at any point in the charge length should not be less than optimal.

6. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
7. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially. Many blasting nuisances become less apparent.
8. Blasting should be done, if feasible, once blasting of larger rounds, infrequently can be better supervised, causing reduction in nuisances, Further the villagers provided less frequently, will itself lead to a reduction in the number of complaints.
9. Pre shooting of the boulders, instead of plaster shooting, should be continued.
10. Before electric firing, the circuit will be tested by an approved tester.
11. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.
12. To prevent risk of injury to anybody by flying pieces of Getty after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.
13. **All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.**

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CHAPTER- 6

6.0 MINE DRAINAGE:**a) Likely depth of water table based on observations from nearby wells and water bodies:**

One dug well is situated about 2.5 km aerial distance towards lease area in crusher side. The top level of the well is 50 mRL & water table encountered in the well is about 20 m. deep and the expected depth of water table in the region is about 30 mRL. During summers the water table further goes down about 3.0 m and depth of water table will be about 25 mRL. In winters, the water table goes down about 2.0 m and expected depth of water level is about 26 m RL. During rainy season the water level further rises about 2.0 m. and depth of water level is about 28 mRL.

Working expected to be 30 m above the water table during first to second years, the mine working will be confined up to 98 mRL. Water table will not be intersected by mining operations.

b) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 86 mRL, hence water table will be not be encountered by mining activities during first to fifth years.

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CHAPTER-7 & 8

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:**a) Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next First to Second years:**

As stated earlier that entire lease area consist of quartzite's s& further persists depth, all the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making Gitti. There is no overburden with in lease area. Mining has been proposed for the exploitation of quartzites, boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

b) Land chosen for disposal of waste with proposed justification.

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

c) Attach a note indicating the manner of disposal, and configuration, sequence of buildup of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during first year's period.

8.0 USE OF MINERAL:

The Extracted mineral will be used for making the Building stone Sand Stone, as well as in making aggregates and metal missionary stone. The quartzites of lease area are hard, medium to coarse grained grey in color showing.

CHAPTER-9

9.0 OTHER:

9a) Site Services

The following site services will be provided:

- i) Office
- ii) Drinking water shed
- iii) Rest shelter
- iv) First Aid Centre
- v) Store

9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time) : 1

Mines mate / Blaster : 1

Skilled:

Drivers : 2

Supervisor : 1

Time Keeper : 1

Office Assistant/Dispatch Supervisor : 1

Blasters : 1

Semiskilled:

Compressor operator : 2

Jack hammer operator : 2

Un-skilled:

Piece rated workers : 18

Total : **30**

CHAPTER-10

10.0 MINERAL PROCESSING:

- a) **If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),**

The entire lease area consists of Building stone terrain therefore, no beneficiation of mineral processing will require for quartzites.

- b) **Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)**

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

- c) **A flow sheet or schematic diagram of the processing procedure should be attached.**

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

- d) **Specify quantity and type of chemicals to be used in the processing plant.**

No chemicals will be required.

- e) **Specify quantity and type of chemicals to be stored on site / plant.**

No chemical will be stored on the site / plant.

- f) **Indicate quantity (cum. per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.**

Total water requirement for the project is 4.18 KLD; its breakup is as under:

Sl. No.	Purpose	Water Requirement (KLD)
1.	Dust Suppression	3.8
2.	Plantation	0.10
3.	Domestic(Drinking)	0.28
Total		4.18

However, No water is required for mining and processing hence, no disposal of water and extent for recycling is required.

CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:**(a) Attach a note on the status of base line information with regard to the following:****(i) Land Use:**

The existing land use of the area is non-agricultural, non forest, barren, rocky upland.

The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.9953	-
2	Approach Road	-	-	0.00	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-
	Total	-	-	1.01	-

(ii) Water Regime:

There is no perennial water body in the area. Water table loses its significance in this region due to great depth. The depth of water table is about 20 m. below: general ground level. The shear zone which allows the flow of water in the sub surface is restricted, through when tapped in wells, hand pumps & tube wells provide sufficient water round the year.

(iii) Flora and Fauna:

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalos are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occurs within a radius of 5 km. Low schrubs and bushes grow on barren rocky areas of the applied area. No wild life is found within the applied area.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO₂, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The permissible limit of SPM, SO₂, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500µg/m ³	220 µg/m ³
SO ₂	120 µg/m ³	30 µg/m ³
NOX	120 µg/m ³	18 µg/m ³

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

(v) **Climatic Conditions:**

a) **Temperature:**

A hot summer and general dryness during the year except, the south west monsoon season. The year may be divided into four seasons. The cold season December to February by hot season from March to middle of June. The period from middle of June to September is the south west monsoon season. October and November are the post monsoon or transition period.

b) **Rainfall:**

The average annual rainfall is 975 mm. The climate is typical subtropical punctuated by long and intense summer. About 87% of the annual rainfall is received from south-west monsoon. May is the hottest month with temperature shooting up to 47.50 C. With the advance of monsoon by about mid June, temperature starts decreasing. January is usually the coldest month with the temperature going up to 8.30 C.

c) **Humidity:**

The relative humidity is highest during south-west monsoon ranging between 80% to 85% with its lowest around 30% during peak summer months of April and May.

d) **Wind Velocity:**

The wind velocity is higher during pre-monsoon period as compared to post monsoon observed during the month of June and minimum 1-8 km/hr.

vi) **Human Settlement:**

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the five castes. The local inhabitants are bundles, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5 Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg per Acre
Wheat	:	700 Kg per Acre
Gram	:	500 Kg per Acre
Arhar	:	400 Kg per Acre
Soya bean	:	300 Kg per Acre

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next Five years.**(i) Land use:**

The sanctioned MLA is a virgin land and the mining for the extraction of granted quantity of minor mineral will be started after the grant of environment clearance.

At present, there is no any type of pit is present in the mining lease area.

However, at the end of the first year period of mining lease granted period the impact on land use will be limited.

Hence, there is no change in the land use of the area in the first 5 years mining plan period of the mining lease of the project.

(ii) Air Quality:

It has already been explained that mining will be in a very small scale with limited drilling and blasting. One of the most possible elements for air pollution is vehicular transport. The following mitigatory measures will be applied for minimizing the air pollution –

- Limited movement of tippers/tractor trolleys under the project.
- Development of green belt along the haulage route.
- Water sprinkling on haulage-routes in dry months.
- No overloading and transportation under covering.

(iii) Water Quality

There is no proposal for RR under the project. However, the following measures to minimize the possible water pollutants are to be applied-

- The proposed mining lease area is rugged, barren, non-forest, non-vegetated, stony upland where the water table does not have any relevance in this terrain.
- The water table in this area is found about 50 m below the ground level.
- The working during next five years is confined to the extraction of mineral from the outcrop only.

(iv) Noise Level:

To minimize the possible noise pollution following measures will be applied-

- The machineries to be used will be properly maintained with proper oiling and greasing.
- No pressure horn and transportation not through the village.
- Mining only day time.
- Besides, it has been explained earlier that proposed mining is of open cast semi-mechanized. Drilling, blasting, excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) Vibration level:

In order to check the possible vibration under the project, the machineries to be used in the mining activities will be properly maintained.

Drilling will be with sharp drill rod in DTH fashion.

The blasting will be closed circuit, V-shaped, non-electrical, delayed techniques and muffle type.

(vi) Water Regime:

The sanctioned mining lease area is small in area. There is no perennial drainage within the area therefore no significant impact will occur on the surface water.

More-over, in first 5 yrs the required mineral will be extracted from the outcrop only thus the change due to excavation will not cause any change in the water regime of the mine site.

(vii) Socio-Economics:

The socio economy effect of the project to the nearby villages and its population will be positive due to –

- Employment to the local workers.
- Economic activity of the area will be enhanced.
- The physical and economic conditions of the local peoples will be better.

(viii) Historical Monuments etc.:

No historical monuments exist in & around the proposed mining lease area.

(c) Attach an Environmental Management Plant supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added) and shown in Plate No.07**Temporary storage and utilization top soil:**

Mining shall be under taken in rocky terrain having no soil cover. Thus, generation of top soil shall be nil & does not required any proposal for stacking of soil.

II. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next fifth year's period:

In the first five years the extraction of mineral will be carried out from the existing outcrop only with total ROM saleable without generating any waste or causing any pit formation and any type of land degradation.

- Program of afforestation year wise for the initial Five year indicating number of plants with name of species, afforested under different areas in ha.**Programme of Afforestation:**

- Since the mining area is mainly rocky, hence plantation on the mining area & its periphery is very difficult.
- For that, the plantation will be carried out along the haulage-route.
- All possible care will be taken for the survival of the planted green cover.
- Plantation will be carried out with plants of local early growing species.
- Proper watering of the plants and tree guards will be taken care of.
- The tree species recommended are Ficus religosa (pibal), Boswellia serrata (Salai), Shorea robusta (sal) and tactione grandis (teak) may also be recommended. Mangifera

indica (Aam), Emblica officinalis (Anwala), Aegle marmelos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting.

- The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
- ii) Plants will be taken care by applying fertilizers and proper weeding etc.
- iii) Healthy tree species will be recommends for plantation.
- iv) Fatal saplings will be replaced with new healthy saplings.
- v) Every sampling will be covered by tree guard to avoid damage through cattle grazing.
- vi) A Gardner or majdoor should be employed for care.
- vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Stabilization and vegetation of dumps along with interburden dumps management year wise for initial three years:

The entire lease area is quartzites out crops having no waste, therefore generation of waste during next fifth years shall be nil & no proposal has been envisaged for its separate.

5. Measures to Control erosion/sedimentation of water courses:

No drainage of water course will be disturbed due to mining. The lease area consists of quartzites out crops & rain water will accumulate in the mining pits which shall be dumped out. As quartzites are hard rock therefore erosion/sedimentation along water courses will not arise.

6. Treatment and disposal of water from mine:

It has already been mentioned that water table does not have any relevance in this plateau due to its great depth therefore treatment and disposal will not be concern in the mine.

7. Measures for minimizing adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. Protective measures for ground vibration/air blast caused by blasting:

As the proposed method of mining is manual open cast with limited amount of drilling and blasting. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

Neither any historical monuments exist within the lease area nor is any RR proposed under the project.

10. Socioeconomic benefciate out of mining:

The proposed project will provide a source of direct and indirect employment to the people of nearby villages which will movelize the economic activities of the area and the economic condition of the local people will be affected positively.



PROGRESSIVE MINE CLOSURE PLAN

Since, the Sanctioned Mining Lease period of the proposed project of Building stone Sand Stone is for maximum 20 years and the Mining Plan of the project being submitted is prepared for the first 05 years tenure.

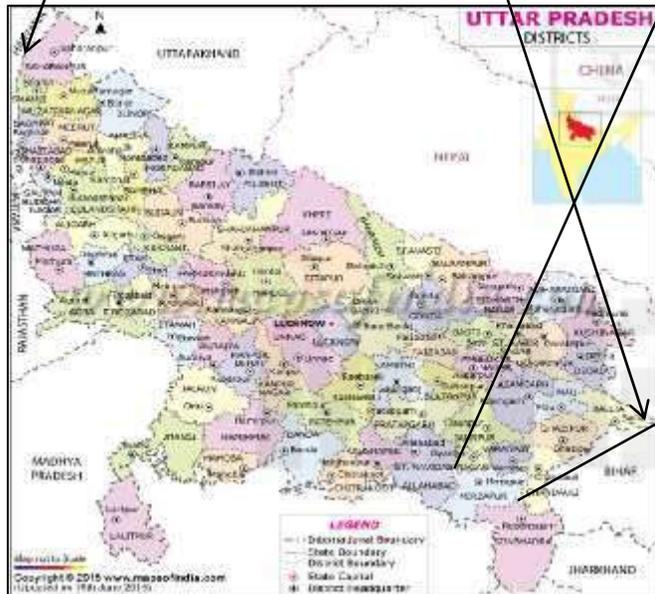
Hence, Mining plan for subsequent period / tenure will be submitted for approval in coming times accordingly.

Therefore the required Progressive Mine Closure Plan will be prepared and will be submitted with the Mining Plan of the final tenure of the mining project.

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LOCATION MAP

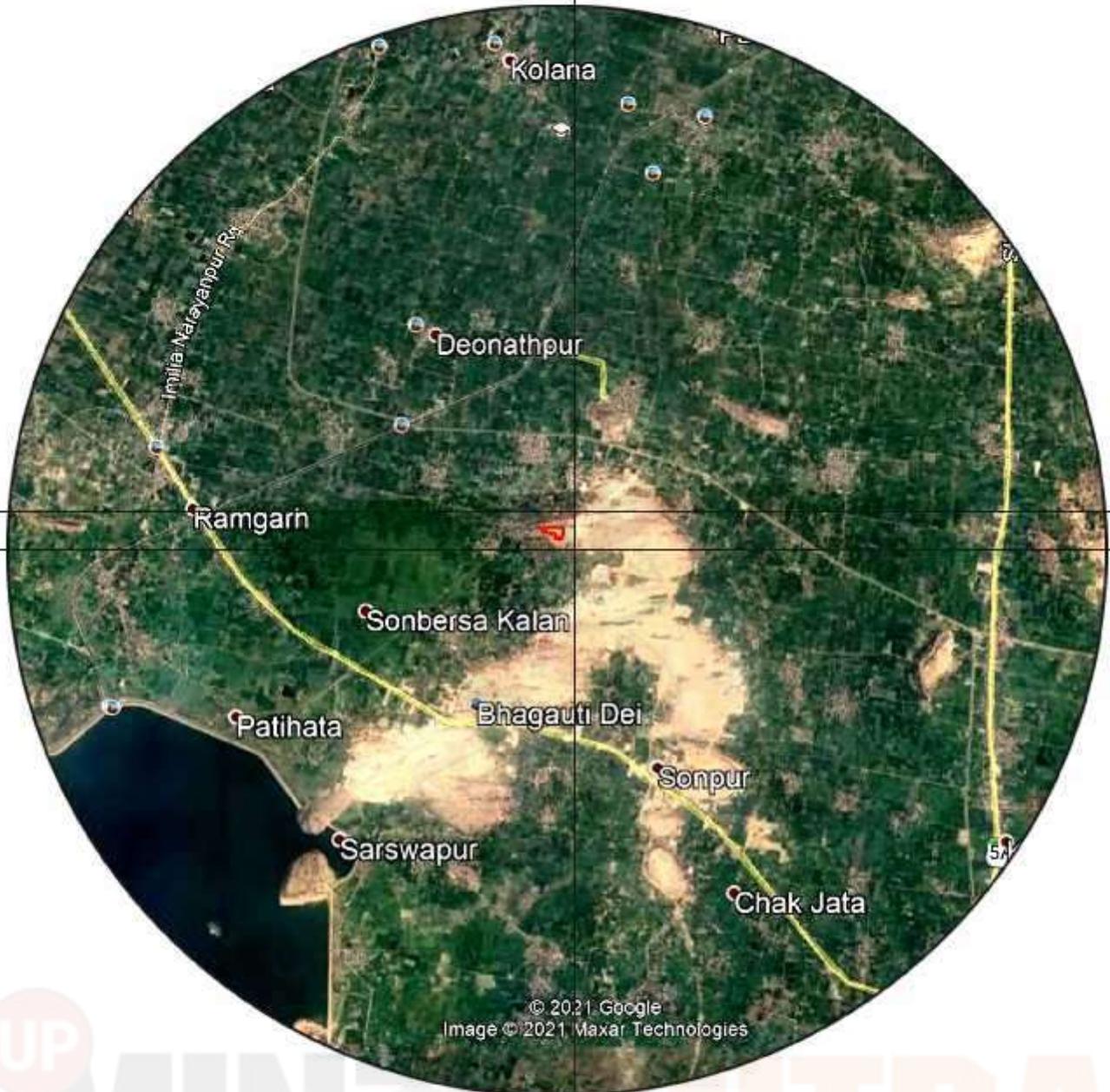


LOCATION MAP **PLATE NO-01**

M/S DIVYANSH CONSTRUCTION COMPANY
PROP. SHRIMATI KIRAN SINGH
R/O GAYATRI, PANDEYPUR, DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
AREA - 1.01HA.
VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
DISTRICT- MIRZAPUR (U.P.)

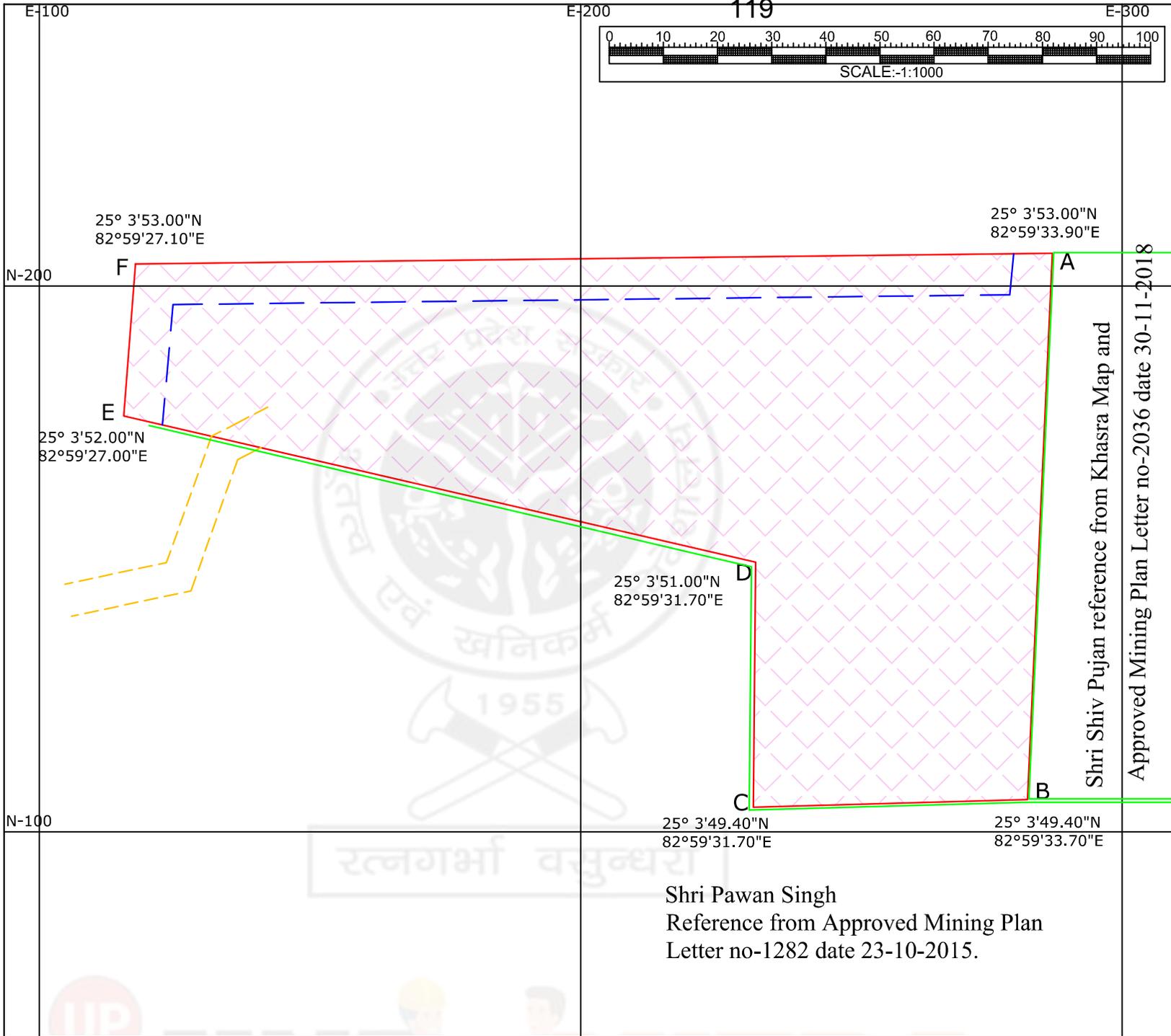
GOOGLE MAP



GOOGLE MAP

M/S DIVYANSH CONSTRUCTION COMPANY
PROP. SHRIMATI KIRAN SINGH
R/O GAYATRI, PANDEYPUR,
DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
AREA - 1.01HA.
VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
DISTRICT- MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE

GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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PLATE NO-2A

ADJACENT MINING LEASE AREA

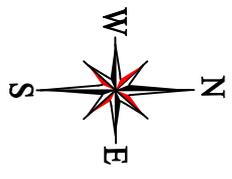
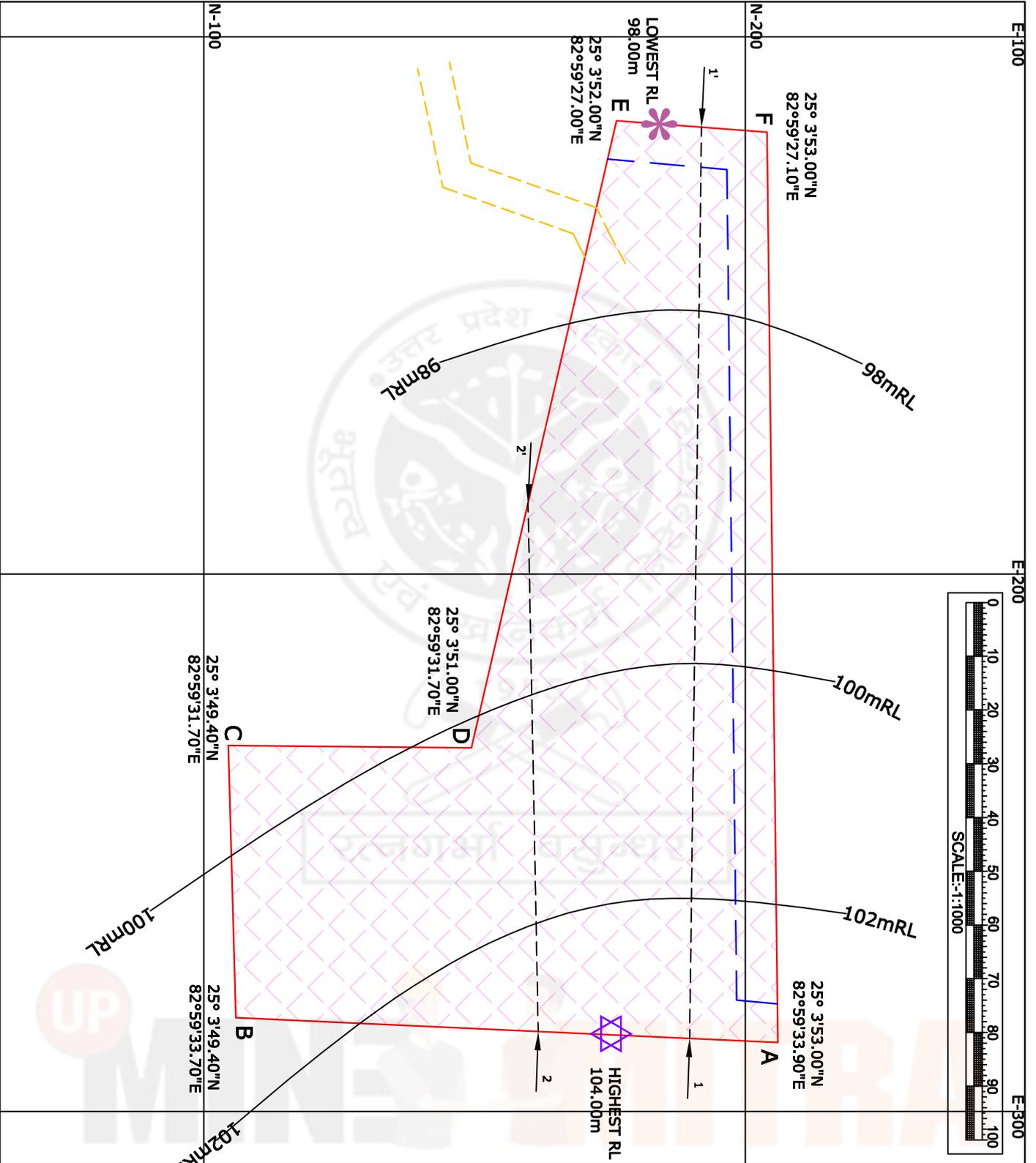
BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
PROP. SHRIMATI KIRAN SINGH
R/O GAYATRI, PANDEYPUR,
DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
AREA - 1.01HA.
VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
DISTRICT- MIRZAPUR (U.P.)

Shri Pawan Singh
Reference from Approved Mining Plan
Letter no-1282 date 23-10-2015.

Shri Shiv Pujan reference from Khastra Map and
Approved Mining Plan Letter no-2036 date 30-11-2018



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05		CONTOUR LINES
06		COORDINATES
07		APPROACH ROAD

GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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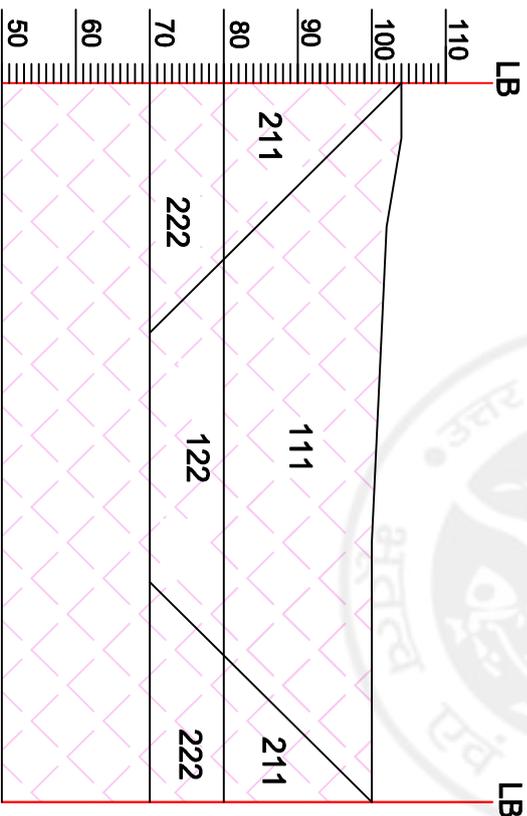
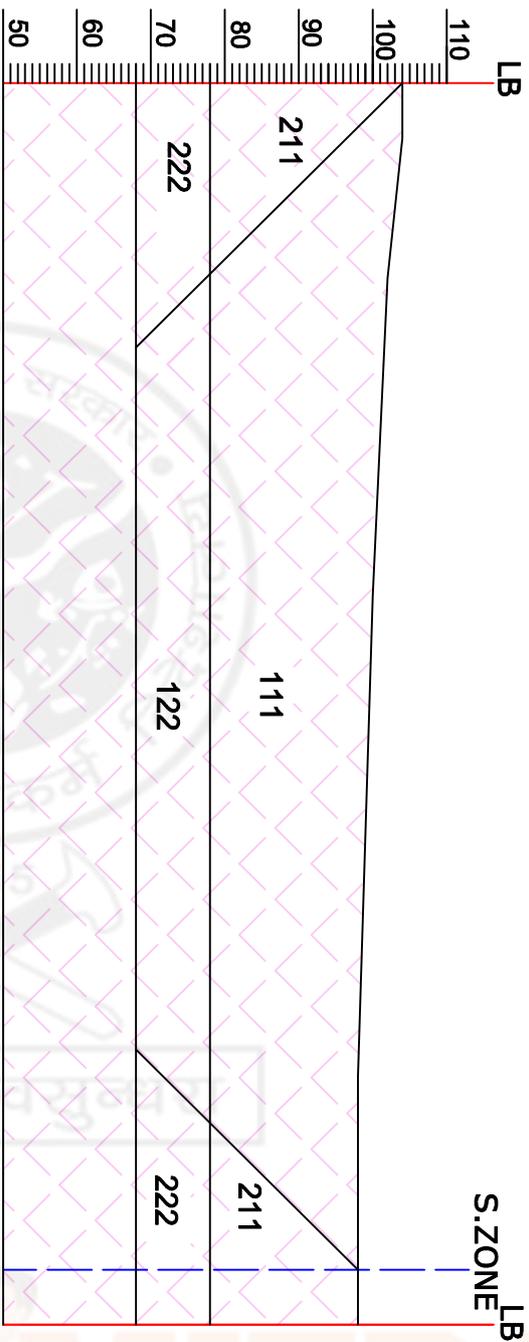
PLATE NO-03

SURFACE/GEOLOGICAL PLAN

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR,
 DISTRICT - VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



LEGEND

1		LEASE BOUNDRAY
2		SAFETY ZONE
3	111	PROVED CATEGORY
4	122	PROBABLE CATEGORY
5	211/222	PRE-FEASIBILITY RESOURCES

GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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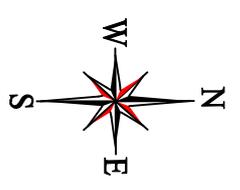
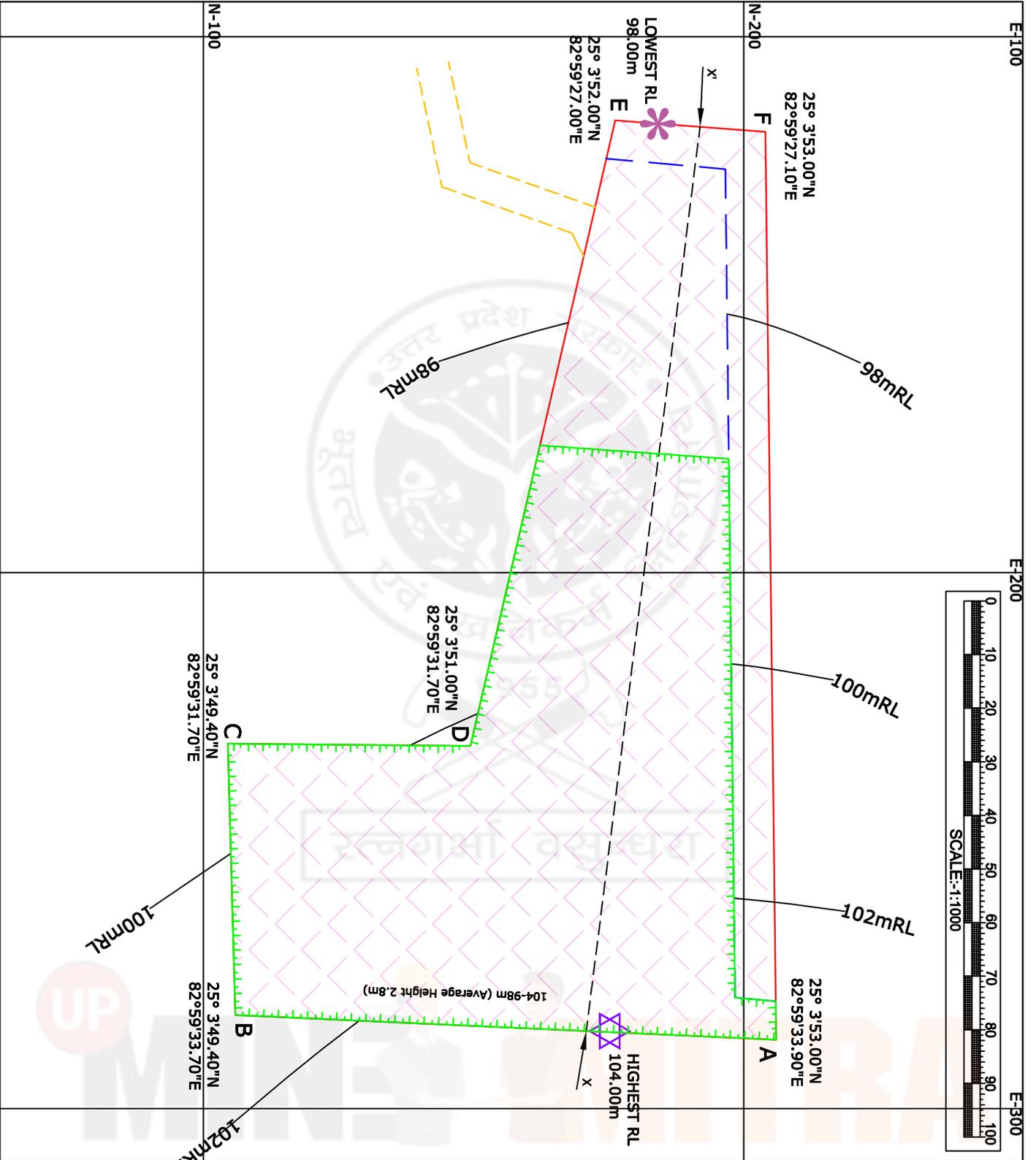
PLATE NO-04

GEOLOGICAL SECTION

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR,
 DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05		CONTOUR LINES
06		COORDINATES
07		APPROACH ROAD

EXTENT OF MINING



GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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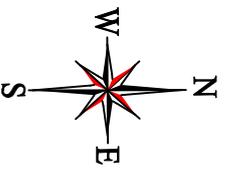
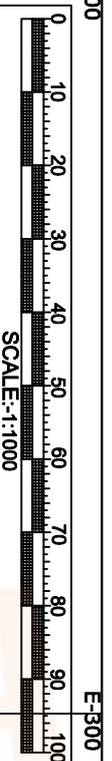
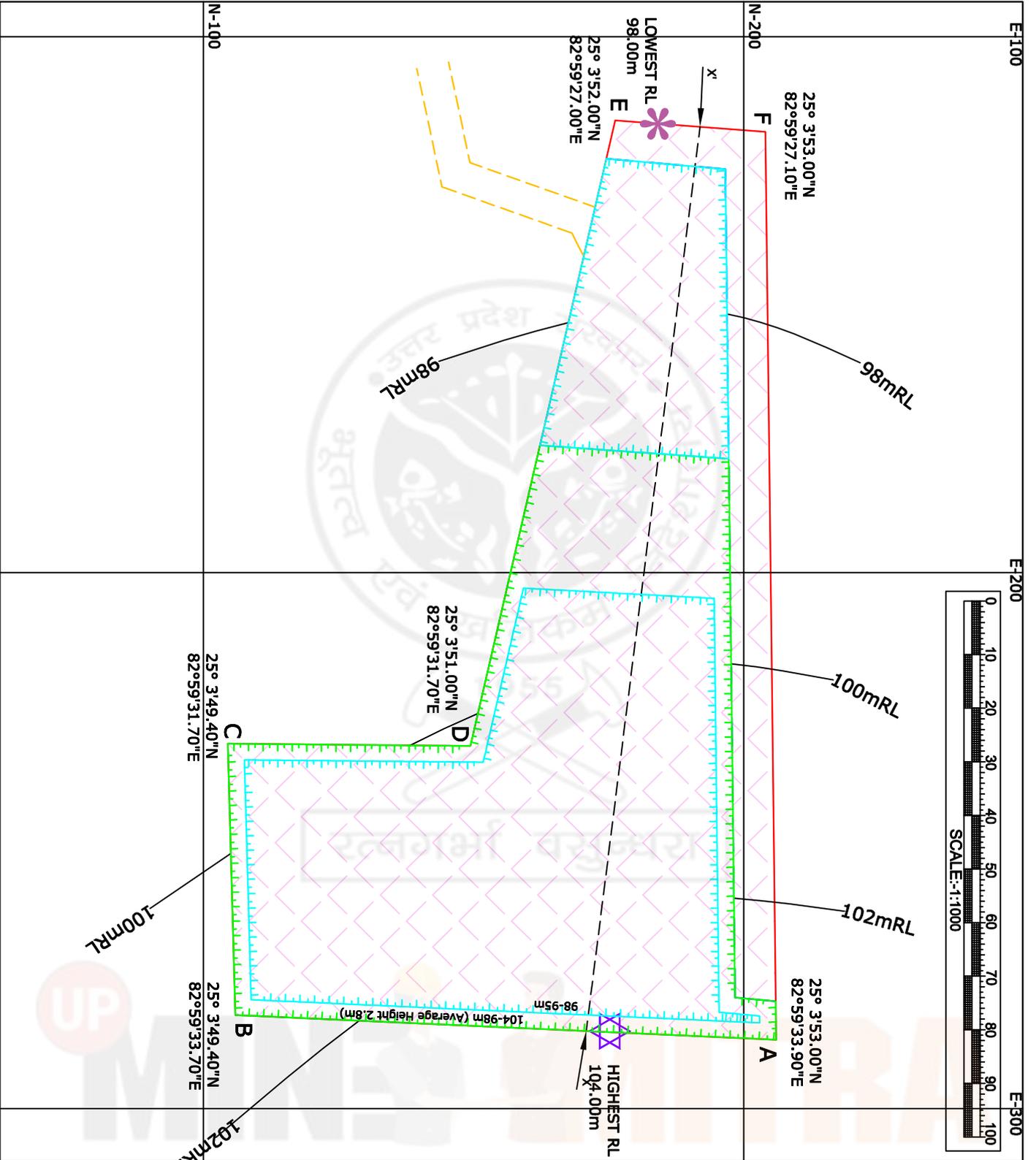
PLATE NO-05

DEVELOPMENT AT THE END OF 1st YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR,
 DISTRICT - VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05		CONTOUR LINES
06		COORDINATES
07		APPROACH ROAD

EXTENT OF MINING



GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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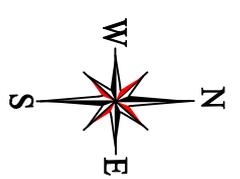
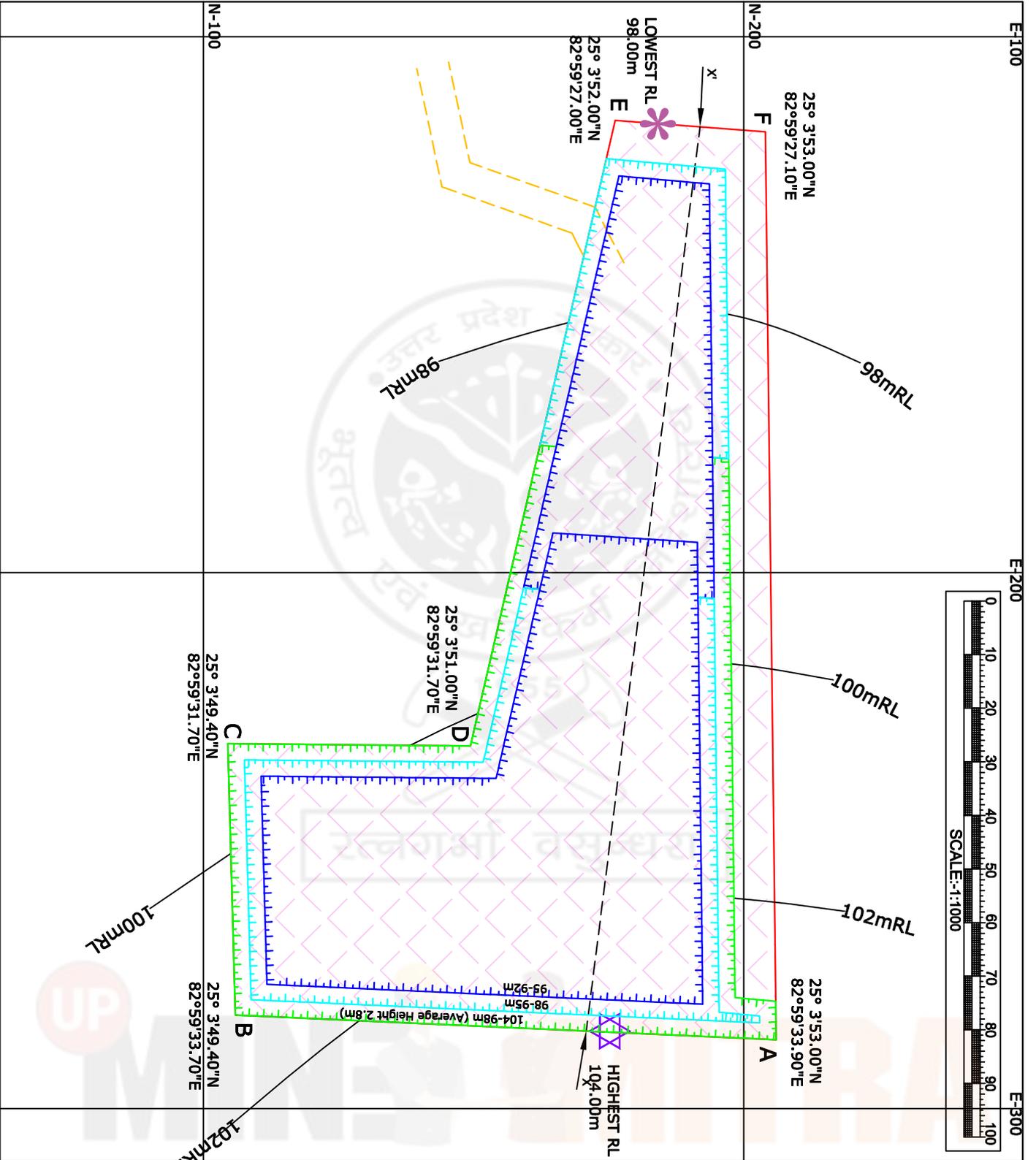
PLATE NO-06

DEVELOPMENT AT THE END OF 2ND YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
PROP. SHRIMATI KIRAN SINGH
R/O GAYATRI, PANDEYPUR,
DISTRICT - VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
AREA - 1.01HA.
VILLAGE - BHAGAUTIDEI, TEHSIL - CHUNAR,
DISTRICT - MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05		CONTOUR LINES
06		COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

	1ST YEAR
	2ND YEAR
	3RD YEAR

GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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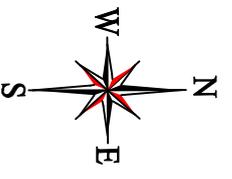
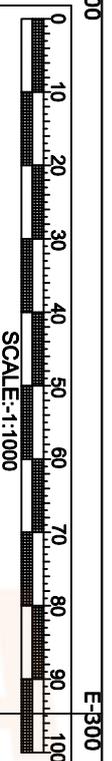
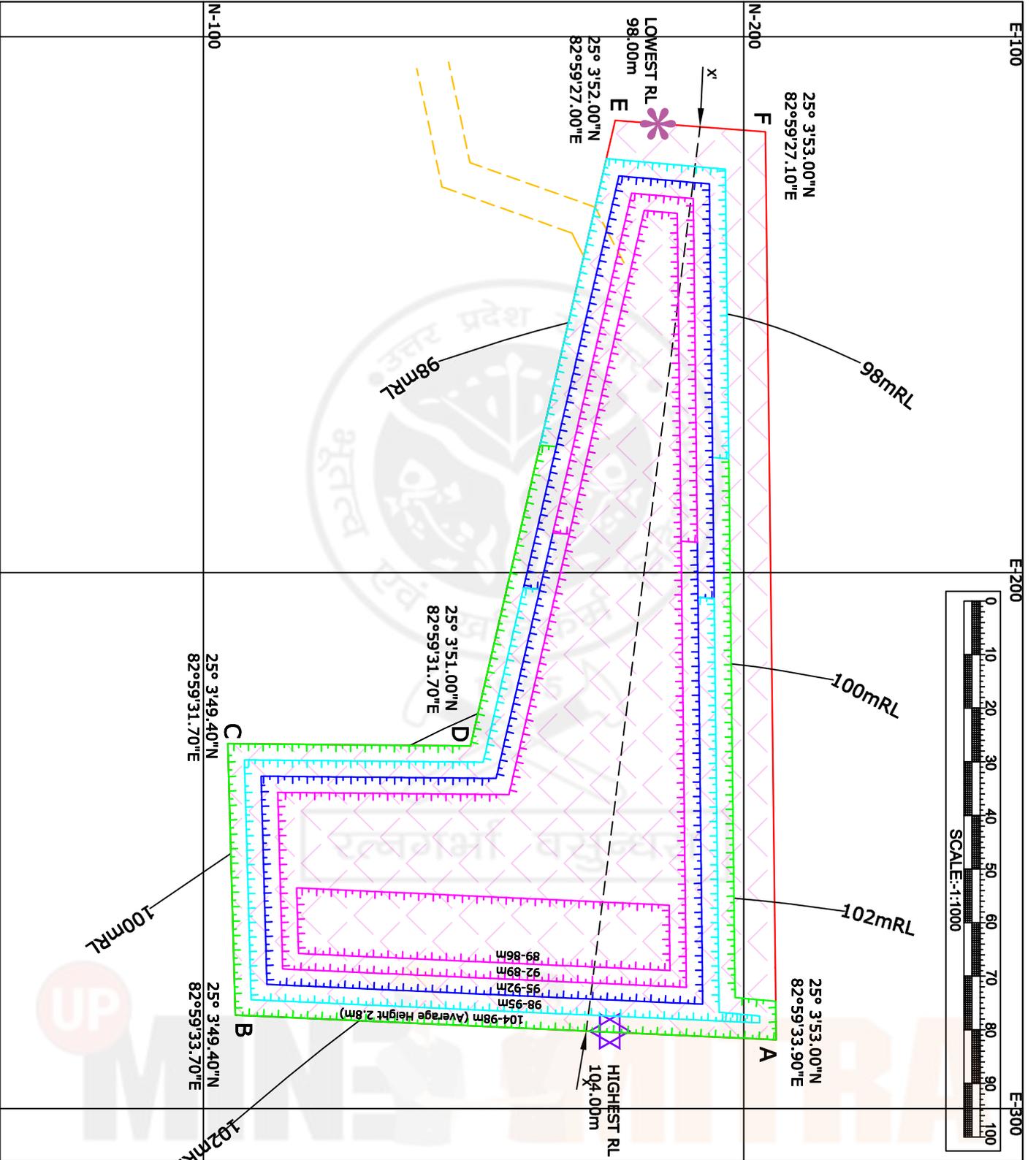
PLATE NO-07

DEVELOPMENT AT THE END OF 3RD YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR,
 DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05		CONTOUR LINES
06		COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

	1 ST YEAR		2 ND YEAR		3 RD YEAR		4 TH YEAR
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GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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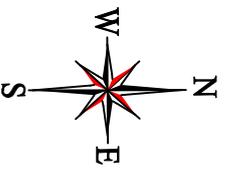
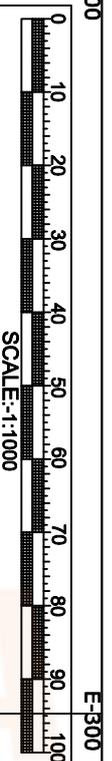
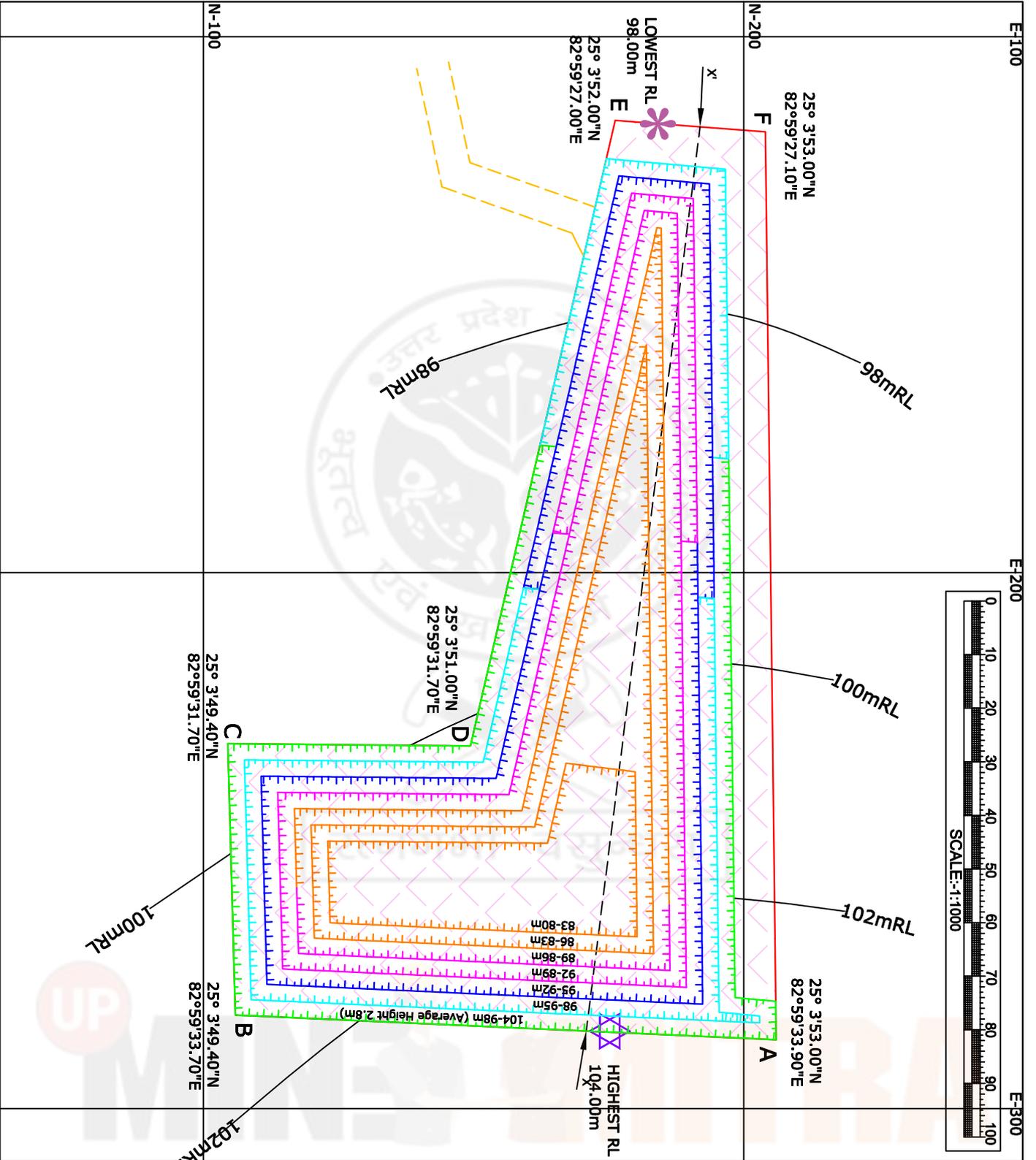
PLATE NO-08

DEVELOPMENT AT THE END OF 4TH YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
PROP. SHRIMATI KIRAN SINGH
R/O GAYATRI, PANDEYPUR,
DISTRICT - VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
AREA - 1.01HA.
VILLAGE - BHAGAUTIDEI, TEHSIL - CHUNAR,
DISTRICT - MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05		CONTOUR LINES
06		COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

	1 ST YEAR		2 ND YEAR		3 RD YEAR		4 TH YEAR		5 TH YEAR
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GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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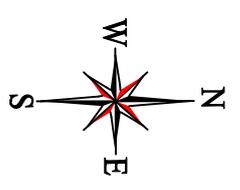
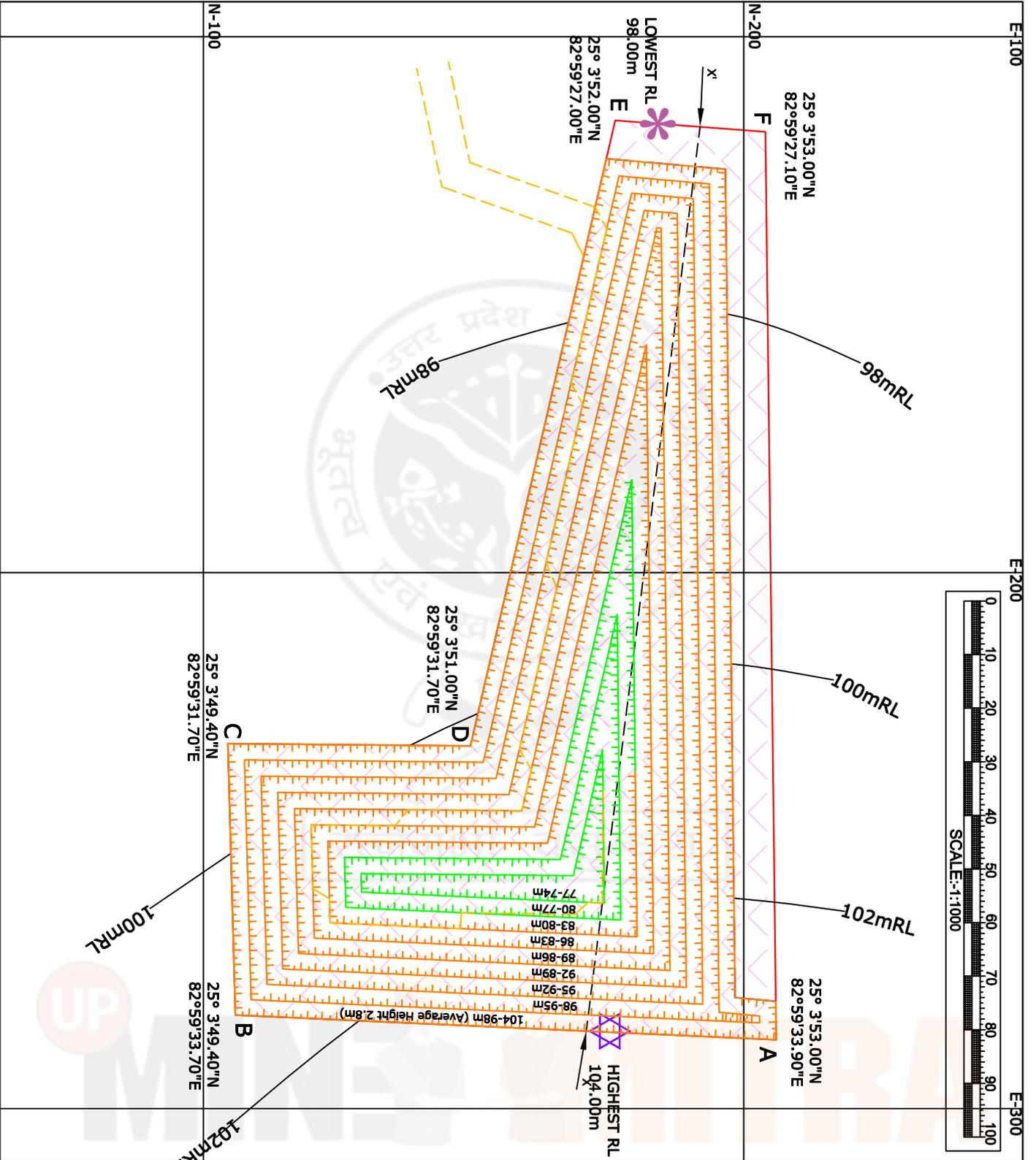
PLATE NO-09

DEVELOPMENT AT THE END OF 5th YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR,
 DISTRICT - VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05		CONTOUR LINES
06		COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

01		PLAN PERIOD
02		CONCEPTUAL PERIOD

GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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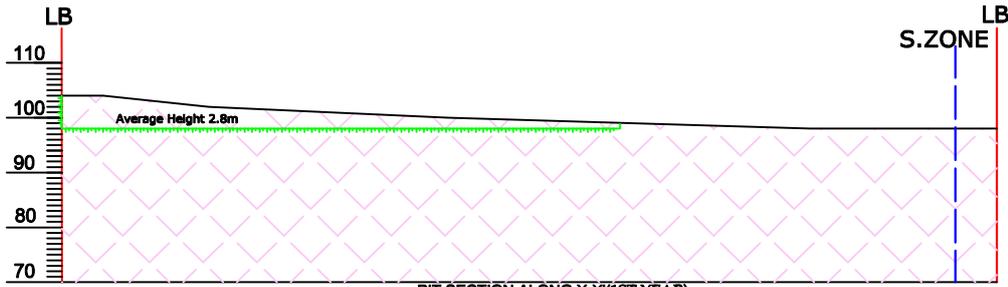
PLATE NO-10

CONCEPTUAL PLAN

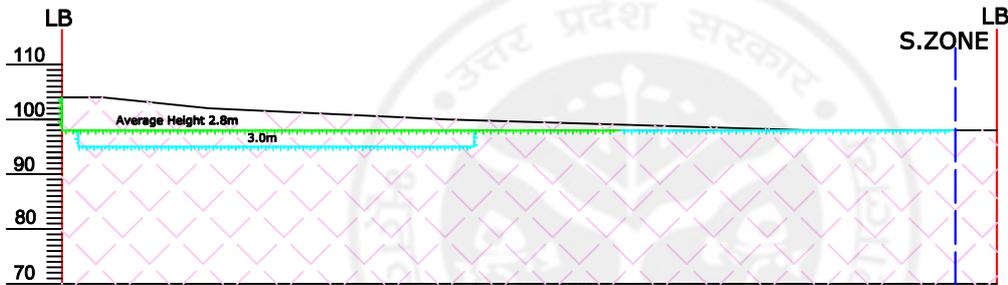
BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR,
 DISTRICT - VARANASI, (U.P.)

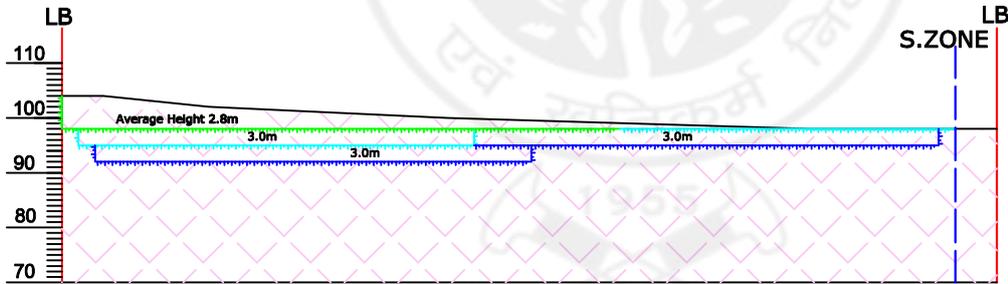
ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



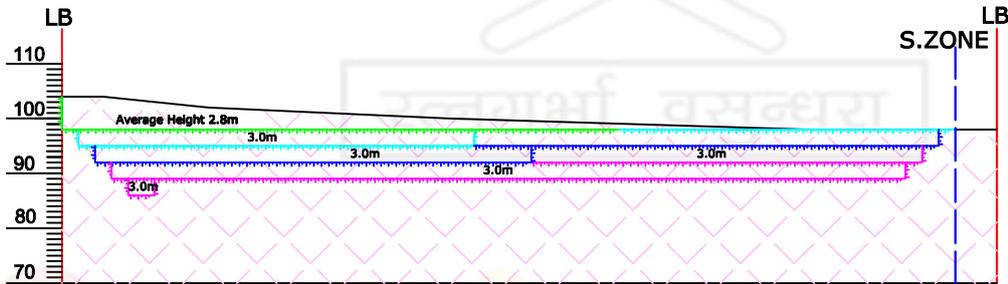
PIT SECTION ALONG X-X'(1ST YEAR)



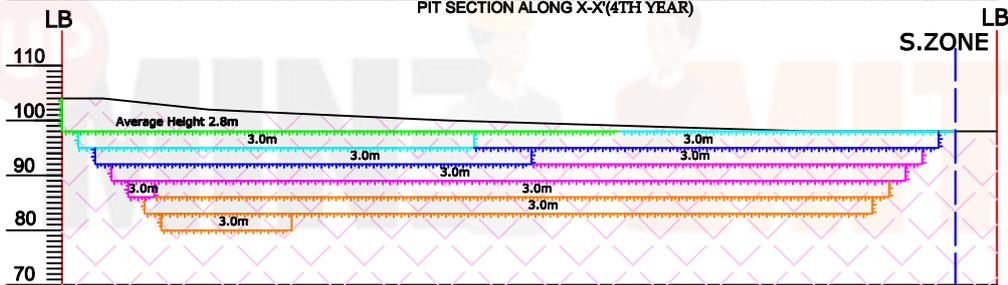
PIT SECTION ALONG X-X'(2nd YEAR)



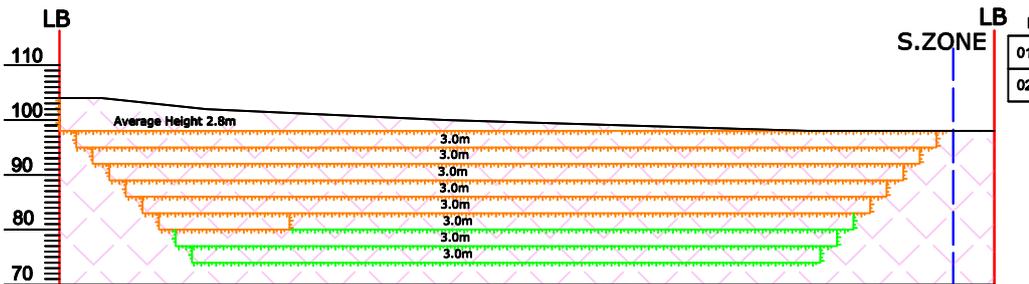
PIT SECTION ALONG X-X'(3RD YEAR)



PIT SECTION ALONG X-X'(4TH YEAR)



PIT SECTION ALONG X-X'(5TH YEAR)

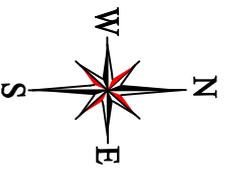
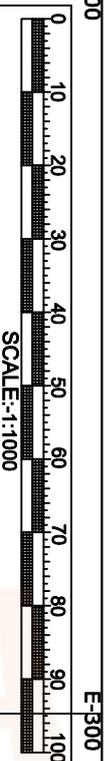
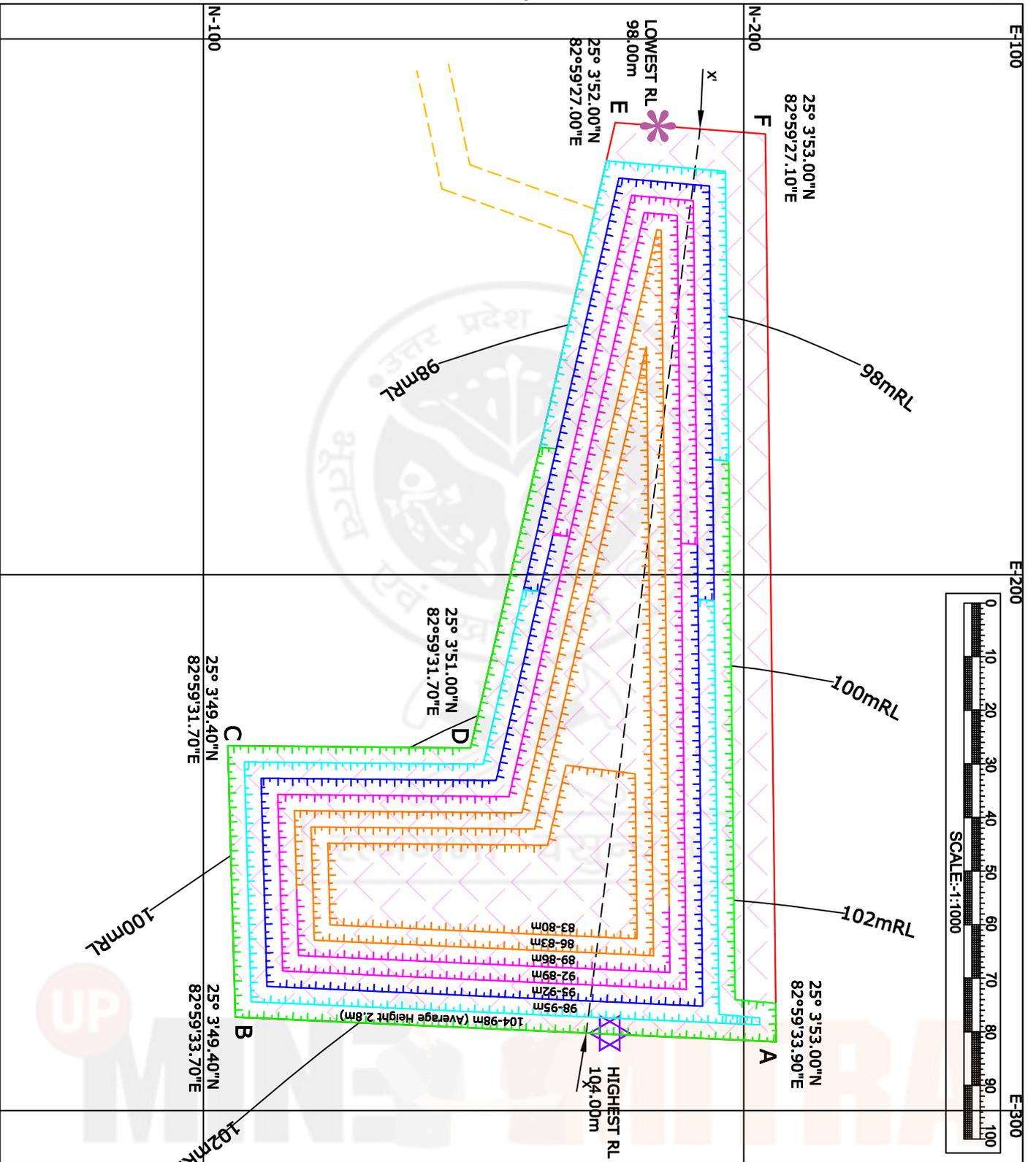


CONCEPTUAL PLAN PIT SECTION ALONG X-X'

GEOLOGICAL INDEX	
01	(BUILDING STONE)

EXTENT OF MINING	
01	PLAN PERIOD
02	CONCEPTUAL PERIOD

PIT SECTION	
BUILDING STONE SAND STONE MINE	
M/S DIVYANSH CONSTRUCTION COMPANY PROP. SHRIMATI KIRAN SINGH R/O GAYATRI, PANDEYPUR, DISTRICT- VARANASI, (U.P.)	
ARAZI NO. 703 SL. NO. 04. AREA - 1.01HA. VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR (U.P.)	



TOPOGRAPHICAL INDEX	
	LEASE BOUNDARY
	SAFETY ZONE
	HIGHEST RL
	LOWEST RL
	CONTOUR LINES
	COORDINATES
	APPROACH ROAD

EXTENT OF MINING	
	1ST YEAR
	2ND YEAR
	3RD YEAR
	4TH YEAR
	5TH YEAR

GEOLOGICAL INDEX	
	SAND STONE (BUILDING STONE)

PLATE NO-12
PROGRESSIVE MINE CLOSURE PLAN
BUILDING STONE SAND STONE MINE
M/S DIVYANSH CONSTRUCTION COMPANY PROP. SHRIMATI KIRAN SINGH R/O GAYATRI, PANDEYPUR, DISTRICT - VARANASI, (U.P.)
ARAZI NO. 703 SL. NO. 04. AREA - 1.01HA. VILLAGE - BHAGAUTIDEI, TEHSIL - CHUNAR, DISTRICT - MIRZAPUR (U.P.)

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक: 23/8 / खनिज / सैण्ड-स्टोन / ई-निविदा सह ई-नीलामी / 2021

दिनांक : 16/03/2021

लेटर आफ इन्टेंट

उत्तर प्रदेश उप खनिज (परिहार) (सैतालिसवाँ संशोधन) नियमावली 2019 के अनुक्रम में उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म अनुभाग के निर्गत शासनादेश संख्या-2169/86-2019-57(सा0)/2017 टी.सी.1 दिनांक 09/10/2019 में दिये गये निर्देशानुसार नियमावली-1963 के अध्याय-4 के प्राविधानों के अन्तर्गत ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से ईमारती पत्थर सैण्ड स्टोन के रिक्त खनन क्षेत्रों को खनन पट्टे पर स्वीकृत किये जाने हेतु कार्यालय पत्रांक 1419/खनिज/ई-निविदा सह ई-नीलामी / ई0प0/2020 दिनांक 25/12/2020 द्वारा दिनांक 29/01/2021 से 04/02/2021 तक ई-निविदा आमंत्रित की गयी। नियत दिनांक 09/02/2021 को ई-नीलामी की प्रक्रिया समाप्त होने के उपरान्त MSTC से प्राप्त E-mail दिनांक 24/02/2021, जिसमें क्रमांक 04 पर अंकित जनपद मीरजापुर के तहसील चुनार स्थित ग्राम भगौतीदेई के आराजी संख्या 703 रकबा 1.0 हे0, ईमारती पत्थर सैण्ड स्टोन की मात्रा 30300 घन मीटर प्रति वर्ष हेतु मे0 दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो0 श्रीमती किरन सिंह पता- गायत्री नगर, पाण्डेयपुर, जनपद वाराणसी द्वारा सर्वोत्तम बोली ₹ 220/- प्रति घन मीटर की दर से बोली लगायी गयी है। शासनादेश के अनुसार समिति को संस्तुति दिनांक 01/03/2021 के क्रम में निम्न शर्तों के अधीन ई-नीलाम खनन पट्टा स्वीकृत किया जाता है:-

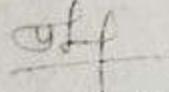
क्षेत्र का विवरण:-

विज्ञप्ति क्रमांक	क्षेत्र का विवरण				Latitude (N)	Longitude (E)
	तहसील	ग्राम	गाटा सं0	क्षेत्रफल (हे0 मे)		
1	2	3	4	5	6	7
4	चुनार	भगौतीदेई	703	1.01	A- 25°03'53.0" B- 25°03'49.4" C- 25°03'49.4" D- 25°03'51.0" E- 25°03'52.0" F- 25°03'53.0"	A- 82°59'33.9" B- 82°59'33.7" C- 82°59'31.7" D- 82°59'31.7" E- 82°59'27.0" F- 82°59'27.1"

- (1) प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना ईमारती पत्थर सैण्ड स्टोन की 30300 घन मी0 को निविदा/नीलामी की दर ₹ 220/- प्रति घन मी0 से गुणा कर निकाली जायेगी। शासनादेश संख्या 1735/86-2020-57(सा0)/2017 दिनांक 25 सितम्बर 2020 के अनुसार प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो के आधार होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे के निर्वन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि ₹ 6666000 के 25 प्रतिशत की धनराशि ₹ 1666500 और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत की धनराशि ₹ 1666500 में से अर्नेस्ट मनी की धनराशि ₹ 833250 समायोजन के उपरान्त ₹ 833250 इस प्रकार कुल ₹ 2499750 दो कार्यदिवसों के अन्दर जमा करेगा।
- (3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 के पंचम अनुसूची के अनुसार जमा की जायेगी।
- (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (5) घयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14/09/2006 सपठित अधिसूचना दिनांक 15/01/2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर उसे प्रस्तुत करेगा।

- (6) पट्टाधारक को नियम-34 के अनुसार क्षेत्र के भूमि उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करना अनिवार्य होगा।
- (7) लेटर आफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- (8) शासनादेश संख्या 1012/86-2018-57(सामान्य)/2017 दिनांक 07/05/2018 में दिये गये प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु0 650/- प्रति घन मी0 प्रभावी मानी जायेगी परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु0 650/- प्रति घन मी0 से अधिक होती है तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

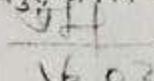
अतः मे0 दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो0 श्रीमती किरन सिंह पता- गायत्री नगर, पाण्डेयपुर, जनपद वाराणसी को इस आशय से प्रेषित कि उपरोक्त धनराशि अलौह धातुकर्म उद्योग के निर्धारित लेखा शीर्षक "0853" में ट्रेजरी चालान के माध्यम से जमा कर वांछित अभिलेख एवं अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र यथाशीघ्र कार्यालय में उपलब्ध कराना सुनिश्चित करें, जिससे खनन पट्टा निष्पादन की कार्यवाही की जा सके।

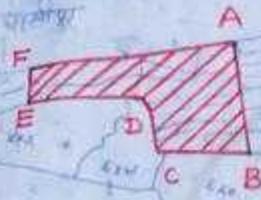

जिलाधिकारी,
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।

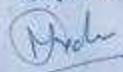
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. शाखा प्रबन्धक, MSTC Ltd. लखनऊ।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र।
5. खान अधिकारी, मीरजापुर।
6. उप जिलाधिकारी, घुनार, मीरजापुर।
7. मे0 दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो0 श्रीमती किरन सिंह पता- गायत्री नगर, पाण्डेयपुर, जनपद वाराणसी।


1603
जिलाधिकारी,
मीरजापुर।



 - स्वीकृत खनन पट्टा क्षेत्र ABCDEFA में दिवारा क.सू.खनन
 कम्पनी को भूमि किराने सिंह आ.सं० - 703, रकबा - 1.01 हे०
 ग्राम - अमौलीदेई, तह० - पुनार, मीरजापुर
 चौकदी - उत्तर - ग्राम घासीपुर की सीमा
 दक्षिण - गाटा सं० 502, 649, 650 की सीमा
 पुरब - खनन पट्टा क्षेत्र अजय शिवराज
 पश्चिम - गाटा सं० 703 का भाग


 (मनोज कुमार यादव)
 सर्वेक्षक
 जिला कार्यालय, मीरजापुर

(जे० पी० द्विवेदी)
 ज्येष्ठ खान अधिकारी
 मीरजापुर

उपसारा	दिशा
A - $25^{\circ} 03' 53.0'' N$	$82^{\circ} 59' 33.9'' E$
B - $25^{\circ} 03' 49.4'' N$	$82^{\circ} 59' 33.7'' E$
C - $25^{\circ} 03' 49.4'' N$	$82^{\circ} 59' 31.7'' E$
D - $25^{\circ} 03' 51.0'' N$	$82^{\circ} 59' 31.7'' E$
E - $25^{\circ} 03' 52.6'' N$	$82^{\circ} 59' 27.0'' E$
F - $25^{\circ} 03' 53.0'' N$	$82^{\circ} 59' 27.1'' E$


 Surveyor

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्र संख्या/419/खनिज/ई-निविदा सह ई-नीलामी/2040/2020

दिनांक-24/12/2020

ई-निविदा सह ई-नीलामी आमंत्रण हेतु सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद मीरजापुर में ईमारती पत्थर खेड रतान के निम्न विवरण के अनुसार पूर्व में उत्तर प्रदेश खानिज (परिहार) नियमावली 1963 के अध्याय-2 के तहत खनन पट्टे हेतु की गयी घोषणा से वापस लेने के फलस्वरूप रिक्त खनन क्षेत्रों को ए०प्र० उप खनिज (परिहार) नियमावली 1963 के नियम-23 के उप नियम-(1) के प्रावधानों के अन्तर्गत उपलब्ध भाषित किया जाता है।

उत्तर प्रदेश उप खनिज (परिहार) (रीटालिसर्वी संशोधन) नियमावली 2019 के अन्वये में उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म अनुभाग के निर्मित शासनादेश संख्या-2163/80-2019-57(वि०)/2017 तारीख 09/10/2019 में दिये गये निर्देशानुसार उक्त नियमावली-1963 के अन्वये खनन क्षेत्रों के अन्तर्गत ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से खनन पट्टे पर स्वीकृत किये जाने हेतु निम्नलिखित क्षेत्र उपलब्ध हैं :-

1. क्षेत्र का विवरण

क्र. सं.	क्षेत्र का विवरण				Latitude (N)	Longitude (E)	नियमावली 1963 के अनुच्छेद 4 के अन्तर्गत उपलब्ध उपखनिजों में से सर्वोत्तम शक्ती दर (एक प्रति घन मीटर)	खनन पट्टे का क्षेत्रफल (वर्ग मी.)	क्षेत्र में से उपलब्ध मात्रा की अनुमानित मात्रा (वर्ग मी. प्रति घन मीटर)	अधिक की बिलान 10 में अधिकतम खनन क्षेत्र का 25 प्रतिशत
	जिल्ला	ग्राम	पट्टा सं.	क्षेत्रफल (वर्ग मी.)						
1.	बुनार	भुईली	626	1.01	A- 25°06'04.8" B- 25°06'07.4" C- 25°06'10.2" D- 25°06'07.7"	A- 83°02'59.9" B- 83°02'57.9" C- 83°03'00.3" D- 83°03'02.3"	110 / -	30300	3333000	833250
2.	बुनार	अघयार	360	1.01	A- 25°04'03.9" B- 25°04'04.0" C- 25°04'03.3" D- 25°04'01.8" E- 25°04'00.0" F- 25°03'59.7"	A- 83°00'00.6" B- 83°00'01.4" C- 83°00'02.2" D- 83°00'05.0" E- 83°00'05.4" F- 83°00'01.3"	110 / -	30300	3333000	833250
3.	बुनार	भगोतीदेई	703	1.01	A- 25°03'53.1" B- 25°03'53.5" C- 25°03'47.9" D- 25°03'52.5"	A- 83°00'09.0" B- 83°00'07.0" C- 83°00'08.9" D- 83°00'06.5"	110 / -	30300	3333000	833250
4.	बुनार	भगोतीदेई	703	1.01	A- 25°03'53.0" B- 25°03'49.4" C- 25°03'49.4" D- 25°03'51.0" E- 25°03'52.0" F- 25°03'53.0"	A- 82°59'33.9" B- 82°59'33.7" C- 82°59'31.7" D- 82°59'31.7" E- 82°59'27.0" F- 82°59'27.1"	110 / -	30300	3333000	833250
5.	बुनार	सहारा	188/1	0.809	A- 25°00'03.20" B- 24°59'58.60" C- 24°59'58.00"	A- 82°59'38.10" B- 82°59'37.60" C- 82°59'34.60"	110 / -	24270	2669700	667425
6.	बुनार	कुदासन व शाराडीह	38 व 1	2.02	A- 25°03'15.40" B- 25°03'15.50" C- 25°03'10.90" D- 25°03'11.60" E- 25°03'13.80"	A- 83°01'33.90" B- 83°01'37.80" C- 83°01'36.00" D- 83°01'31.00" E- 83°01'32.30"	110 / -	60600	6666000	1666500
7.	बुनार	धुरिया	428	1.01	A- 25°02'37.1" B- 25°02'35.2" C- 25°02'34.1" D- 25°02'36.1"	A- 83°03'05.6" B- 83°03'05.2" C- 83°03'59.6" D- 83°03'59.8"	110 / -	10100	1111000	277750

8.	चुनार	जिग्ना	399	0.606	A- 25°02'18.0" B- 25°02'20.3" C- 25°02'19.5" D- 25°02'18.0" E- 25°02'16.8" F- 25°02'16.1"	A- 83°03'40.2" B- 83°03'45.5" C- 83°03'46.0" D- 83°03'42.8" E- 83°03'43.3" F- 83°03'41.6"	110/-	6060	666600	166650
9.	सदर	सिन्हास	997/गो	1.01	A- 25°05'40.8" B- 25°05'38.6" C- 25°05'36.5" D- 25°05'36.9"	A- 82°48'33.3" B- 82°48'36.0" C- 82°48'35.6" D- 82°48'32.9"	110/-	10100	1111000	277750

उपरोक्त क्षेत्रों को ई-निविदा सह ई-नीलामी के माध्यम से अधिकतम 20 वर्ष की अवधि हेतु ई-निविदा आमंत्रित की जाती है। नियमानुसार ई-निविदा प्राप्त होने पर सक्षम स्तर पर ई-नीलामी स्वीकृति पर विचार किया जायेगा। ई-निविदा सह ई-नीलामी की कार्यवाही निम्नवत् की जायेगी:-

प्रेस विज्ञापित (विज्ञापित का प्रकाशन)	दिनांक 29/12/2020
प्री-बिड ई0एम0डी0 एवं आवेदन शुल्क जमा करने की अन्तिम तिथि	ई-निविदा से पूर्व एम0एस0टी0सी0 में प्री-बिड ई0एम0डी0 एवं आवेदन शुल्क एम0एस0टी0सी0 वेबसाइट पर दर्जित दिशा-निर्देशों के अनुसार बोलीदाता द्वारा जमा करना अनिवार्य होगा।
प्रथम चरण ई-निविदा (ई-टेंडर) की अवधि	दिनांक 29/01/2021 पूर्वान्ह 10.00 बजे से दिनांक 04/02/2021 सायं 5.00 बजे तक
प्रथम चरण में प्राप्त ई-निविदा (बिड) का खोला जाना एवं उसका मूल्यांकन	दिनांक 05/02/2021 के पूर्वान्ह 10:00 से 12:00 तक क्रमांक-1 एवं 2 पर विज्ञापित क्षेत्र अपरान्ह 01:00 से 03:00 तक क्रमांक-3 एवं 4 पर विज्ञापित क्षेत्र
	दिनांक 08/02/2021 के पूर्वान्ह 10:00 से 12:00 तक क्रमांक-5 एवं 6 पर विज्ञापित क्षेत्र अपरान्ह 01:00 से 03:00 तक क्रमांक-7 एवं 8 पर विज्ञापित क्षेत्र
	दिनांक 09/02/2021 के पूर्वान्ह 10:00 से 12:00 तक क्रमांक-9
द्वितीय चरण ई-नीलामी की अवधि	दिनांक 05/02/2021 के पूर्वान्ह 12:00 से 02:00 तक क्रमांक-1 एवं 2 पर विज्ञापित क्षेत्र अपरान्ह 03:00 से 05:00 तक क्रमांक-3 एवं 4 पर विज्ञापित क्षेत्र
	दिनांक 08/02/2021 के पूर्वान्ह 12:00 से 02:00 तक क्रमांक-5 एवं 6 पर विज्ञापित क्षेत्र अपरान्ह 03:00 से 05:00 तक क्रमांक-7 एवं 8 पर विज्ञापित क्षेत्र
	दिनांक 09/02/2021 के पूर्वान्ह 12:00 से 02:00 तक क्रमांक-9

एम0एस0टी0सी0 लिमिटेड (भारत सरकार का उपक्रम) को सेवा प्रदाता के रूप में चयनित किया गया है। जिसके द्वारा राज्य सरकार की ओर से नीलामी की कार्यवाही सम्पादित की जायेगी। ई-निविदा सह ई-नीलामी से सम्बन्धित सम्पूर्ण प्रक्रिया एवं शर्तों की जानकारी आनलाईन एम0एस0टी0सी0 के ई-आवशन पोर्टल www.mstcecommerce.com पर अपलोड करा दिया गया है, जिसे सभी सम्बन्धित इच्छुक ई-निविदादाता/बोलीदाता द्वारा देखा जा सकता है। इच्छुक ई-निविदादाता/बोलीदाता नियमों एवं शर्तों की विस्तृत जानकारी जिलाधिकारी कार्यालय (खनन अनुभाग), मीरजापुर से भी प्राप्त कर सकते हैं।

(सुरील कुमार पटेल)

जिलाधिकारी,
मीरजापुर।

UP
MINES & MITRA

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्र संख्या/419/खनिज/ई-निविदा सह ई-नीलामी/2040/2020

दिनांक-23/12/2020

ई-निविदा सह ई-नीलामी आमंत्रण हेतु सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद मीरजापुर में ईमारती पत्थर खेड रतोन के निम्न विवरण के अनुसार पूर्व में उत्तर प्रदेश खनिज (परिहार) नियमावली 1963 के अध्याय-2 के तहत खनन पट्टे हेतु की गयी घोषणा से वापस लेने के फलस्वरूप रिक्त खनन क्षेत्रों को ए०प्र० उप खनिज (परिहार) नियमावली 1963 के नियम-23 के उप नियम-(1) के प्रावधानों के अन्तर्गत उपलब्ध घोषित किया जाता है।

उत्तर प्रदेश उप खनिज (परिहार) (रीटालिसर्वी संशोधन) नियमावली 2019 के अनुसूची में उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म अनुभाग के निर्मित शासनादेश संख्या-2163/86-2019-57(वि०)/2017 लेखी। दिनांक 09/10/2019 में दिने गये निर्देशानुसार उक्त नियमावली-1963 के अध्याय-2 के अन्तर्गत ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से खनन पट्टे पर स्वीकृत किये जाने हेतु विनियमित क्षेत्र उपलब्ध है :-

1. क्षेत्र का विवरण

क्र. सं.	क्षेत्र का विवरण				Latitude (N)	Longitude (E)	नियमावली 1963 के अनुसूची 4 के अनुसार उपलब्ध उपखनिजी में से सर्वोत्तम गणती दर (प्रति घन मीटर)	खनन पट्टे का क्षेत्रफल (वर्ग मी.)	क्षेत्र में से उपखनिज का कुल मात्रा (वर्ग मी. प्रति घन मी.)	अधिक की किलो टन में प्रति घन मीटर खनन (वर्ग मी. प्रति घन मीटर)
	विवरण	घन	माला सं.	संख्या (प्रति घन मी.)						
1.	बुनार	भुईली	626	1.01	A- 25°06'04.8" B- 25°06'07.4" C- 25°06'10.2" D- 25°06'07.7"	A- 83°02'59.9" B- 83°02'57.9" C- 83°03'00.3" D- 83°03'02.3"	110 / -	30300	3333000	833150
2.	बुनार	अघवार	360	1.01	A- 25°04'03.9" B- 25°04'04.0" C- 25°04'03.3" D- 25°04'01.8" E- 25°04'00.0" F- 25°03'59.7"	A- 83°00'00.6" B- 83°00'01.4" C- 83°00'02.2" D- 83°00'05.0" E- 83°00'05.4" F- 83°00'01.3"	110 / -	30300	3333000	833250
3.	बुनार	भगतीदेई	703	1.01	A- 25°03'53.1" B- 25°03'53.5" C- 25°03'47.9" D- 25°03'52.5"	A- 83°00'09.0" B- 83°00'07.0" C- 83°00'08.9" D- 83°00'06.5"	110 / -	30300	3333000	833250
4.	बुनार	भगतीदेई	703	1.01	A- 25°03'53.0" B- 25°03'49.4" C- 25°03'49.4" D- 25°03'51.0" E- 25°03'52.0" F- 25°03'53.0"	A- 82°59'33.9" B- 82°59'33.7" C- 82°59'31.7" D- 82°59'31.7" E- 82°59'27.0" F- 82°59'27.1"	110 / -	30300	3333000	833250
5.	बुनार	सहारा	188/1	0.809	A- 25°00'03.20" B- 24°59'58.60" C- 24°59'58.00"	A- 82°59'38.10" B- 82°59'37.60" C- 82°59'42.60"	110 / -	24270	2669700	667425
6.	बुनार	कुदारन व बाराडीह	38 व 1	2.02	A- 25°03'15.40" B- 25°03'15.50" C- 25°03'10.90" D- 25°03'11.60" E- 25°03'13.80"	A- 83°01'33.90" B- 83°01'37.80" C- 83°01'36.00" D- 83°01'31.00" E- 83°01'32.30"	110 / -	60600	6666000	166650 0
7.	बुनार	धुरिया	428	1.01	A- 25°02'37.1" B- 25°02'35.2" C- 25°02'34.1" D- 25°02'36.1"	A- 83°03'05.6" B- 83°03'05.2" C- 83°03'59.6" D- 83°03'59.8"	110 / -	10100	1111000	277750

8.	दुनार	जिग्ना	399	0.606	A- 25°02'18.0" B- 25°02'20.3" C- 25°02'19.5" D- 25°02'18.0" E- 25°02'16.8" F- 25°02'16.1"	A- 83°03'40.2" B- 83°03'45.5" C- 83°03'46.0" D- 83°03'42.8" E- 83°03'43.3" F- 83°03'41.6"	110/-	6060	686600	166650
9.	सदर	सिन्नात	997910	1.01	A- 25°05'40.8" B- 25°05'38.6" C- 25°05'36.5" D- 25°05'36.9"	A- 82°48'33.3" B- 82°48'36.0" C- 82°48'35.6" D- 82°48'32.9"	110/-	10100	1111000	277750

उपरोक्त क्षेत्रों को ई-निविदा सह ई-नीलामी के माध्यम से अधिकतम 20 वर्ष की अवधि हेतु ई-निविदा आमंत्रित की जाती है। नियमानुसार ई-निविदा प्राप्त होने पर सक्षम स्तर पर ई-नीलामी स्वीकृति पर विचार किया जायेगा।

ई-निविदा सह ई-नीलामी की कार्यवाही निम्नवत् की जायेगी:-

प्रेस विज्ञापित (विज्ञापित का प्रकारान)	दिनांक 29/12/2020
प्री-बिड ई0एम0डी0 एवं आवेदन शुल्क जमा करने की अन्तिम तिथि	ई-निविदा से पूर्व एम0एस0टी0सी0 में प्री-बिड ई0एम0डी0 एवं आवेदन शुल्क एम0एस0टी0सी0 वेबसाइट पर वर्गीकृत दिशा-निर्देशों के अनुसार बोलीदाता द्वारा जमा करना अनिवार्य होगा।
प्रथम चरण ई-निविदा (ई-टेंडर) की अवधि	दिनांक 29/01/2021 पूर्वाह्न 10:00 बजे से दिनांक 04/02/2021 सायं 5:00 बजे तक
प्रथम चरण में प्राप्त ई-निविदा (बिड) का खोला जाना एवं उसका मूल्यांकन	दिनांक 05/02/2021 के पूर्वाह्न 10:00 से 12:00 तक क्रमांक-1 एवं 2 पर विज्ञापित क्षेत्र अपराह्न 01:00 से 03:00 तक क्रमांक-3 एवं 4 पर विज्ञापित क्षेत्र
	दिनांक 08/02/2021 के पूर्वाह्न 10:00 से 12:00 तक क्रमांक-5 एवं 6 पर विज्ञापित क्षेत्र अपराह्न 01:00 से 03:00 तक क्रमांक-7 एवं 8 पर विज्ञापित क्षेत्र
	दिनांक 09/02/2021 के पूर्वाह्न 10:00 से 12:00 तक क्रमांक-9
द्वितीय चरण ई-नीलामी की अवधि	दिनांक 05/02/2021 के पूर्वाह्न 12:00 से 02:00 तक क्रमांक-1 एवं 2 पर विज्ञापित क्षेत्र अपराह्न 03:00 से 05:00 तक क्रमांक-3 एवं 4 पर विज्ञापित क्षेत्र
	दिनांक 08/02/2021 के पूर्वाह्न 12:00 से 02:00 तक क्रमांक-5 एवं 6 पर विज्ञापित क्षेत्र अपराह्न 03:00 से 05:00 तक क्रमांक-7 एवं 8 पर विज्ञापित क्षेत्र
	दिनांक 09/02/2021 के पूर्वाह्न 12:00 से 02:00 तक क्रमांक-9

एम0एस0टी0सी0 लिमिटेड (भारत सरकार का उपक्रम) को सेवा प्रदाता के रूप में चयनित किया गया है। जिसके द्वारा राज्य सरकार की ओर से नीलामी की कार्यवाही सम्पादित की जायेगी। ई-निविदा सह ई-नीलामी से सम्बन्धित सम्पूर्ण प्रक्रिया एवं शर्तों की जानकारी आनलाईन एम0एस0टी0सी0 के ई-आवेशन पोर्टल www.mstcecommerce.com पर अपलोड करा दिया गया है, जिसे सभी सम्बन्धित इच्छुक ई-निविदादाता/बोलीदाता द्वारा देखा जा सकता है। इच्छुक ई-निविदादाता/बोलीदाता नियमों एवं शर्तों की विस्तृत जानकारी जिलाधिकारी कार्यालय (खनन अनुभाग), मीरजापुर से भी प्राप्त कर सकते हैं।

(सुरील कुमार पटेल)

जिलाधिकारी,
मीरजापुर।

UP
MINES & MITRA

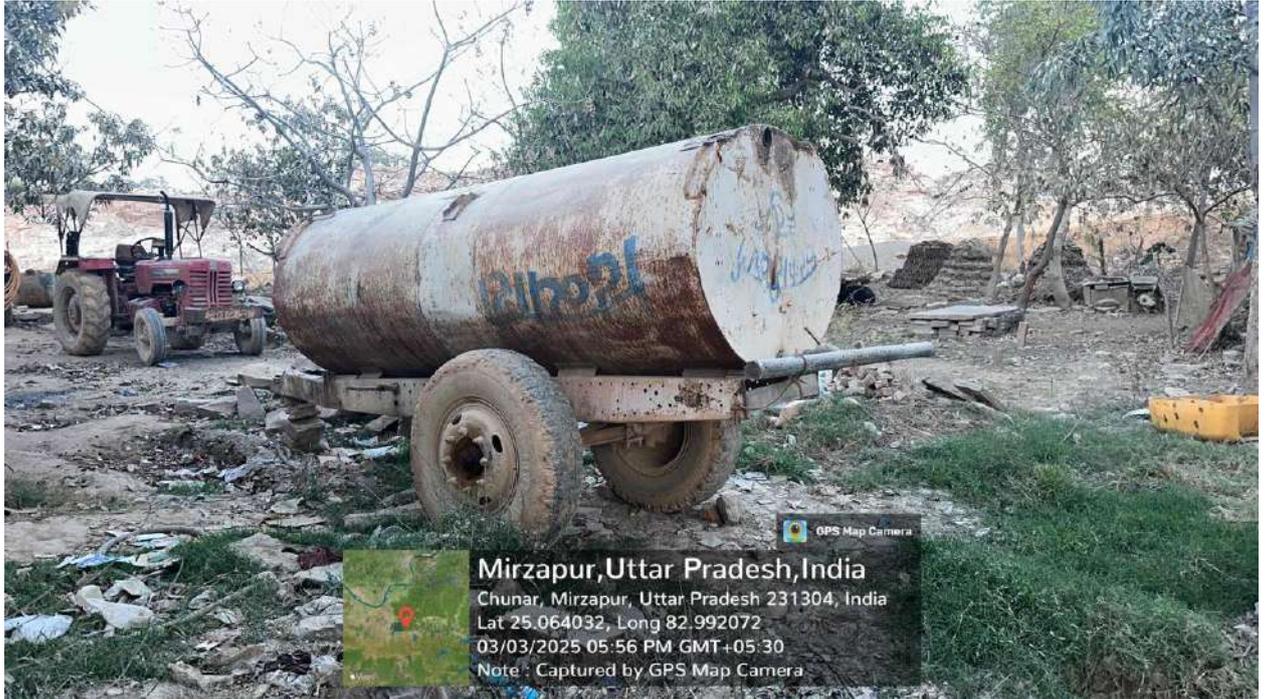
ANNEXURE-
Site Photographs



LEASE SITE



SITE OFFICE



WATER TANKER OLD



WATER TANKER NEW



HAUL ROAD WHICH IS CONNECTED TO LINK ROAD



SANITATION



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 1334 OF 2024

IN THE MATTER OF
MANISH KUMAR

.....APPLICANT

VERSUS

STATE OF UP & ORS

....RESPONDENTS



KNOW ALL to whom these present shall come that I/We M/s Divyansh Construction Company Smt. Kiran Singh (W/o. Shri Vinod Kumar Singh), Moh. Gayatri Nagar, Pandeypur, Distt. Mirzapur..

the above named **Sujeet Kumar (Enrol. No. D/2046/2011), Advocate Supreme Court Of India, Chamber No. 426 Block D Administrative Building Supreme Court, New Delhi. Mob. No. 9210070726 Email: sclawyersujeetsingh@gmail.com.**

do hereby appoint.

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid p. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHERE OF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this _____ day of

_____ 2026 .

Advocate

AA
Client

AA
Client

Sujeet Kumar Singh

(Kiran Singh)

(Kiran Singh)